BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 795/2024

IN THE MATTER OF:

BADARILAL & ORS **APPLICANT**

VERSUS

STATE OF RAJASTHAN **RESPONDENT(s)**

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Filed by Adv. Rajkumar
On behalf of Central Pollution Control Board

Place: Delhi
Dated: 27.11.2024

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PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 795/2024

IN THE MATTER OF:

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REPLY ON BEHALF OF RESPONDENT NO. 4, CENTRAL POLLUTION CONTROL BOARD (CPCB)

PRELIMINARY SUBMISSIONS

1. That the Hon'ble National Green Tribunal (hereinafter referred to as "Hon'ble Tribunal") Principal Bench (P.B.), New Delhi vide its Order dated 22.10.2024 in O. A. No. 795 of 2024 (P.B) was pleased to direct the Respondents including the Answering Respondent to furnish their respective replies in the matter. Hence the present Reply is being filed by CPCB.

2. That at the very outset, the answering Respondent deny all claims, contentions, allegations and averments against answering respondent CPCB in the above Original Application (OA) contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the answering Respondent for want of a specific

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denial, save any averment which has been expressly admitted hereinafter.

3. That the Central Pollution Control Board (hereafter will be referred as CPCB) is a statutory Board constituted under Section 3 of the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.

4. That the Hon'ble Tribunal (P.B) was pleased to initiate proceeding based on the letter petition. The matter is related to a textile industry which was granted for expansion in its production from one crore meter per annum to four crore meter per annum. The fact of the letter petition is that the industry is allegedly causing huge air pollution resulting in serious health hazards to the local residents. It is also alleged that the unit has been constructed and commissioned in violation of conforming areas in as much as Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural Purposes in rural areas) Rules, 2007.

PARA WISE REPLY

5. That no comments are offered over the averments made in para No.1 of the Original Application under reply wherein the submitted facts are related to land use change and not following the guidelines prepared by Rajasthan State Industrial Development and Investment Corporation Limited (hereinafter

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will be referred as 'RIICO') and may be appropriately answered by RIICO.

6. That under the averments made in para No. 2 of the Original Application under reply the applicant has alleged that the industry of Respondent No. 3 i.e. M/s Manorney Tex India Ltd. comes under red category. In this regard, it is humbly submitted that as per the modified directions dated 07.03.2016 issued by CPCB under section 18 (1) (b) of the Water Act, 1974 and the Air Act, 1981, the 'Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring' are categorized under 'Red' Category of industries. The SPCB/PCC are the authorized statutory bodies to issue Consent to Establish (hereinafter referred to as 'C.T.E') and Consent to Operate (hereinafter referred to as 'C.T.O') for the purpose to all industrial units, which are likely to discharge its trade effluent or sewage generated in the industry into a stream or well or sewerage system or on land, as per the standards framed under the various environment laws/rules. The textile processing industries involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring units shall be established only after obtaining CTE and shall operate after obtaining CTO from the concerned SPCB/PCC, shall comply with the conditions stipulated therein. The industries are subject to regular/periodical inspection by the regulatory authorities.

A copy of the modified direction dated 07.03.2016 for categorization of industries is annexed herewith as **ANNEXURE-I.**

It is further submitted that the Rajasthan State Pollution Control

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Board on the basis of the CPCB's direction have formulated the classification of Industrial Sectors under Red, Orange, Green and White categories and has categorized Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and coloring units under Red Category. The copy of Harmonization of Categorization of Industries formulated by Rajasthan State Pollution Control Board is annexed herewith as **ANNEXURE-II.**

7. That the averments made in para No.3 of the Original Application under reply are related to conversion of agricultural land in rural areas. In this regard, it is humbly submitted that the Allotment of land, assessment and collection of land revenue in the State of Rajasthan are governed by the provisions of the Rajasthan Land Revenue Act, 1956 and rules framed under the said Act including conversion of agricultural land for non-agricultural purposes in rural areas OR any other laws of the state prevailed in this regard. This Answering Respondent has no statutory mandate in this regard, hence no reply is offered over the same by the answering respondent.

8. That the averments made in para no.4 of the Original Application under reply are related to consent to establish which is issued by the Respondent No.2 i.e. Rajasthan State Pollution Control Board, therefore, no comments are offered over the same as this Answering Respondent has no statutory mandate in this regard.

9. That no comments are offered over the averments made in the para No.5 of the Original Application wherein the averments

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pertains to the notice issued by Tehsildaar of Gangrar and the Tehsildaar.

10. That the averments made in the Para No. 6 of the Original Application under reply are related to the unit causing bad odour. It is humbly submitted that the joint Committee constituted by Hon'ble Tribunal vide order dated 20.08.2024 in the instant matter and comprising members of Central Pollution Control Board, Rajasthan State Pollution Control Board, District Magistrate, Chittorgarh and Regional Officer, Regional Directorate of MoEF&CC, Jaipur, had visited the Industry/plant premises and nearby area of it and it was observed that no specific smell/odour was observed beyond the factory premises. It is further submitted that specific anaerobic smell was sensed only near the ETP area of the unit because of reduced sulfur compounds, such as mercaptans and organic sulfides. To assess the ambient air quality including primary air pollutants i.e. NO2 and SO2, two monitoring stations were installed at up-wind and down wind direction and the monitoring carried out for 24-hour basis and assessed the air quality of the area but no abnormal values were observed. It is humbly submitted that the Committee in its joint report has recommended to upgrade the odour control system and install it above the roof of the process house to avoid stray odour and try to minimise the fugitive emissions by process optimisation.

That the joint Committee also recommended that night visualized camera should be installed particularly to cover the odour control system and proper record of the chemicals consumption for odour control along with the supporting documents and evidence should be maintained.

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The Copy of the factual report of the Joint Committee submitted before the Hon'ble Tribunal annexed herewith as **ANNEXURE - III.**

11. That no comments are offered over the averments contained in further paragraphs of the Original Application under reply as the same are not related to the answering respondent herein.

12. The answering respondent No. 4 craves leave of this Hon'ble Tribunal for filing additional reply, if required, in future.

13. That, in light of the above submission, it is respectfully submitted that this Answering respondent i.e. CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble tribunal in the instant OA and render justice.

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(Kamlesh Singh)
Scientist 'E'
Central Pollution Control Board

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
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AFFIDAVIT

I, Kamlesh Singh, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 4, in the above matter, do hereby solemnly affirm, declare on oath and state as under :-

1. That I, the deponent herein is the authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.

2. That the accompanying reply may be read part and parcel of the present affidavit.

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3. That the contents thereof are true and correct on the basis of the records maintained during ordinary course of business of CPCB and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

DEPONENT

कमलेश सिंह / Kamlesh Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
M/o Env. Forest & Climate Change, Govt. of India
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली–110 032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

VERIFICATION

Verified at Delhi on this day of 27 NOV 2024 2024 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day to day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

DEPONENT

कमलेश सिंह / Kamlesh Singh
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
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ATTESTED
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GOVT. OF INDIA
27 NOV 2024

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No.B-29012/ESS(CPA)/2015-16/ March 07, 2016

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs /PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

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'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032
दूरभाष/Tel. : 43102030, फैक्स/Fax : 22305793, 22307078, 22307079, 22301932, 22304948
ई-मेल/e-mail : cpcb@nic.in वेबसाईट/Website : www.cpcb.nic.in

WHEREAS, the report prepared by the Working Group was discussed in the 57th Conference of Chairmen & Member Secretaries of CPCB& SPCBs/PCCs held in Delhi on September 15, 2011, wherein some modifications were proposed;

WHEREAS, the final report of the working group was prepared, incorporating the suggestions/observations made in the 57th Conference of Chairmen and Member Secretaries of CPCB & SPCBs/PCCs and in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water Act, 1974, following directions were issued for compliance to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, orange and green as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green':

a). To maintain uniformity in categorization of industries under Red/ Orange/Green category, the SPCBs /PCCs shall adopt the list as finalized by CPCB based on the recommendations of that Working Group for grant of Consent, inventorization of industries under Red, Orange and Green categories and other related activities.

(b). The SPCBs/PCCs shall revise the list of Red, Orange and Green categories of industries operating in their jurisdiction based on the criteria specified in the final report of that Working Group and submit the same to CPCB within 90 days in hard copy as well as soft copy;

WHEREAS, later-on, it was observed that the process of categorization thus far was primarily based on the size of the industries and consumption of resources and pollution due to discharge of emissions and effluents and its likely impact on health was not considered as primary criteria;

WHEREAS, there have been proposals from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more pragmatic manner. The issue was discussed during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and also during the Conference of the Chairmen and Member Secretaries of CPCB and SPCBs/PCCs held in New Delhi on April 08, 2015. Accordingly, a 'Working Group' comprising of the Members from Central Pollution Control Board and State Pollution Control Boards representing the States of Andhra Pradesh, Punjab, Tamilnadu, West Bengal, Madhya Pradesh and Maharashtra, was constituted to revisit the criteria of categorization of industries and suggest rationale based on pollution potential for categorization of industrial sectors and adopting it for implementation of pollution control plan;

WHEREAS, the Working Group has developed the criteria of categorization of industrial sectors based on the concept of Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control

of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act , 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index (PI) of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector;

WHEREAS , based on the series of consultations with SPCBs, different Government / Non-government Institutions including industries and MoEFCC , the following criteria on 'Range of Pollution Index 'for the purpose of categorization of industrial sectors has been finalized:

- Industrial Sectors having Pollution Index score of 60 and above - Red category
- Industrial Sectors having Pollution Index score of 41 to 59 -Orange category
- Industrial Sectors having Pollution Index score of 21 to 40 -Green category
- Industrial Sectors having Pollution Index score incl. & upto 20 -White category

WHEREAS, based on the revised criteria, the 'Final Report on Revised Categorization of Industrial Sectors under Red/Orange/Green/White' has been evolved. The 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated;

WHEREAS, based on relative Pollution Index, the number of industries in various categories are as under :

i. The Red category of industrial sectors: 60
ii. The Orange category of industrial sectors: 83
iii. The Green category of industrial sectors: 63 and
iv. The Newly introduced White category: 36

WHEREAS, there shall be no necessity of obtaining the Consent to Operate'' for White category of industries and an intimation to concerned SPCB / PCC shall suffice;

WHEREAS, the purpose of categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in generation of no or minimum pollutants.

WHEREAS the new categorization system shall also facilitate in self-assessment by industries;

Now, therefore, in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention & Control of Pollution), Act , 1981 the earlier Directions issued in June 2012 in the context of categorisation of industries as Red, Orange & Green are withdrawn with immediate effect and following **'Directions'** are hereby issued for compliance by all SPCBs and PCCs :

1. That the SPCBs and PCCs shall adopt the Revised Criteria of categorization of industrial sectors as detailed in table nos. F1, F2, F3 and F4 and Revised Lists of Red, Orange, Green and White categories of industrial sectors, presented at table no. G2, G3, G4 and G5 respectively, in the 'Final Report' as attached herewith immediately.
2. That all pending applications for consideration of 'Consent to Establish' and 'Consent to Operate' and future such applications shall be processed as per revised criteria.
3. That the SPCBs and PCCs will provide the list of industries identified in each category existing in the State which have been considered for grant of consents. SPCBs/PCCs will forward the list of such industries before 31.05.2016 and the same will be uploaded on the websites of respective SPCB/PCC.

4. That the 'Revised Lists of Red, Orange, Green and White category of industrial sectors' shall be used by the SPCBs and PCCs for Consent Management and inventorization of industries under Red, Orange ,Green and White categories. Siting of industries shall be only in conforming areas. SPCBs / PCCs shall evolve sector specific plans for control of pollution and industrial surveillance for verifying compliance.

5. That the SPCBs and PCCs shall revise /prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the Final Report and submit the same to CPCB within 90 days i.e., before 30.05.2016 in hard copy as well as soft copy.

6. That the listed category of industries or those identified later-on under different categories shall not be linked to sanction of loan /finance or bank proceedings.

7. That any further addition of any new or left-over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB /PCC following revised criteria & guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required. It is further clarified that while categorizing the industries, fractional numbers shall be rounded off to nearest integer.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the 'Action Taken Report' in compliance with these directions to CPCB before 15.04.2016.

(Arun Kumar Mehta)
Chairman
7/3/16

Copy to:

1. The Chief Secretary of all the States and UTs
2. The Secretary ,
   Ministry of Micro, Small and Medium Entrepreneurs
   Udyog Bhawan, Rafi Marg, New Delhi - 110 011
3. The Secretary ,
   Ministry of Heavy Industries
   Udyog Bhawan, Rafi Marg, New Delhi - 110 011
4. The Secretary,
   Ministry of New and Renewable Energy
   Block-14, CGO Complex,
   Lodhi Road,New Delhi-110 003,
5. The Advisor(CP Division)
   Ministry of Environment ,Forests and Climate Change
   Indira Paryavaran Bhawan
   Jor Bagh Road, New Delhi – 110 003
6. All Zonal Offices of CPCB

(A. B. Akolkar) 7.3.16
Member Secretary

Final Document
on
Revised
Classification
of
Industrial Sectors
Under

Red, Orange, Green and White Categories

(February 29, 2016)

Central Pollution Control Board
Delhi

Executive Summary

Categorization of Industrial Sectors under Red, Orange, Green and White Category

The Ministry of Environment, Forest and Climate Change (MoEFCC) had brought out notifications in 1989, with the purpose of prohibition/ restriction of operations of certain industries to protect ecologically sensitive Doon Valley. The notification introduced the concept of categorization of industries as " Red", "Orange "and "Green" with the purpose of facilitating decisions related to location of these industries. Subsequently, the application of this concept was extended in other parts of the country not only for the purpose of location of industries, but also for the purpose of Consent management and formulation of norms related to surveillance / inspection of industries.

The concept of categorization of industries continued to evolve and as different State Pollution Control Boards interpreted it differently, a need arose to bring about necessary uniformity in its application across the country. In order to harmonize the 'Criteria of categorization', Directions were issued by CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) , Act, 1974 to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, green and orange as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green'.

The process of categorization thus far was primarily based on the size of the industries and consumption of resources. The pollution due to discharge of emissions & effluents and its likely impact on health was not considered as primary criteria. There was demand from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more transparent manner. Accordingly, the issue was discussed thoroughly during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and a 'Working Group' comprising of the members from CPCB, APPCB, TNPCB, WBPCB, PPCB, MPPCB and Maharashtra PCB is constituted to revisit the criteria of categorization of industries and recommend measures for making the system transparent and rational.

The Working Group has developed the criteria of categorization of industrial sectors based on the Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act , 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index PI of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector. Based on the series of brain storming sessions among CPCB, SPCBs and MoEFCC , the following criteria on 'Range of Pollution Index 'for the purpose of categorization of industrial sectors is finalized.

- Industrial Sectors having Pollution Index score of 60 and above – Red category
- Industrial Sectors having Pollution Index score of 41 to 59 –Orange category
- Industrial Sectors having Pollution Index score of 21 to 40 –Green category
- Industrial Sectors having Pollution Index score incl.&upto 20 -White category

The newly introduced White category of industries pertains to those industrial sectors which are practically non-polluting such as Biscuit trays etc. from rolled PVC sheet (using automatic vacuum forming machines), Cotton and woolen hosiers making (Dry process only without any dying/washing operation), Electric lamp (bulb) and CFL manufacturing by assembling only, Scientific and mathematical instrument manufacturing, Solar power generation through photovoltaic cell, wind power and mini hydel power (less than 25 MW).

The salient features of the 'Re-categorization' Exercise are as follows :

- Due importance has been given to relative pollution potential of the industrial sectors based on scientific criteria . Further, wherever possible, splitting of the industrial sectors is also considered based on the use of raw materials, manufacturing process adopted and in-turn pollutants expected to be generated.
- The Red category of industrial sectors would be 60.
- The Orange category of industrial sectors would be 83.
- The Green category of industrial sectors would be 63.
- Newly introduced White category contains 36 industrial sectors which are practically non-polluting.
- There shall be no necessity of obtaining the Consent to Operate'' for White category of industries. An intimation to concerned SPCB / PCC shall suffice.
- No Red category of industries shall normally be permitted in the ecologically fragile area / protected area.

The purpose of categorization is to ensure that the industry is established in a manner which is consistent with the environmental objectives. The new criteria will prompt industrial sectors willing to adopt cleaner technologies, ultimately resulting in generation of fewer pollutants. Another feature of the new categorization system lies in facilitating self-assessment by industries as the subjectivity of earlier assessment has been eliminated. This 'Re-categorization' is a part of the efforts, policies and objective of present government to create a clean & transparent working environment in the country and promote the Ease of Doing Business.

Other similar efforts include installation of Continuous Online Emissions/ Effluent Monitoring Systems in the polluting industries, Revisiting of the CEPI (Comprehensive Environment Pollution Index) concept for assessment of polluted industrial clusters, Revision of existing industrial Emission/Effluent discharge standards, initiation of special drive on pollution control activities in Ganga River basin and many more in coming future.

Revised Criteria of Categorization of Industries

"Securing industrial pollution control in accordance with the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 by linking with categorization of industries, consent management and vigilance – 'In context of Red, Orange, Green and White categories of industries"

A: Genesis of Categorization:

- The Ministry of Environment, Forest and Climate Change (MoEFCC) had brought out notifications, which inter-alia refers to Prohibition/ Restriction on operation of industries to protect ecologically sensitive areas or areas of specific importance. This has for the first time brought the concept of categorization of industries to" Red", "Orange "and "Green" and restrict their operation in certain areas of importance. Therefore, it is at-once interpreted that Red, Orange and Green categorization is linked with location specific needs.
- The notification of MoEF was first brought on 2nd February,1989 in case of "Restriction on location of industries, mining operations and other developmental activities in Doon Valley in "Uttarakhand" and thereafter another notification on 24th February 1999 regarding restriction on the setting up of industries in Dahanu Taluka in Maharashtra. The categorization had been made mainly on the basis of size of the industries, man power and consumption of resources.
- However, in other parts of the country, there have been variations in context to the classification of industries under Red, Orange and Green categories. SPCBs / PCCs were following their own criteria in different States thereby creating confusion.
- In order to harmonize the 'Criteria of categorization', a 'Working Group' was formed as per resolution passed during the 57th Conference of the Chairmen & Member Secretaries of CPCB and SPCBs. Based on the recommendations of the Working Group, Directions dated 4/6/2012 under Section 18(1)(b) of the Water

(Prevention & Control of Pollution) , Act, 1974 were issued to all SPCBs/PCCs with the effects to maintain uniformity in categorization of industries as red, green and orange as per list finalized by the Working Group. This indicative list included 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green'. However, these identified categories have not been assigned with scores as per existing criteria/ or any new criteria

B: Categorization criteria used by SPCBs/PCCs:

SPCBs and PCCs use the criteria of Red, Orange and Green categories for consent management and vigilance purposes for carrying out inspections to verify compliance to the stipulated standards. However the above categorization do not emphasize on sector-specific plan for control of pollution in accordance with priority based on pollution index.

C: Gap in the process:

1. The categorization has been made mainly on the basis of size of the industries and consumption of resources. The pollution due to discharge of emissions & effluents and its impact on health was not considered as primary criteria.
2. Categorization was on random basis, no scoring system was adopted.

D: Resolutions made during National Level Conferences

The issue was discussed thoroughly during the following national level conferences held in New Delhi:

- Conference of the Environment Ministers of Central Government and State Governments during April 06-07, 2015
- 59th Conference of Chairmen & Member Secretaries of Pollution Control Boards / Pollution Control Committees held on April 08, 2015

Accordingly following resolutions were made during the Conferences:

1. *A 'Working Group' comprising of the members from CPCB, APPCB, TNPCB, WBPCB, PPCB, MPPCB and Maharashtra PCB is constituted.*
2. *This WG shall revisit the categorization of industries that is based on pollution index criteria & environmental issues such as generation of emission, effluent and hazardous wastes.*
3. *The categorization will be done on the basis of composite score (0-100 marks) of Pollution Index given in accordance with the following weightage.*

Air Pollution Score based on parameters namely PM, CO, NOx, SOx, HMs , Benzene, Ammonia and other toxic parameters relevant to the industry.	*40 Marks*
Water Pollution Score based on parameters namely pH, TSS, NH_3-N, BOD, Phenol and other toxic pollutants relevant to the industry.	*40 Marks*
Hazardous wastes (land fillable, incinerable, recyclable) as generated by the industry.	*20 Marks*
Note : • *Parameters to be decided on the basis of the nature of the wastes generating from the industrial sector.* • *Industries having only either water pollution or air pollution, the score will be normalized wrt 100.*	

4. *Based on the score of the Pollution Index, following categorization be made :*
   - *Type of industries, if scores 60 and above be categorized as Red*
   - *Type of industries, if scores from 30 to 59 be categorized as Orange*
   - *Type of industries, if scores from 15 to 29 be categorized as Green*
   - *Type of industries, if less than 15 be categorized as White or non-polluting industry.*
5. *SPCBs/PCCs may issue consent to the industries*
   - *Red category of industries for 5 years.*
   - *Orange category of industries for 10 years.*
   - *Green category of industries for 15 years.*
   - *No necessity of consent for non-polluting industries.*
6. *No red categories of industries will be permitted to establish in eco-sensitive areas and protected areas.*

E: Follow-up Actions made on the Resolutions :-

- Accordingly, a Committee comprising the Chairmen of CPCB, APPCB, TNPCB, MPPCB, MPCB, PPCB, WBPCB and MS, CPCB was constituted vide CPCB OM dated

23.04.2015 to review & classify industrial sectors into different categories based on criteria of respective pollution potential.

- The categorization is made on the basis of following:
    - Quality of emissions (air pollutants) generated
    - Quality of effluents (water pollutants) generated
    - Types of hazardous wastes generated
    - Consumption of resources

- Reference is taken from the following :
    - The Water (Prevention and Control of Pollution) Cess Act, 1977
    - Standards so far prescribed for various pollutants under the Environment (Protection) Act , 1986
    - Doon Valley Notification, 1989 issued by MoEF.

F : Scoring Methodology :

The details on the scoring methodology in respect of the aforesaid 3 components is presented in the following tables F-1 to F-4 .

Table F-1 : Water Pollution Scoring Methodology

Sl. No.	Activity / Types of Discharges	Score
Part A : Score W1 : Score based on types of expected criteria water-pollutants present in industrial processes waste waters. **Maximum of the following seven categories is to be taken.**		
W11	Waste-water which is polluted and the pollutants are - • not easily biodegradable (very high strength waste waters having BOD > 5000 mg/l); or • toxic; or • both toxic and not easily biodegradable. (Presence of criteria water pollutants having prescribed standard limits up-to 10 mg/l or having BOD > 5000 mg/l). For details appendix 1 may be referred)	30
W12	Non-toxic high strength polluted waste-water having BOD in the range of 1000-5000 mg/l and the pollutants are biodegradable. (Presence of criteria water pollutants having prescribed standard limits from 11 mg/l to 250 mg/l and having BOD strength in the range of 1000-5000 mg/l) . For details appendix 1 may be referred)	25
W13	Non toxic- polluted waste-water having BOD below 1000 mg/l and the pollutants are easily biodegradable. (Presence of criteria water pollutants having prescribed standard limits from 11mg/l to 250 mg/l and having BOD strength below 1000 mg/l) . For details appendix 1 may be referred)	20
W14	Waste-water generated from the chemical processes and which is polluted due to presence of high TDS (total dissolved solids) of inorganic nature. (Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details appendix 1 may be referred)	15
W15	Waste-water generated from the physical unit operations / processes and which is polluted due to presence of TDS (total dissolved solids) of inorganic nature and of natural origin like fresh-water RO rejects, boiler blow-downs, brine solution rejects etc. (Presence of criteria water pollutants having prescribed standard limits more than 250 mg/l. For details appendix 1 may be referred)	12
W16	Non-toxic polluted waste-water from those units which are: • Having the overall waste-water generation less than 10 KLD and • The pollutants are easily bio-degradable having BOD below 200 mg/l which can be easily treated in a single stage ASP (activated	12

	sludge process) based Effluent Treatment Plant. Note : This is a special category and is applicable to only those units having over-all liquid waste generation less than 10 KLD with low strength organic load.	
W17	Waste-water from cooling towers and cooling-re-circulation processes	10
Part B : Score W2 : Score based on huge discharges of any kind (Penalty Clause)		
W2	Industry having overall liquid waste generation of 100 KLD or more including industrial & domestic waste-water.	10
Overall Water Pollution Score W = W1+W2		

Appendix 1

- **Water Pollutants covered under Group W11:**

  - ✓ Free available Chlorine , Total residual chlorine, Fluoride (as F), Sulphide (as S), Free Ammonical Nitrogen, Dissolved phosphates (as P), Free ammonia (as NH3), Nitrate Nitrogen, Mercury (As Hg), Selenium (as Se), Hexa-valent chromium (as Cr + 6), Lead (as Pb), Tin , Vanadium (as V), Cadmium (as Cd), Manganese (as Mn), Total chromium (as Cr), Copper (as Cu), Iron (as Fe), Nickel (as Ni), Zinc (as Zn), Benzene, Arsenic (as As), Benzo-a-pyrene, Cyanide (as CN), Phenolic compounds (as C_6H_5OH) , Adsorbable Organic Halogens (AOX), Boron and /or
  - ✓ BOD strength of waste water > 5000 mg/l

- **Water Pollutants covered under Group W12:**

  - ✓ Sodium Absorption Ratio (SAR) , Biochemical oxygen demand (3 days at 27^{o}C), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand, Oils & grease and
  - ✓ BOD strength of waste water is in the range of 1000-5000 mg/l

- **Water Pollutants covered under Group W13:**

  - ✓ Sodium Absorption Ratio (SAR), Biochemical oxygen demand (3 days at 27^{o}C), Total Kjeldahl nitrogen (TKN), Ammonical nitrogen (as N), Suspended solids, Total nitrogen (as N), Chemical oxygen demand and
  - ✓ BOD strength of waste water is below 1000 mg/l

- **Water Pollutants covered under Group W14 and W15:**

  Chlorides as Cl, Colour , Total dissolved solids (TDS - Inorganic)

- **Water Pollutants covered under Group W16**

  - ✓ BOD strength of waste water is below 200 mg/l and overall discharge is less than 10 KLD.

Table F-2 : Air Pollution Score

Sl. No.	Air Pollutants Group	'Range of Prescribed Standard ' of criteria pollutants	Marks
Part 1 : Score A1 = Score based on types of expected criteria Air Pollutants present in the emissions . Maximum of the following seven categories is to be taken. For details appendix 2 may be referred.			
1	Group A1A	Presence of criteria air pollutants having prescribed standard limits up-to 2 mg/Nm3	30
2	Group A1B	Presence of criteria air pollutants having prescribed standard from 3 to10 mg/Nm3	25
3	Group A1C	Presence of criteria air pollutants having prescribed standard from 11 to 50 mg/Nm3	20
4	Group A1D	Presence of criteria air pollutants having prescribed standard from 51 to 250 mg/Nm3	15
5	Group A1E	Presence of criteria air pollutants having prescribed standard from 251mg/Nm3 & above.	10
6	Group A1F	• Generation of fugitive emissions of Particulate Matters which are: o Not generated as a result of combustion of any kind of fossil-fuel. o Generated due to handling / processing of materials without involving the use of any kind of chemicals. o Which can be easily contained /controlled with simple conventional methods	10
7	Group A1G	• Generation of Odours which are : o Generated due to application of binding gums / cements /adhesives /enamels o Which can be easily contained /controlled with simple conventional methods	10
Part 2 : Score A2 = Score based on consumption of fuels and technologies required for air pollution control :			
6	Group A2F1	• All such industries in which the daily consumption of coal/fuel is more than 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled only with high level equipments / technology like ESPs, Bag House Filters, High Efficiency chemical wet scrubbers etc.	10
7	Group A2F2	• All such industries in which the daily consumption of coal/fuel is from 12 MT/day to 24 MT/day and the particular (Particulate/gaseous/process) emissions from which can be controlled with suitable proven technology.	5
Overall Air Pollution Score –A = A1 + A2			

Appendix 2

- **<u>Air pollutants covered under Group A1A:</u>**

  Cd+Th, Dioxins & Furans, Mercury, Asbestos

- **<u>Air Pollutants covered under Group A1B:</u>**

  HF, Nickel+ Vanadium, HBr, Manganese, Lead, H2S, P2O5 as H3PO4

- **<u>Air Pollutants covered under Group A1C:</u>**

  Chlorine, Pesticide compounds, CH3Cl, TOC, Total Fluoride, Hydrocarbons, NH3, HCL vapour & Mist, H2SO4 Mist, SO2

- **<u>Air Pollutants covered under Group A1D:</u>**

  CO, PM, CO, NOx

- **<u>Air Pollutants covered under Group A1E:</u>**

  NOx with liquid-fuel, SO2 with liquid-fuel

Table F-3: Hazardous Waste Generation Score

Sl.No.	**Types of Hazardous Waste Generated as** per Schedule 1 / Schedule 2 of Hazardous Waste (Management, Handling & Trans-boundary Movement) Rules , 2008 . **Maximum of the following four categories is to be taken**	**Score**
HW1	• Land disposable HW which require special care & treatment for stabilization before disposal.	20
HW2	• Incinerable HW	15
HW3	• Land disposable HW which doesn't require treatment & stabilization before disposal. • High volume low effect wastes such as fly-ash, phspho-gypsum, red-mud, slags from pyro-metallurgical operations, mine tailings and ore beneficiation rejects)	10
HW4	• Recyclable HW, which are easily recyclable with proven technologies.	10

Table F-4 : Calculation Sheet

Industrial Sector - .....

1. Water Pollution Score (W)			
Scores	Waste Water Category	Value	
Score on W1			
Score on W2			
Water Pollution Score = W1+W2			
2. Air Pollution Score (A)			
Scores	Air Pollutant Category	Value	
Score on A1			
Score on A2	-	-	
Air Pollution Score = A1+A2			
3. Hazardous Waste Score (HW)			
Score	HW Category	Value	
HW			
Grand Total = W + A + HW			

Note :

1. Any of the industrial sector having only either air pollution (A) or water pollution (W) , the score will be normalized to 100 as per the following formula –

   Normalized Score = {100 x W (or A)} / 40

2. Any of the industrial sector having air pollution (A) and water pollution (W) both but no hazardous waste generation (H) , the joint score of air & water pollution will be normalized to 100 as per the following formula –

   Normalized Score = {100 x (W+A)} / 80

3. Any of the industrial sector having air pollution (A) & hazardous waste generation (H) but no water pollution (W), the joint score of air pollution & hazardous waste generation will be normalized to 100 as per the following formula –

   Normalized Score = {100 x (A+H)} / 60

4. Any of the industrial sector having water pollution (W) and hazardous waste generation (H) but no air pollution (A), the joint score of water pollution & hazardous waste generation will be normalized to 100 as per the following formula –

   Normalized Score = {100 x (W+H)} / 60

G : Developments :

i. The existing Red (85 sectors) , Orange (73 sectors) and Green (86 sectors) i.e a total of 244 industrial sectors have been assessed as per the proposed formula by the Working Group. For this purpose, concerned Engineers / Scientists from the Member SPCBs were also involved & consulted during May 28-29, 2015.

ii. After careful examination and consideration of the suggestions of concerned stake-holders the "Draft Document on Revised Concept of Categorization of Industrial Sectors " was prepared by the Committee and circulated to all the SPCBs, PCCs and concerned Ministries for their information & comments. The ' Draft Document ' was uploaded on the website of CPCB also for information & comments of one & all.

iii. The matter was discussed during the 170th Board Meeting also and issues raised by the Board Members pertaining to some of the industrial sectors were clarified.

iv. Responses were received from various concerned Ministries, SPCBs, Industrial Associations including individuals.

v. Based on the above, final meeting was convened by the Secretary , MoEFCC with CPCB and senior officers of MoEFCC on January 06, 2016 to resolve the issues appropriately and finalize the 'Re-categorization'. Accordingly , following modifications in the 'Range of Pollution Index 'for the purpose of categorization of industrial sectors were suggested :

- Industrial Sectors having Pollution Index score of 60 and above – Red category
- Industrial Sectors having Pollution Index score of 41 to 59 –Orange category
- Industrial Sectors having Pollution Index score of 21 to 40 –Green category
- Industrial Sectors having Pollution Index score incl.& upto 20 –White category

vi. Based on the final criteria as described in v above , the final categorization is as follows :

Category of Industrial Sector	Existing Categorization	Proposed (New) categorization
Red	85	60
Orange	73	83
Green	86	63
White	---	36
Total	244	242

vii. In the proposed categorization, some of the industrial sectors have been either deleted due to duplication or merged with similar type of sectors on account of same

characteristics of pollution generation. In a similar way, some of the industrial sectors are split into more sectors on account of variation in the raw materials / manufacturing process. As a result final totals of the existing and proposed categorization are different.

viii. The industrial sector which doesn't fall under any of the above four categories (Red, Orange, Green and White) , decision with regard to its categorization will be taken at the level of concerned SPCB/PCC by a committee headed by the Member Secretary , SPCB/PCC and comprising of two senior cadre Engineers / Scientists of the SPCB / PCC in accordance with the scoring-criteria specified in this document.

ix. The summary is presented in the following Table G-1 and final lists of Red, Orange, Green and White categories of industries are presented in Tables G-2, G-3, G-4 and G-5 respectively, which are self explanatory.

Table G-1: Final Summary Table Red , Orange, Green and White Categories of Industries (16-01-16)

Sl No.	Original Categorization	Initial Nos.	Addition by Splitting into further classes	Deletion/ Shifting to foot-note due to vague term / Merger / other reasons	Re-categorization to Red	Re-categorization to Orange	Re-categorization to Green	Re-categorization to White	Check
		1	2	3	4	5	6	7	(1+2) = (3 to 7)
1	Red	85	11	7	60	26	3	Nil	96=96
2	Orange	73	2	3	Nil	51	19	2	75=75
3	Green	86	Nil	3+2=5	Nil	6	41	34	86=86
Final Categorization		244	13	15	60 (Red)	83 (Orange)	63 (Green)	36 (White)	257 =257 (Total categories including in foot-note)

Table G-2 : Final List of Red Category of Industrial Sectors

Sl No.	Orgnl Sl.No	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	REMARKS
1.	38	Isolated storage of hazardous chemicals (as per schedule of manufacturing, storage of hazardous chemicals rules ,1989 as amended)									R-R	As per provisions of Rules, to be kept under Red category especially for safety purposes.
2.	4	Automobile Manufacturing (integrated facilities)	30	-	30	20	-	20	10	60	**R-R**	i. Such types of plants are having either one or combinations of polluting activities viz. washing, metal surface finishing operations, pickling, plating, electro-plating , phosphating, painting , heat treatment etc. ii. Some of such plants may outsource some /all of the polluting activities. In such cases, after thorough inspection of such units by concerned SPCB, re-categorization of the industry shall be made accordingly.
3.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent cleared metal catalyst containing copper,, Spent cleared metal catalyst containing zinc,,	30	-	30	20	-	20	10	60	**R-R**	All the three types of pollutants are expected.
4.	44	Manufacturing of lubricating oils ,grease and petroleum based products	20	-	20	20	-	20	20	60	**R-R**	Generates all sorts of pollution.
5.	66 E	DG Set of capacity > 5 MVA	-	-	-	20	5	25	-	62.5	**R-R**	i. Mainly air polluting. ii. DG sets consume the diesel @ 0.21 litres/hr/KVA at full load. iii. Average running is taken @ 12 hrs / day although many of the DG sets run for more than this period.
6.	31	Industrial carbon including electrodes and graphite blocks, activated carbon, carbon black	10	-	-	20	5	25	10	62.5	**R-R**	Mainly air polluting. Air pollution score is normalized to 100.

7.	39	Lead acid battery manufacturing(excluding assembling and charging of lead-acid battery in micro scale)	10	-	10	25	-	25	10	62.5	**R-R**	i. Mainly air polluting. Air pollution scores are normalized to 100. ii. Lead Acid Battery manufacturing consists of various stages which broadly involve (after producing or receiving lead oxide): Paste Mixing , Grid Casting , Grid Pasting & Curing , Hydro-setting, parting & enveloping , Stacking, grouping & inter-cell welding , Formation. iii. Exposure of workmen to lead during all or any of the processes outlined above exceeds the prescribed standards if appropriate equipment in this respect is not installed at any Battery Manufacturing Unit. iv. All of the above processes, some more than others, involve release of lead particles or fumes into the environment. Pollution from the above processes can be grouped into two possible types, viz: (a) Lead Oxide becomes airborne and there is Particulate Pollution (b) Fumes are generated and there is Gaseous Pollution
8.	62	Phosphate rock processing plant	30	-	30	20	-	20	-	62.5	**R-R**	i. The separation of phosphate rock from impurities and non-phosphate materials for use in fertilizer manufacture consists of beneficiation, drying or calcining at some operations, and grinding. Phosphate rock from the mines is first sent to beneficiation units to separate sand and clay and to remove impurities. Steps used in beneficiation depend on the type of rock. ii. The water & air pollution scores are normalized to 100.

9.	66	Power generation plant [except Wind and Solar renewable power plants of all capacities and Mini Hydel power plant of capacity <25MW]	10	-	10	15	10	25		62.5	**R-R**	1. Mainly air polluting. It uses a mixture of biomass (agro based) and coal (< 10 %) as a fuel. Almost, round the year operation. 2 . In case of DG sets of 5 MVA & more and emissions of SO2 will take place due to use of liquid fuel. Air pollution score will be =20 + 10 = 30, Normalized score will be 75. 3. In case of 'Waste to Energy Plants' , water will be used for cooling and air score will be - 30+10 = 40.
10.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Spent catalyst containing nickel, cadmium, Zinc, copper, arsenic, vanadium and cobalt,	30	-	30	25	-	25	10	65	**R-R**	All the three types of pollutants are expected.
11.	67	Processes involving chlorinated hydrocarbons	30	-	30	20	-	20	15	65	**R-R**	Chlorinated hydrocarbons are used in the manufacture of insecticides, pesticides and organo chloro pesticides. Effluents & emissions are toxic in nature.
12.	74	Sugar (excluding Khandsari)	20	10	30	15	10	25	10	65	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Sugar mills generate all sorts of pollution problems.
13.	22	Fibre glass production and processing (excluding moulding)	-	-	-	20	-	20	20	67	**R-R**	i. The use of styrene in most methods of fiberglass production causes hazardous air pollution that is harmful to breathe at excessive levels. ii. It is mainly air polluting & HW generating industry. The air pollution & HW scores are normalized to 100. iii. In case of lead containing glass, the score of A1 will be 25 and final normalized score will be 75 and shall be categorized as Red.
14.	23	Fire crackers manufacturing and bulk storage facilities	-	-	-	20	-	20	20	67	**R-R**	i. This is the normalized score based on air pollution & HW generation. ii. Various hazardous chemicals are used in the manufacturing process. iii. These chemicals are namely Potassium Nitrate , Potassium per-chlorate, Barium Nitrate, Aluminium compounds, Copper Chloride etc.

												iv. These chemicals are highly hazardous and cause serious diseases among the workers. especially ability of blood to carry oxygen leading to headaches, methemoglobinemia and kidney problems , skin problems, thyroid metal fume etc.
15.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Dismantlers Recycling Plants -- Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.	-	-	-	30	0	30	10	67	R-R	Mainly air polluting and hazardous waste generating. Air & HW pollution scores are jointly normalized to 100.
16.	47	Milk processes and dairy products(integrated project)	20	10	30	20	5	25	-	68.75	**R-R**	i. Water as well as air polluting due to use of boilers. ii. Water & air pollution scores are normalized to 100.
17.	63	Phosphorous and its compounds	30	-	30	25	-	25	-	68.75	**R-R**	Water pollution & air pollution containing compounds of phosphorous are expected
18.	61	Pulp & Paper (waste paper based without bleaching process to manufacture Kraft paper)	20	10	30	15	10	25	0	68.75	**R-R**	Mainly water & air polluting . Water & air pollution scores are normalized to 100.
19.	13	Coke making , liquefaction, coal tar distillation or fuel gas making	30	-	30	20	-	20	20	70	**R-R**	It is a kind of petrochemical industry.

20.	41	Manufacturing of explosives, detonators, fuses including management and handling activities	30	-	30	20	-	20	20	70	**R-R**	i. Explosives manufacture and use contribute some measure of hazardous waste to the environment. ii. Nitroglycerin produces several toxic byproducts such as acids, caustics, and oils contaminated with heavy metals. These must be disposed of properly by neutralization or stabilization and transported to a hazardous waste landfill. iii. The use of explosives creates large amounts of dust and particulate from the explosion, and, in some cases, releases asbestos, **lead,** and other hazardous materials into the atmosphere.
21.	45	Manufacturing of paints varnishes, pigments and intermediate (excluding blending/mixing)	30	-	30	25	-	25	15	70	**R-R**	i. The process may cause considerable emissions of volatile organic compounds (VOC). VOC contribute to the creation of ozone in the lower layers of the atmosphere (photochemical air pollution) and can present danger to health. ii. Dust and odour may also be a problem. iii. Washing of vessels will contribute waste-waters. iv. Large quantity of HWs are also produced.
22.	56	Organic Chemicals manufacturing	30	-	30	20	-	50	20	70	**R-R**	Such types of industrial sectors generate all sorts of pollution.
23.	1	Airports and Commercial Air Strips	20	10	30	-	-	-	10	75	**R-R**	i. The Airports are generating mainly the waste-waters. ii. This is the water pollution normalized score for airports having discharge more than 100 KLD. iii. The airports / strips having discharge less than 100 KLD will have score of 50 and hence orange category. iv. If the score is normalized wrt water + HW both, then all the airports will come under Orange category (score - 58.33).
24.	3	Asbestos and asbestos based industries	-	-	-	30	-	30	10	75	**R-R**	i. This is mainly air polluting industry. ii. Final score is based on air pollution score only. iii. Asbestos is carcinogenic and banned in many countries.
25.	5	Basic chemicals and electro chemicals and its derivatives including manufacturing of acid	30	-	30	-	-	-	10	75	**R-R**	i. Standards prescribed for Inorganic Chemicals are adopted. ii. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable.

												iii. Water pollution score normalized to 100 is undertaken. iv. The earlier Red category industrial sector namely "Hydrocyanic acid and its derivatives " is also merged under this industrial sector.
26.	7	Cement	-	-	-	20	10	30	-	75	**R-R**	This is mainly air polluting industry & hence normalized air pollution score.
27.	9	Chlorates, per-chlorates & peroxides	30	-	30	-	-	-	-	75	**R-R**	i. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable. ii. Water pollution score normalized to 100 is undertaken.
28.	10	Chlorine, fluorine, bromine, iodine and their compounds	30	-	30	-	-	-	-	75	**R-R**	i. It is mainly water polluting industry having effluents which are toxic and not easily biodegradable. ii. Water pollution score normalized to 100 is undertaken.
29.	16	Dyes and Dye- Intermediates	30	-	30	20	5	25	20	75	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
30.	26	Health-care Establishment (as defined in BMW Rules)	20	10	30	-	-	-	-	75	**R-R**	i. Mainly water polluting. ii. The water pollution score is normalized to 100 & valid for Hospitals having total waste-water generation > 100 KLD. iii. The hospitals with incinerator will be categorized as Red irrespective of the quantity of the waste-water generation. iv. The hospitals having total waste-water generation less than 100 KLD and without incinerator, the normalized water pollution score will be 50 and will be categorized as Orange category.
31.	29	Hotels having overall waste-water generation @ 100 KLD and more.	20	10	30	15	-	15	-	75	**R-R**	i. Mainly water polluting. Small boiler may be installed. ii. The water pollution score is normalized to 100 & valid for Hotels having waste-water generation > 100 KLD. iii. The hotels having more than 20 rooms and waste-water generation less than 100 KLD and having a coal / oil fired boiler , the pollution score will be 35/40 & are categorized as Orange. iv. The hotels having more than 20 rooms and waste-water generation less than 10 KLD and

												having no-boiler & no hazardous waste generation, the pollution score will be 20 & are categorized as Green.
32.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Lead acid battery plates and other lead scrap/ashes/residues not covered under Batteries (Management and Handling) Rules, 2001. [* Battery scrap, namely: Lead battery plates covered by ISRI, Code word "Rails" Battery lugs covered by ISRI, Code word "Rakes". Scrap drained/dry while intact, lead batteries covered by ISRI, Code word "rains".	30	-	30	25	--	25	20	75	**R-R**	All the three types of pollutants are generated.
33.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Integrated Recycling Plants -- Components of waste electrical and electronic assembles comprising accumulators and other batteries included on list A, mercury-switches, activated glass cullets from cathode-ray tubes and other activated glass and PCB-capacitors, or any other component contaminated with Schedule 2 constituents (e.g. cadmium, mercury, lead, polychlorinated biphenyl) to an extent that they exhibit hazard characteristics indicated in part C of this Schedule.	30	-	30	25	-	25	20	75	**R-R**	All the three types of pollutants are expected.
34.	43	Manufacturing of glue and gelatin	30	10	40	20	-	20	-	75	**R-R**	Highly water polluting & obnoxious air polluting.
35.	49	Mining and ore beneficiation	30	10	40	15	5	20	-	75	**R-R**	Both air and water polluting. Score is normalized with air & water pollution.

36.	52	Nuclear power plant	10	-	10	30	-	30	15	75	**R-R**	i. Mainly air polluting due to incinerator. Others - cooling water. ii. Air pollution score is normalized to 100.
37.	58	Pesticides (technical) (excluding formulation)	30	-	30	25	-	25	20	75	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
38.	64	Photographic film and its chemicals	30	-	30	-	-	-	-	75	**R-R**	i. Silver salts and other chemicals are used in preparation. Slight quantity of effluents is generated. ii. Water pollution scores are normalized to 100.
39.	68	Railway locomotive work shop/Integrated road transport workshop/Authorized service centers	20	10	30	-	-	-	10	75	**R-R**	i. Mainly water polluting industry . Water is used in the washing of locomotives, road transport vehicles during servicing. ii. This score is valid for those Centers having discharge more than 100 KLD. iii. Service Centers having waste-water generation < 100 KLD, the normalized score will be =(100*20)/40= 50.
40.	84	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring	30	10	40	15	-	15	20	75	**R-R**	In this sector all sorts of pollution are generated.
41.	8	Chlor Alkali	30	10	40	20	10	30	10	80	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Chlor-alkali units are having different section like NaOH, Cl2, SBP etc which are having toxic effluents. Additionally , fuel consumption is also on higher-side.
42.	70	Ship Breaking Industries	30	-	30	30	-	30	20	80	**R-R**	i. The ship-breaking industry creates numerous hazards for the coastal and marine environment. ii. Ship-breaking releases a large number of dangerous pollutants, including toxic waste, oil, poly-chlorinated biphenyls, and heavy metals, into the waters and sea bed. iii. While most of the oil is removed before a ship is scrapped, sand used to mop up the remaining oil is thrown into the sea. High concentrations of oil and grease are then found in the coastal waters, choking marine life.

												iv. Solid waste strewn on the shore, 45 tonnes on any given day according to a study by the Central Pollution Control Board, also finds its way into the sea. v. Adding to the stress on coastal waters, the organic load from the thousands of workers living in cramped conditions with little or no sanitary facilities results in unacceptably high levels of BOD.
43.	53	Oil and gas extraction including CBM (offshore & on-shore extraction through drilling wells)	30	-	30	-	-	-	20	83	**R-R**	i. Mainly water polluting & hazardous waste generating. ii. The water pollution & HW generation scores are normalized to 100.
44.	36	Industry or process involving metal surface treatment or process such as pickling/ electroplating/paint stripping/ heat treatment using cyanide bath/ phosphating or finishing and anodizing / enamellings/ galvanizing	30	-	30	-	-	-	20	83	**R-R**	Mainly water polluting & toxic hazardous waste generating industry. Scores are normalized to 100.
45.	80	Tanneries	30	-	30	-	-	-	20	83	**R-R**	Mainly water polluting & hazardous waste generating industry. Scores are normalized to 100.
46.	65	Ports and harbour, jetties and dredging operations	30	10	40	15	10	25	20	85	**R-R**	This category contain all sorts of pollution.
47.	77	Synthetic fibers including rayon ,tyre cord, polyester filament yarn	30	10	40	25	10	35	10	85	**R-R**	This sector generates all sorts of pollution problems.
48.	81	Thermal Power Plants	30	10	40	20	10	30	15	85	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. TPP generate all sorts of pollution problems.
49.	71	Slaughter house (as per notification S.O.270(E)dated 26.03.2001)and meat processing industries, bone mill, processing of animal horn, hoofs and other body parts	25	10	35	-	-	-	-	87.5	**R-R**	Mainly water polluting and obnoxious odour generating industry. The water pollution score is normalized to 100
50.	2	Aluminium Smelter	30	10	40	20	10	30	20	90	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. This sector is generating all sorts of pollution i.e. air, water and HW.
51.	12	Copper Smelter	30	10	40	20	10	30	20	90	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Integrated Copper Smelters contain all sorts of

												pollution.
52.	20	Fertilizer (basic) (excluding formulation)	30	10	40	20	10	30	20	90	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Generates all sorts of pollution.
53.	37	Iron & Steel (involving processing from ore/ integrated steel plants) and or Sponge Iron units	30	10	40	20	10	30	20	90	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
54.	61	Pulp & Paper (waste paper based units with bleaching process to manufacture writing & printing paper)	25	10	35	25	10	35	20	90	**R-R**	Waste paper based Pulp & Paper mills with bleaching process generate all sorts of pollution.
55.	85	Zinc Smelter	30	10	40	20	10	30	20	90	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Integrated Zinc smelter generates all sorts of pollution problems.
56.	55	Oil Refinery (mineral Oil or Petro Refineries)	30	10	40	25	10	35	20	95	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
57.	59	Petrochemicals Manufacturing (including processing of Emulsions of oil and water)	30	10	40	25	10	35	20	95	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution. iii. The earlier red category industrial sector namely "Processing of Emulsions of Oil & Water " is merged with this industrial sector.
58.	60	Pharmaceuticals	30	10	40	30	5	35	20	95	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Such types of industrial sectors generate all sorts of pollution.
59.	61	Pulp & Paper (Large-Agro + wood) , Small Pulp & Paper (agro based-wheat straw/rice husk)	30	10	40	25	10	35	20	95	**R-R**	i. This industrial sector is the one among the '17 categories of Highly Polluting Industries'. ii. Large /Small Agro based Pulp & Paper mills contribute all sorts of pollution problems.
60.	15	Distillery (molasses / grain / yeast based)	30	10	40	-	-	-	-	100	**R-R**	Mainly water polluting industry. Final score is the normalized water pollution score.

Note :

i. *Under the column Revised Category, the full forms of the abbreviations are as follows :*
   a. *R-R means original category was Red and revised category is also Red*
   b. *R-O means original category was Red and revised category is Orange*
   c. *O-O means original category was Orange and revised category is also Orange*
   d. *O-G means original category was Orange and revised category is Green*
   e. *O-W means original category was Orange and revised category is White*
   f. *G-O means original category was Green and revised category is Orange*
   g. *G-G means original category was Green and revised category is also Green*
   h. *G-W means original category was Green and revised category is White*

ii. *There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication. The overall details are as follows :*

Sl No.	Original Sl No.	Industry Sector	Original Category	Remarks
1	14	Common treatment and disposal facilities(CETP, TSDF, E-waste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary land fill site)	R	i. All such facilities are classified as Red but special category projects as these are parts of pollution control facilities. ii. In case of CETP , the categorization will depend upon the category of member industries being served.
2	18	Processing of Emulsions of Oil & Water		It is a part of Petrochemical industries. Transferred and merged with the industrial sector namely 'Petrochemicals' at Sl. No. 54.
3	27	Heavy engineering including ship building (with investment on Plant & Machineries more than Rs 10 crores)	R	Most of the pollution generating processes / operations under this category are similar to the industry category namely "Automobile Manufacturing (integrated facilities)" at Sl . No. 1 and may be referred accordingly.
4	30	Hydrocyanic acid and its derivatives	R	Have been merged with the red category industrial sector namely " Basic chemicals and electro chemicals and its derivatives including manufacturing of acid " at Sl. No. 24
5	32	Industrial estates/ parks / complexes/ areas/ export processing zones/ SEZs/ Biotech parks/ leather complex	R	The classification will depend upon the category(ies) of the industries operating / proposed to be permitted in the area. In this context, guidelines prescribed in EIA Notification, 2006 shall be followed.
6	33	Industrial inorganic gases namely- a) Chemical gas- Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen-sulphide, phosphine b) Hydrocarbon gases- Methane , ethane, propane	R	These gases are generally secondary products and produced alongwith other main products. To be classified as per the main parent plant.
7	69	Reprocessing of used oils & waste oils	R	i. The industry generates mainly the air pollution and oil bearing hazardous wastes. The normalized (air pollution & HW generation score is 58.33. ii. To be deleted as already covered under HW Recyclers / Re-processors (Used oils / Waste Oils) under Orange Category

Table G-3 : Final List of Orange Category of Industrial Sectors

Final Sl. No.	Orgnl S.No	**Industry Sector**	W1	W2	W	A1	A2	A	H	W+A+H	Revised category	Remarks
1.	20	Dismantling of rolling stocks (wagons/ coaches)	--	--	--	15	--	15	10	41.67	O-O	Emissions of dust and generation of waste oils take place during dismantling. Air pollution & HW generation scores (15+10=25) are normalized to 100.
2.	5	Bakery and confectionery units with production capacity > 1 TPD. (With ovens / furnaces)	20	--	20	15	--	15	--	43.75	O-O	
3.	10	Chanachur and ladoo from puffed and beaten rice(muri and shira) using husk fired oven	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
4.	23	Coated electrode manufacturing	15	0	15	20	0	20	0	43.75	**G-O**	Preparation of core wire / rod, preparation of dry mix, preparation of wet mix, application of coating by extrusion, baking of coated electrodes
5.	24	Compact disc computer floppy and cassette manufacturing / Reel manufacturing	15	0	15	20	0	20	0	43.75	**G-O**	Generates waste-water and process emissions.
6.	24	Flakes from rejected PET bottle	20	-	20	15	-	15	-	43.75	R-O	Normal water & air pollutions are generated.
7.	30	Food and food processing including fruits and vegetable processing	20	--	20	15	--	15	--	43.75	O-O	Normal water and air polluting.
8.	40	Jute processing without dyeing	20	--	20	15	--	15	--	43.75	O-O	CPCB has notified standards for this category. Both air and water pollutions are generated.
9.	56	Manufacturing of silica gel	15	0	15	20	0	20	0	43.75	**G-O**	Waste-waters containing TDS and emissions of H_2SO_4 are generated.

10.	45	Manufacturing of tooth powder, toothpaste, talcum powder and other cosmetic items	20	--	20	15	--	15	--	43.75	O-O	Both air and water pollution are generated.
11.	55	Printing or etching of glass sheet using hydrofluoric acid	15	--	15	20	--	20	--	43.75	O-O	Both air and water pollution are generated.
12.	65	Silk screen printing, sari printing by wooden blocks	20	--	20	15	--	15	--	43.75	O-O	Wash-water and PM emissions from boilers .
13.	76	Synthetic detergents and soaps(excluding formulation)	20	-	20	15	-	15	-	43.75	R-O	i. This is the score for units having generation of waste-waters less than 100 KLD. ii. The units having waste-water generation more than 100 KLD will become mainly water polluting and accordingly normalized water pollution score will be 75 and be categorized as Red.
14.	71	Thermometer manufacturing	15	--	15	20	--	20	--	43.75	O-O	Process - making glass bulb, forming reservoir in the glass tube for fluid, inserting fluid, scale marking. Use of fuel to heat the glass tubes and hydrofluoric acid to seal the scaling. Small quantities of spent acids are generated.
15.	14	Cotton spinning and weaving (medium and large scale)	--	--	--	15	--	37.5	10	47.5	O-O	Mainly air polluting industry. Sources of air pollution (PM) are the fine particles of cotton from spinning process. Air pollution score is normalized to 100.
16.	1	Almirah, Grill Manufacturing (Dry Mechanical Process)	--	--	--	20	--	20	--	50	O-O	Air pollution due to spray painting (emissions of VOCs). Units without painting operations shall be categorized as White.

17.	2	Aluminium & copper extraction from scrap using oil fired furnace (dry process only)	--	--	--	20	--	20	10	50	O-O	i. Normalized Air pollution score. ii. Significant air pollution due to melting (emissions of SO2, PM).
18.	3	Automobile servicing, repairing and painting (excluding only fuel dispensing)	20	--	20	20	--	20	10	50	O-O	Normal water & air polluting and recyclable waste oil generating. If the waste water generation is more than 100 KLD, it will become mainly water polluting and Red category unit.
19.	4	Ayurvedic and homeopathic medicine	20	--	20	15	--	15	15	50	O-O	
20.	7	Brickfields (excluding fly ash brick manufacturing using lime process)	--	--	--	20	--	20	--	50	O-O	Significantly air polluting.
21.	8	Building and construction project more than 20,000 sq. m built up area	20	--	20	20	--	20	--	50	O-O	1. In the pre-construction stage , it is mainly air polluting due to generation of dust (PM) emissions. 2. After construction, it is mainly water polluting. If the discharge is more than 100 KLD, it will be having the normalized score of 75 and be categorized as Red.
22.	6	Ceramics and Refractories	-	-	-	20	-	20	-	50	R-O	i. Mainly air polluting industry. ii. This score is for the units having coal consumption < than 12 MT/day. iii. For the units having coal consumption > 12 MT /day, the normalized air pollution score will be 62.5 and shall be categorized as Red.

23.	11	Coal washeries	15	10	25	15	-	15	-	50	R-O	i. Wet washeries are mainly water polluting industry generating effluents which are having inorganic SS & TDS. Additionally, air pollution due to PM emissions is also generated. ii. Water & air pollution scores are jointly normalized to 100.
24.	16	Dairy and dairy products (small scale)	20	--	20	20	--	20	--	50	O-O	Water and air polluting both.
25.	18	DG set of capacity >1MVA but < 5MVA	--	--	--	20	--	20	--	50	O-O	Mainly air polluting . air pollution score is normalized to 100.
26.	17	Dry coal processing, mineral processing, industries involving ore sintering, pelletisating, grinding & pulverization	-	-	-	20	-	20	-	50	R-O	Mainly air polluting industry. Final score is the normalized air pollution score.
27.	19	Fermentation industry including manufacture of yeast, beer, distillation of alcohol (Extra Neutral Alcohol)	20	-	20	-	-	-	-	50	R-O	i. Mainly water polluting industry. This is the normalized water pollution score for units having discharge < 100 KLD. ii. For the units having discharge > 100 KLD, the normalized water pollution score will be 75 and shall be accordingly categorized as Red.
28.	21	Ferrous and Non- ferrous metal extraction involving different furnaces through melting, refining, re-processing, casting and alloy-making	-	-	-	15	5	20	10	50	R-O	i. Mainly air polluting. ii. This score is applicable to secondary production of ferrous & non-ferrous metals (excluding lead) up-to 1 MT/hour production.

												iii. For lead, the normalized air pollution score will be = (100*25)/40= 62.5 and is categorized as Red. iv. For Induction Furnace clubbed with AOD furnace – separate calculation shall be made based on the capacity of the furnaces. In such industries, the molten metal from induction furnace is transferred to AOD furnace where other metals like manganese and nickel are added to get the metal of desired constituents. The lime and silicon are also added for reduction of the metal oxides to the base metal. the normalized air pollution score will be = (100*25)/40= 62.5 and is categorized as Red.
29.	26	Fertilizer (granulation / formulation / blending only)	--	--	--	20	--	20	--	50	O-O	Air polluting.
30.	27	Fish feed, poultry feed and cattle feed	--	--	--	20	--	20	--	50	O-O	Obnoxious odour , H2S etc. AP score is normalized to 100
31.	28	Fish processing and packing (excluding chilling of fishes)	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.

32.	31	Forging of ferrous and non- ferrous metals (using oil and gas fired furnaces)	--	--	--	20	--	20	--	50	O-O	Heating furnace. Mainly air polluting.
33.	32	Formulation/pelletization of camphor tablets, naphthalene balls from camphor/ naphthalene powders.	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Emissions of Benzene, HC are expected.
34.	33	Glass ceramics, earthen potteries and tile manufacturing using oil and gas fired kilns, coating on glasses using cerium fluorides and magnesium fluoride etc.	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Emissions of SO2 are expected.
35.	35	Gravure printing, digital printing on flex, vinyl	20	--	20	20	--	20	10	50	O-O	Waste waters , emissions of VOCs
36.	36	Heat treatment using oil fired furnace (without cyaniding)	--	--	--	20	--	20	--	50	O-O	Mainly air polluting and noise generating. AP Score is normalized to 100.
37.	28	Hot mix plants	-	-	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution scores are normalized to 100.
38.	37	Hotels (< 3 star) or hotels having > 20 rooms and less than 100 rooms.	20	--	20	20	--	20	--	50	O-O	Mainly water polluting. WP score is normalized to 100.
39.	38	Ice cream	20	--	20	20	--	20	--	50	O-O	Wash-water and boilers / oven for pasteurization.
40.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Paint and ink Sludge/residues	-	-	-	20	0	20	0	50	R-O	Mainly air polluting. Air pollution score is normalized to 100
41.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Brass Dross ,, Copper Dross,, Copper Oxide Mill Scale,, Copper Reverts, Cake & Residues,, Waste Copper and copper alloys in	10	-	10	20	-	20	10	50	R-O	Mainly air polluting.

		dispersible form,, Slags from copper processing for further processing or refining ,, Insulated Copper Wire,, Scrap/copper with PVC sheathing including ISRI-code material namely "Druid" ,, Jelly filled Copper cables ,, Zinc Dross-Hot dip Galvanizers SLAB,, Zinc Dross-Bottom Dross,, Zinc ash/Skimming arising from galvanizing and die casting operations,, Zinc ash/Skimming/other zinc bearing wastes arising from smelting and refining,, Zinc ash and residues including zinc alloy residues in dispersible from,,										
42.	35	Industry or processes involving foundry operations	-	-	-	20	-	20	-	50	R-O	i. This score is valid for the foundries having capacity < 5 MT/hr as such units require the coal/coke @ < 500 kg/hr. ii. The units having capacity of 5 MT/hr and more, the coal/coke consumption will be more than 500 kg/hr and the normalized score will be 62.5 and classified accordingly as Red.
43.	40	Lime manufacturing (using lime kiln)	-	-	-	20	-	20	-	50	R-O	Mainly air polluting
44.	41	Liquid floor cleaner, black phenyl, liquid soap, glycerol mono-stearate manufacturing	20	--	20	20	--	20	--	50	O-O	Both air and water pollution are generated.

45.	42	Manufacturing of glass	10	-	-	20	-	20	-	50	R-O	i. Mainly air polluting (melting at 1500ºC and refining . ii. In case of lead glass , the score of A1 will be 25 and accordingly the normalized scores will be 62.5 i.e. Red .
46.	43	Manufacturing of iodized salt from crude/ raw salt	12	--	12	20	--	20	--	50	O-O	Boiling in Evaporators (multiple effect evaporators), centrifuging, iodization with KIO3 mixing . Mainly air polluting. Air pollution score is normalized to 100.
47.	42	Manufacturing of mirror from sheet glass	--	--	--	20	--	20	--	50	O-O	Evaporator & furnace for heating the metal to be applied as reflector on mirror. Mainly air polluting.
48.	44	Manufacturing of mosquito repellent coil	--	--	--	20	--	20	--	50	O-O	Mainly air polluting. Toxic fumes are expected.
49.	46	Manufacturing of Starch/Sago	25	-	25	15	-	15	-	50	R-O	i. Water and air polluting industry. Boiler is used for steam generation. ii. Water & air pollution scores are normalized to 100
50.	46	Mechanized laundry using oil fired boiler	20	--	20	20	--	20	--	50	O-O	Both air and water pollution are generated.
51.	47	Modular wooden furniture from particle board, MDF< swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc., and other agricultural waste using synthetic adhesive resin, wooden box making (With boiler)	--	--	--	20	--	20	--	50	O-O	1. Mainly air polluting. Boiler as well as VOCs from use of adhesives. 2. Without boiler, it will be a Green category industry.
52.	50	New highway construction project	-	-	-	20	-	20	-	50	R-O	Mainly air polluting project.

53.	51	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products	20	-	20	15	5	20	-	50	R-O	i. Both air and water polluting. Score is normalized with air & water pollution. This score is valid for industries having waste-water generation < 100 KLD. ii. For the units having waste-water generation > 100 KLD the , normalized score would be 62.5 and categorized as Red.
54.	49	Paint blending and mixing (Ball mill)	20	--	20	20	--	20	10	50	O-O	Both air and water pollution are generated.
55.	62	Paints and varnishes (mixing and blending)	20	0	0	20	0	20	0	50	**G-O**	Waste-waters as well as fumes of VOCs due to solvents, pigments, varnishes.
56.	51	Ply-board manufacturing(including Veneer and laminate) with oil fired boiler/ thermic fluid heater(without resin plant)	0	--	0	20	--	20	--	50	O-O	Mainly air polluting because of use of boiler. AP score is normalized to 100
57.	52	Potable alcohol (IMFL) by blending, bottling of alcohol products	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.
58.	54	Printing ink manufacturing	20	--	20	20	--	20	--	50	O-O	1. Pigments, binders and solvents are used. 2. Boiler is also used. 3. Emissions of VOCs take place.
59.	70	Printing press	20	0	20	20	0	20	0	50	**G-O**	Colored waste-waters containing dyes and VOC emissions are generated.
60.	59	Reprocessing of waste plastic including PVC	20	--	20	20	--	20	--	50	O-O	Large quantities of wash-water and fugitive emissions are generated.
61.	61	Rolling mill (oil or coal fired) and cold rolling mill	10	--	10	20	--	20	--	50	O-O	Mainly air polluting. Air pollution score is normalized to 100. Others - cooling water and recyclable waste oils etc. are generated.
62.	67	Spray painting, paint baking, paint shipping	--	--	--	20	--	20	10	50	O-O	Mainly air polluting. Emissions of VOCs and HC are generated.

63.	72	Steel and steel products using various furnaces like blast furnace /open hearth furnace/induction furnace/arc furnace/submerged arc furnace / basic oxygen furnace /hot rolling reheated furnace	10	-	10	20	-	20	10	50	R-O	i. Mainly air polluting. In the emissions, oxides of manganese, nickel etc. are also present. ii. Air pollution score is normalized to 100.
64.	73	Stone crushers	-	-	-	20	-	20	-	50	R-O	Mainly air polluting. Air pollution score is normalized to 100.
65.	75	Surgical and medical products including prophylactics and latex	20	-	20	20	-	20	-	50	R-O	Both air as well as water polluting. Air and water pollution scores are normalized to 100.
66.	85	Tephlon based products	0	0	0	20	0	20	0	50	**G-O**	Due to spraying applications, emissions (HC) are generated
67.	70	Thermocol manufacturing (with boiler)	--	--	--	20	--	20	--	50	O-O	Polystyrene is heated. Mainly air polluting with boiler.
68.	82	Tobacco products including cigarettes and tobacco/opium processes	20	-	20	20	-	20	-	50	R-O	Such industries generate both air as well as water pollution. These scores are normalized to 100.
69.	72	Transformer repairing/ manufacturing (dry process only)	--	--	--	20	--	20	10	50	O-O	Mainly air polluting because of ovens, shot-blasting etc.
70.	73	Tyres and tubes vulcanization/ hot retreating	10	--	10	20	--	20	--	50	O-O	Mainly air polluting . Emissions of PM, VOCs and obnoxious odour are generated.
71.	83	Vegetable oil manufacturing including solvent extraction and refinery /hydrogenated oils	20	-	20	15	5	20	10	50	R-O	i. All sorts of pollution are generated. ii. This score is valid for plants having waste-water generation < 100 KLD. iii. If the waste-water generation is more than 100 KLD, the unit shall be classified as Red.
72.	74	Wire drawing and wire netting	20	--	20	--	--	--	--	50	O-O	Mainly water polluting. WP score is normalized to 100.

73.	21	Dry cell battery (exduding manufacturing of electrodes) and assembling & charging of acid lead battery on micro scale	30	--	30	15	--	15	10	55	O-O	Water and air polluting both.
74.	50	Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs only and not for commercial purpose)	20	--	20	20	--	20	15	55	O-O	i. All sorts of pollution are generated. ii. R&D activities are to be shifted to Red category.
75.	78	Synthetic resins	20	-	20	20	-	20	15	55	R-O	All sorts of pollution are generated.
76.	79	Synthetic rubber excluding molding	20	-	20	20	-	20	15	55	R-O	i. Most synthetic rubber is created from two materials, styrene and butadiene. Both are currently obtained from petroleum. ii. Process is similar to a part of Petrochemical plants.
77.	9	Cashew nut processing	25	--	25	20	--	20	--	56	O-O	Normal water and air polluting.
78.	12	Coffee seed processing	25	--	25	20	--	20	--	56	O-O	Normal water & air polluting industry.
79.	57	Parboiled Rice Mills	25	-	25	20	-	20	-	56	R-O	i. Rice Mills are generating both air and water pollution. Waste-waters are having high strength in respect of BOD. ii. This is the normalized air & water pollution score for units having waste-water generation < 100 KLD and fuel consumption less than 12 MTD. iii. For units having waste-water generation > 100 KLD or fuel consumption > 12 MTD or both , the unit shall be classified as Red.

80.	29	Foam manufacturing	--	--	--	20	--	20	15	58	O-O	i. Raw material is polyurethane, latex etc. ii. Emissions of VOCs and HAPs. CH3Cl2 and similar compounds as blowing agents. iii. Outdated raw materials and spoiled slots are discarded as HW.
81.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Used Oil – As per specifications prescribed from time to time.	10	0	10	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100
82.	34	Industries engaged in recycling / reprocessing/ recovery/reuse of Hazardous Waste under schedule iv of HW(M, H& TBM) rules, 2008 - Items namely - Waste Oil ---As per specifications prescribed from time to time.	-	-	-	20	0	20	15	58.33	R-O	Mainly air polluting and hazardous waste generating industry. Air pollution & HW scores are normalized to 100.
83.	56	Producer gas plant using conventional up drift coal gasification (linked to rolling mills glass and ceramic industry refectories for dedicated fuel supply)	--	--	--	20	--	20	15	58.33	O-O	Mainly air polluting & tar (HW) generating. SO2, CO, NOx are generated. Tar is the by-product and utilized by other industries in co-processing.

Note :

i. Under the column Revised Category, the full forms of the abbreviations are as follows :

a. R-R means original category was Red and revised category is also Red

b. R-O means original category was Red and revised category is Orange

c. O-O means original category was Orange and revised category is also Orange

d. O-G means original category was Orange and revised category is Green

e. O-W means original category was Orange and revised category is White

f. G-O means original category was Green and revised category is Orange

g. G-G means original category was Green and revised category is also Green

h. G-W means original category was Green and revised category is White

ii. *There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication / vague category. The overall details are as follows:*

Sl No.	Original Sl No.	Industry Sector	Original Category	Remarks
1	24	Excavation of sand from the river bed (excluding manual excavation)	O	Since such types of activities cause ecological disturbances, the instructions issued by the government from time to time be followed. To be categorized by MoEF&CC.
2	39	Infrastructure Development Project	O	Vast variety of such projects come under such category. This is to be decided by the concerned SPCB in line of EIA Notification , 2006.
3	53	Power press	O	Very vague term hence deleted. Such types of general engineering units have already been covered.

Table G-4 : Final List of Green Category of Industrial Sectors

Sl. No.	Orgnl Sl. No.	**Industry Sector**	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category	Remarks
1.	2	Aluminium utensils from aluminium circles by pressing only (dry mechanical operation)	–	–	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions from buffing operations.
2.	6	Ayurvedic and homeopathic medicines (without boiler)	10	–	10	--	--	–	--	25	**G-G**	Small quantities of waste-waters are generated from washing operations.
3.	8	Bakery /confectionery /sweets products (with production capacity <1tpd (with gas or electrical oven)	10	–	10	--	--	–	--	25	**G-G**	Small quantities of waste-waters are generated from washing operations.
4.	6	Bi-axially oriented PP film along with metalizing operations	10	–	10	--	--	–	--	25	**O-G**	Mainly extrusion process involving Cooling water recirculation
5.	10	Biomass briquettes (sun drying) without using toxic hazardous wastes	–	–	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
6.	13	Blending of melamine resins & different powder, additives by physical mixing	–	–	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions from pulverization / mixing operations.
7.	15	Brass and bell metal utensils manufacturing from circles(dry mechanical operation without re-rolling facility)	–	–	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions from buffing operations.
8.	16	Candy	10	–	10	10	--	10	--	25	**G-G**	Small quantities of waste-water and minor

												PM emissions are generated.
9.	17	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boilers)	–	–	--	10	--	10	--	25	**G-G**	This score is valid with Small gas / electricity operated oven / furnace for making glue.
10.	18	Carpentry & wooden furniture manufacturing (excluding saw mill) with the help of electrical (motorized) machines such as electrical wood planner, steel saw cutting circular blade, etc.	–	–	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions from cutting operations.
11.	19	Cement products (without using asbestos / boiler / steam curing) like pipe ,pillar, jafri, well ring, block/tiles etc.(should be done in closed covered shed to control fugitive emissions)	–	–	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions from mixing operations.
12.	20	Ceramic colour manufacturing by mixing & blending only (not using boiler and wastewater recycling process)	–	–	--	10	--	10	--	25	**G-G**	Minor air pollution due to some fugitive PM emissions.
13.	11	Chilling plant, cold storage and ice making	10	–	10	--	--	–	--	25	**O-G**	Cooling water recirculation only.
14.	13	Coke briquetting (sun drying)	–	–	--	10	--	10	--	25	**O-G**	Mainly air polluting industry. Sources of air pollution (PM) are pulverizes and mixers. Air pollution score is normalized to 100.
15.	28	Cotton spinning and weaving (small scale)	–	–	--	10	--	10	--	25	**G-G**	Minor PM emissions from spinning process.
16.	17	Dal Mills	–	–	--	10	--	10	--	25	**O-G**	Some fugitive emissions of PM.

17.	29	Decoration of ceramic cups and plates by electric furnace	–	–	--	10	--	10	--	25	**G-G**	Fumes of enamels. Minor air pollution.
18.	19	Digital printing on PVC clothes	–	–	--	10	--	10	--	25	**O-G**	Minor emissions / odour generations are expected.
19.	25	Facility of handling, storage and transportation of food grains in bulk	–	–	--	10	--	10	--	25	**O-G**	Some fugitive emissions of PM during handling of grains.
20.	36	Flour mills (dry process)	–	–	--	10	--	10	--	25	**G-G**	Fugitive dust emissions.
21.	41	Glass , ceramic, earthen potteries, tile and tile manufacturing using electrical kiln or not involving fossil fuel kiln	–	–	--	10	--	10	--	25	**G-G**	Minor fugitive emissions only.
22.	34	Glue from starch (physical mixing) with gas / electrically operated oven /boiler.	–	–	--	10	--	10	--	25	**O-G**	Some fugitive emissions of PM during mixing of raw materials.
23.	42	Gold and silver smithy (purification with acid smelting operation and sulphuric acid polishing operation) (using less or equal to 1 litre of sulphuric acid/ nitric acid per month)	–	–	--	10	--	10	--	25	**G-G**	Minor fumes from cleaning process.
24.	36	Heat treatment with any of the new technology like ultrasound probe , induction hardening , ionization beam, gas carburizing etc.	10	–	10	10	--	10	--	25	**O-G**	• Cooling waters and minor heat fumes. • Finalization of categorization subject to field verification.
25.	46	Insulation and other coated papers (excluding paper or pipe manufacturing)	–	–	--	10	--	10	--	25	**G-G**	Minor fumes due to application of poly-urethane
26.	49	Leather foot wear and leather products (excluding tanning and hide processing except cottage scale)	–	–	--	10	--	10	--	25	**G-G**	Minor fumes due to use of adhesives / gums.

27.	50	Lubricating oil, greases or petroleum based products (only blending at normal temperature)	–	–	--	10	--	10	--	25	**G-G**	Minor fumes at the time of transfers from one container to other.
28.	54	Manufacturing of pasted veneers using gas fired boiler or thermic fluid heater and by sun drying	–	–	--	10	--	10	--	25	**G-G**	1. Minor fumes due to application of gums / adhesives / pastes etc. 2. This score is valid only for gas fired boiler.3. The units having coal fired boilers shall be categorized as Orange.
29.	59	Oil mill Ghani and extraction (no hydrogenation / refining)	10	–	10	--	--	–	--	25	**G-G**	Small quantities of floor washings & equipments washings are generated.
30.	48	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn	–	–	--	10	--	10	--	25	**O-G**	Some fugitive emissions of PM are expected.
31.	65	Phenyl/toilet cleaner formulation and bottling	–	–	--	10	--	10	--	25	**G-G**	Minor fumes of VOCs in the work zone
32.	67	Polythene and plastic processed products manufacturing (virgin plastic)	10	–	10	10	--	10	--	25	**G-G**	Cooling water & emissions due to mixing of raw materials.
33.	68	Poultry, Hatchery and Piggery	–	–	--	10	--	10	--	25	**G-G**	Obnoxious odour containing H_2S, CH_4 etc. and fugitive PM emissions
34.	69	Power looms (without dye and bleaching)	–	–	--	10	--	10	--	25	**G-G**	Minor emissions of PM.
35.	71	Puffed rice (muri) (using gas or electrical heating system)	–	–	--	10	--	10	--	25	**G-G**	Minor emissions of PM.
36.	57	Pulverization of bamboo and scrap wood	–	–	--	10	--	10	--	25	**O-G**	Some fugitive emissions of PM are expected.
37.	72	Ready mix cement concrete	–	–	--	10	--	10	--	25	**G-G**	PM emissions.
38.	73	Reprocessing of waste cotton	--	–	--	10	--	10	--	25	**G-G**	PM emissions.
39.	60	Rice mill (Rice hullers only)	–	–	--	10	--	10	--	25	**O-G**	PM emissions are generated. Mainly air

												polluting. AP score is normalized to 100
40.	62	Rolling mill (gas fired) and cold rolling mill	10	–	10	10	--	10	--	25	**O-G**	Mainly air polluting. AP score is normalized to 100
41.	75	Rubber goods industry (with gas operated baby boiler)	–	–	--	10	--	10	--	25	**G-G**	Some PM emissions and obnoxious odour.
42.	63	Saw mills	–	–	--	10	--	10	--	25	**O-G**	Mainly air polluting. PM and noise are generated.
43.	77	Soap manufacturing (hand made without steam boiling / boiler)	10	–	10	--	--	–	--	25	**G-G**	Small quantities of waste-water are generated.
44.	80	Spice grinding (upto-20 HP motor)	–	–	--	10	--	10	--	25	**G-G**	Small quantities of fugitive emissions of raw materials.
45.	66	Spice grinding (>20 hp motor)	–	–	--	10	--	10	--	25	**O-G**	Mainly air polluting. Fugitive emissions of PM.
46.	81	Steel furniture without spray painting	–	–	--	10	--	10	--	25	**G-G**	Obnoxious gases from welding as well as noise pollution.
47.	82	Steeping and processing of grains	10	–	10	--	--	–	--	25	**G-G**	Washing waters are generated.
48.	86	Tyres and tube retreating (without boilers)	–	–	--	10	--	10	--	25	**G-G**	Due to applications of binding gum / adhesives / cement, some obnoxious fumes may generate.
49.	22	Chilling plant and ice making without using ammonia	12	–	12	--	--	–	--	30	**G-G**	Cooling water and brine water circuits. Spillages / blow down may take place
50.	26	CO2 recovery	12	–	12	--	--	–	--	30	**G-G**	Normal water pollution from scrubbing action
51.	32	Distilled water (without boiler) with electricity as source of heat	12	–	12	--	--	–	--	30	**G-G**	TDS as distillation residues

52.	45	Hotels (up to 20 rooms and without boilers)	12	–	12	--	--	–	--	30	**G-G**	This score is valid for hotels having overall waste-water generation less than 10 KLD.
53.	53	Manufacturing of optical lenses (using electrical furnace)	12	–	12	--	--	–	--	30	**G-G**	Small quantities of waste-waters containing TDS, SS are generated.
54.	58	Mineralized water	12	–	12	--	--	–	--	30	**G-G**	RO Rejects.
55.	68	Tamarind powder manufacturing	12	--	12	15	--	15	--	33.75	O-G	• Dried tamarind fruits - cleaned and after soaking them in water they are boiled in steam jacketed kettle for about 40-45 minutes. Then pulp is extracted in pulper and dried in drum type drier and on cooling, the final product is packed. • Generates small quantities of waste waters and air emissions. Joint score is normalized to 100.
56.	15	Cutting, sizing and polishing of marble stone	15	--	15	--	--	--	--	37.5	O-G	Mainly water polluting . Water pollution score is normalized to 100.
57.	22	Emery powder (fine dust of sand) manufacturing	--	--	--	15	--	15	--	37.5	O-G	Air polluting. PM emissions take place during various stages of grindings of naturally occurring minerals.
58.	25	Flyash export, transport & disposal facilities	-	-	-	15	-	15	-	37.5	R-G	• This is mainly air polluting activity. • This is the normalized score based on air pollution.
59.	48	Mineral stack yard / Railway sidings	15	-	15	15	-	15	-	37.5	R-G	• Mainly air pollution due to loading, unloading, storage and transportation of the minerals.

												• Waste-water generation mainly during rains only.
60.	54	Oil and gas transportation pipeline	-	-	-	10	5	15	-	37.5	R-G	• Contains small gas based power plants up-to 5 MWs. • Air pollution score is normalized to 100. • In case , if these power plants are bigger / liquid fuel / oil based, scores will be calculated accordingly.
61.	64	Seasoning of wood in steam heated chamber	--	--	--	15	--	15	--	37.5	O-G	Air pollution due to use boiler for supply of steam. Air pollution score is normalized to 100.
62.	84	Synthetic detergent formulation	--	--	--	15	--	15	--	37.5	**G-G**	• This score is valid for the industries which are not manufacturing LABSA. It is procured from outside. • Small quantities of emissions are generated from mini boiler. • Air pollution score is normalized to 100.
63.	69	Tea processing (with boiler)	--	--	--	15	--	15	--	37.5	O-G	With boiler, it is an orange category industry. Without boiler, it will be green category industry.

Note :

i. *Under the column Revised Category, the full forms of the abbreviations are as follows :*
   a. *R-R means original category was Red and revised category is also Red*
   b. *R-O means original category was Red and revised category is Orange*
   c. *O-O means original category was Orange and revised category is also Orange*
   d. *O-G means original category was Orange and revised category is Green*
   e. *O-W means original category was Orange and revised category is White*
   f. *G-O means original category was Green and revised category is Orange*
   g. *G-G means original category was Green and revised category is also Green*
   h. *G-W means original category was Green and revised category is White*

ii. *There are specific remarks in respect of some of the industrial sectors. These sectors are either merged with other relevant sectors or deleted due to duplication. The overall details are as follows :*

Sl No.	Original Sl No.	Industry Sector	Original Category	Remarks
1	47	Jobbing and Machining	G	Vague category to be deleted, as such activities have already been covered in other categories.
2	66	Reel manufacturing	G	Already covered in other categories. Hence, deleted
3	1	Assembling of acid lead batteries (up to 10 batteries per day excluding lead plate casting)	G	Already covered in Orange category. Hence, deleted
4	5	Automobile fuel outlets (only dispensing)	G	Minor air pollution due to some fugitive emissions during fuel filling operations. May be exempted from the purview of Consent management.
5	30	Diesel generator sets (15 KVA to 1 MVA)	G	• Normal operation – 12 hrs a day. • Consumption of diesel = 1680 litres for 1 MVA DG set at full load @ 0.21 litres / KVA / hr. • Stand-alone DG Sets having total capacity 1 MVA or less and equipped with acoustic enclosures alongwith adequate stack height may be exempted from the purview of Consent management. Higher capacity DG sets have already been covered under Red / Orange categories .

Table G-5: Final List of White Category of Industries

Sl. No.	Orgnl Sl. No.	**Industry Sector**	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category
1.	3	Assembly of air coolers /conditioners ,repairing and servicing	--	--	--	--	--	--	--	--	**G-W**
2.	4	Assembly of bicycles ,baby carriages and other small non motorizing vehicles	--	--	--	--	--	--	--	--	**G-W**
3.	7	Bailing (hydraulic press)of waste papers	--	--	--	--	--	--	--	--	**G-W**
4.	9	Bio fertilizer and bio-pesticides without using inorganic chemicals	--	--	--	--	--	--	--	--	**G-W**
5.	11	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)	--	--	--	--	--	--	--	--	**G-W**
6.	12	Blending and packing of tea	--	--	--	--	--	--	--	--	**G-W**
7.	14	Block making of printing without foundry (excluding wooden block making)	--	--	--	--	--	--	--	--	**G-W**
8.	21	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)	--	--	--	--	--	--	--	--	**G-W**
9.	25	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)	--	--	--	--	--	--	--	--	**G-W**
10.	27	Cotton and woolen hosiers making (Dry process only without any dying / washing operation)	--	--	--	--	--	--	--	--	**G-W**
11.	31	Diesel pump repairing and servicing (complete mechanical dry process)	--	--	--	--	--	--	--	--	**G-W**
12.	33	Electric lamp (bulb) and CFL manufacturing by assembling only	--	--	--	--	--	--	--	--	**G-W**

13.	34	Electrical and electronic item assembling (completely dry process)	--	--	--	--	--	--	--	--	**G-W**
14.	23	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	--	--	--	--	--	--	--	--	**O-W**
15.	35	Flavoured betel nuts production/ grinding (completely dry mechanical operations)	--	--	--	--	--	--	--	--	**G-W**
16.	37	Fly ash bricks/ block manufacturing	--	--	--	--	--	--	--	--	**G-W**
17.	38	Fountain pen manufacturing by assembling only	--	--	--	--	--	--	--	--	**G-W**
18.	39	Glass ampules and vials making from glass tubes	--	--	--	--	--	--	--	--	**G-W**
19.	40	Glass putty and sealant (by mixing with machine only)	--	--	--	--	--	--	--	--	**G-W**
20.	43	Ground nut decorticating	--	--	--	--	--	--	--	--	**G-W**
21.	44	Handloom/ carpet weaving (without dying and bleaching operation)	--	--	--	--	--	--	--	--	**G-W**
22.	48	Leather cutting and stitching (more than 10 machine and using motor)	--	--	--	--	--	--	--	--	**G-W**
23.	51	Manufacturing of coir items from coconut husks	--	--	--	--	--	--	--	--	**G-W**
24.	52	Manufacturing of metal caps containers etc	--	--	--	--	--	--	--	--	**G-W**
25.	55	Manufacturing of shoe brush and wire brush	--	--	--	--	--	--	--	--	**G-W**
26.	57	Medical oxygen	--	--	--	--	--	--	--	--	**G-W**
27.	60	Organic and inorganic nutrients (by physical mixing)	--	--	--	--	--	--	--	--	**G-W**
28.	61	Organic manure (manual mixing)	--	--	--	--	--	--	--	--	**G-W**
29.	63	Packing of powdered milk	--	--	--	--	--	--	--	--	**G-W**
30.	64	Paper pins and u clips	--	--	--	--	--	--	--	--	**G-W**
31.	58	Repairing of electric motors and generators (dry mechanical process)	--	--	--	--	--	--	--	--	**O-W**
32.	74	Rope (plastic and cotton)	--	--	--	--	--	--	--	--	**G-W**

33.	76	Scientific and mathematical instrument manufacturing	--	--	--	--	--	--	--	--	**G-W**
34.	78	Solar module non conventional energy apparatus manufacturing unit	--	--	--	--	--	--	--	--	**G-W**
35.	79	Solar power generation through solar photovoltaic cell, wind power and mini hydel power (less than 25 MW)	--	--	--	--	--	--	--	--	**G-W**
36.	83	Surgical and medical products assembling only (not involving effluent / emission generating processes)	--	--	--	--	--	--	--	--	**G-W**

Note : Under the column Revised Category, the full forms of the abbreviations are as follows :

a. *R-R means original category was Red and revised category is also Red*
b. *R-O means original category was Red and revised category is Orange*
c. *O-O means original category was Orange and revised category is also Orange*
d. *O-G means original category was Orange and revised category is Green*
e. *O-W means original category was Orange and revised category is White*
f. *G-O means original category was Green and revised category is Orange*
g. *G-G means original category was Green and revised category is also Green*
h. *G-W means original category was Green and revised category is White*

Annexure

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No. B-29012/ESS/CPA/2015-16

19.08.2015

Sub: "Harmonization of Classification of industries under Red / Orange / Green / White Categories".

During the Conference of the Environment Ministers of States held in New Delhi during April 06-07, 2015, it was resolved to adopt pollution potential criteria for categorization of Red, Orange & Green categories of industries and that a Committee be constituted with State representatives. Further, in the 59th Conference of Chairmen & Member Secretaries of Pollution Control Boards/PCCs held in New Delhi on April 08, 2015, it was agreed to constitute a Committee to look into categorization system of industries based on their respective pollution potential index.

2. Accordingly, a Committee comprising the Chairmen of CPCB, APPCB, TNPCB, MPPCB, MPCB, PPCB, WBPCB and MS, CPCB was constituted vide CPCB OM dated 23.04.2015 to review & classify industrial sectors into different categories based on criteria of respective pollution potential indices.

3. The existing Red (85 sectors) , Orange (73 sectors) and Green (86 sectors) industrial sectors have been assessed as per the proposed formula by a group of Scientists from CPCB . For this purpose , concerned Engineers / Scientists from the Member SPCBs of the Committee were also involved & consulted during May28-29, 2015.

4. After careful examination and consideration of the suggestions of concerned stake-holders the "Draft Document on Revised Concept of Categorization of Industrial Sectors " is prepared by the Committee .

In this context, the Undersigned is directed to forward a copy of the " Draft Document on Revised Concept of Categorization of Industrial Sectors to all the SPCBs, PCCs and concerned Ministries for their comments. Accordingly, the same is enclosed herewith and all the SPCBs, PCCs and concerned Ministries are, hereby requested to provide their comments by 04.09.2015. The comments may kindly be sent through hard copy as well as soft copy at e-mail: nkgupta.cpcb@nic.in , nkgcpcb@hotmail.com .

Encl : As above

[N.K. Gupta]
Incharge - ESS

To:

1. All the State Pollution Control Boards / Pollution Control Committees
2. The Secretary, Ministry of Micro Small and Medium Enterprises, New Delhi
3. The Secretary, Ministry of Heavy Industries & Public Enterprises, New Delhi
4. The Advisor & Incharge , CP Division, MoEFCC, New Delhi
5. CPCB Website

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Annexure-II

Rajasthan State Pollution Control Board

HARMONIZATION OF CATEGORIZATION OF INDUSTRIES IN THE STATE

(Red / Orange / Green / White)

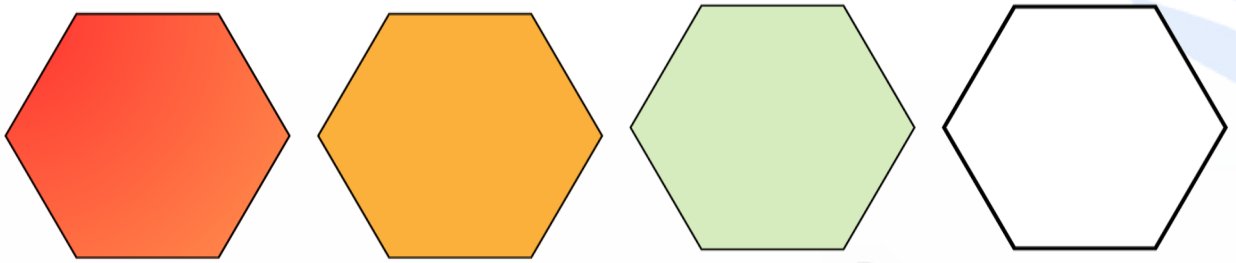
Harmonization of categorization of industries in the State

Classification of industrial sectors and processes/ activities/ facilities/ projects etc as Red, Orange, Green and White, is primarily done to facilitate uniformity and objectivity in streamlining enforcement mechanism.

In order to harmonize the criteria for categorization based on the Pollution Index (PI) developed by CPCB, the State Board from time to time, issues categorization of industries and other processes operational in the State. This PI is a function of water pollution, air pollution, hazardous waste generation, fuel consumption and amount of Wastewater generation in the unit.

The purpose of categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in generation of minimum pollutants.

With this aim, the State Board vide its orders dated 02.06.2020, 28.07.2020, 21.01.2022, 22.12.2022, 22.02.2023, 21.06.2023, 20.12.2023 & 29.12.2023 and notifications issued by Department of Environment & Climate Change, Govt. of Rajasthan dated 26.05.2016, 16.03.2023 & 31.07.2023 categorization for sectors have been stipulated in the State into: - Red, Orange, Green, White Category.



Category: Red

S. No.	Industry Sector
1	Aerial rope way
2	Airports and Commercial Air Strips
3	Any industry/ industrial activity/ process/ operation/ facility not covered in any of the categorization and having coal fired boiler with steam generation capacity more than 5 T/hr
4	Asbestos and asbestos based industries
5	Automobiles Manufacturing (Integrated Facilities)
6	Basic Chemicals and electro chemicals and its derivatives including manufacture of acids
7	Cement/Clinker Manufacturing
8	Chemical Fertilizer (excluding formulation)
9	Chlor Alkali
10	Chlorates, perchlorates and peroxides
11	Chlorine, fluorine, bromine ,iodine, and their compounds
12	Coke making, liquefaction, coal tar distillation or fuel gas making
13	Coke oven plant
14	Common treatment and disposal facilities (CETP, TSDF, E-Waste recycling, CBMWTF Effluent conveyance project, incinerators,MSW sanitary landfill sites, STP and Fecal Sludge Treatment Plant)
15	Dairy and dairy products - large and medium scale
16	DG set of capacity of ⩾ 5 MVA Capacity
17	Dyes and Dye-Intermediates
18	Emulsion of oil & water
19	Fermentation industry including manufacture of yeast, Malt, beer, distillation of alcohol (ENA) (distillery)- Large & Medium Scale
20	Fiber glass production and processing (Excluding moulding)
21	Halogenated hydrocarbons
22	Handloom/ Carpet weaving (with dyeing and bleaching operation)
23	Health care establishment (As defined in BMW Rules)
24	Heavy engineering including Ship Building (With investment on Plant & Machineries more than Rs. 10 Crores)
25	Heavy water plant
26	Hotels (3 Star & Above) and/or Hotels having 100 rooms and above
27	Industrial carbon including electrodes and graphite blocks, activated carbone, carbon black
28	Industrial Estate/ Parks/ Complexes/ Areas/ Export Processing Zones/ SEZs/ Biotech Parks/ Leather Complexes (except solar and wind Industrial Estate/ Parks/ Complexes having areas upto 500 hectares)
29	Industrial gases namely :– a) Chemical gases: Acetylene, hydrogen, chlorine, fluorine, ammonia, sulphur dioxide, ethylene, hydrogen sulphide, phosphine; b) Hydrocarbon gases: Methane, ethane, propane

Category: Red

S. No.	Industry Sector
30	Industries engaged in recycling/ reprocessing/ recovery/ reuse of Hazardous Waste under schedule IV and other schedule of Hazardous Waste (M, H & TBM) Rules, 2016 and its amendments and Municipal Solid Waste (M &H) Rules, 2000 and its amendments
31	Industry or process involving foundry operations having capacity ⩾ 5MT/hr
32	Industry or process involving metal surface treatment or process such as pickling/ plating/ electroplating/ heat treatment (excluding annealing) / phosphating or finishing and anodising/ enameling/ galvanizing
33	Ink, Pigment and Intermediates other than formulation
34	Iron and Steel (Involving processing from ore/integrated steel plants) and or Sponge Iron industries
35	Isolated storage of hazardous chemicals (as per schedule of Manufacture, Storage & Import of Hazardous Chemicals Rules, 1989 as amended)
36	Lead acid battery manufacturing (excluding assembling & charging of acid lead battery)
37	LPG bottling plant
38	Manufacturing of explosives, detonators, fuses including management and handling activities
39	Manufacturing of Glue and Gelatin
40	Manufacturing of Lead Glass
41	Manufacturing of lubricating oils, greases or petroleum based products (excluding blending only)
42	Manufacturing of paints, Varnishes, pigments and intermediate (excluding blending/ mixing)
43	Mining and/or ore beneficiation
44	Non-alcoholic beverages (soft drink) & bottling of alcohol/ non alcoholic products- Large & Medium
45	Nuclear power plants
46	Oil & Gas extraction including CBM (Offshore & onshore extraction through drilling wells)
47	Oil and gas transportation pipeline (having DG set of more than or equal to 5 MVA)
48	Oil refinery (Mineral oil or Petro Refineries)
49	Organic chemicals manufacturing (excluding formulation)
50	Pesticide specific intermediates
51	Pesticides (Technical) (excluding formulation)
52	Petrochemicals (Manufacture of and not merely use of as raw material)
53	Pharmaceuticals (excluding formulation)
54	Phosphate rock processing plant
55	Phosphorous and its compounds
56	Photographic films and its chemicals
57	Ports & Harbours, Jetties and Dredging Operations
58	Power generation plants (excluding Solar and Wind Renewable Power Plant of all capicity and mini hydal plant of less than 25 MW)

Category: Red

S.No.	Industry
59	Primary metalergical units such as aluminium ,copper, iron, zinc, lead etc.
60	Processes involving chlorinated hydrocarbons
61	Processing of nuclear fuel
62	Pulp and/or paper manufacturing
63	Pyrolysis Plant
64	Railway Locomotive workshops/ integrated Road transport workshop
65	Railway Stations (Outward passenger handled ⩾ 10 million per year)
66	River valley project
67	Ship breaking activities
68	Slaughter houses (as per the notification S. O. 270(E) dated 26.03.2001) and meat processing industries, bone mill, processing of animal horns, hoofs and other body parts
69	Sugar (excluding Khandsari)
70	Synthetic detergents and soaps (large and medium scale)
71	Synthetic fibers including rayon, tyre cord, polyster filament yarn
72	Synthetic leather, foam and related products except isolated moulding
73	Synthetic Rubber, Tyre and tube manufacutring- Large & Medium
74	Tanneries
75	Vegetable oils including solvent extraction and refinery/ hydrogenated oils
76	Yarn/ textile processing involving any effluent/ emission-generating process, bleaching, dyeing, printing and scouring
77	Ferrous and nonferrous metal extraction involving different furnaces through melting, refining, reprocessing, casting and alloy making
78	Fire crackers manufacturing and bulk storage facilities (Except Green Crackers)
79	Sand/riverbed material mining from riverbed and its floodplains (excluding manual excavation) in: Mining lease area more than 5 Ha or All Mining Lease area which is part of cluster mining
80	Semiconductor manufacturing industries
81	Manufacturing/assembly/ recycling related processes of lithium ion batteries

Category: Orange

S. No.	Industry Sector
1	Any industry/ industrial activity/ process/ operation/ facility which is not covered in Red or Green category but having coal fired boiler with steam generation capacity upto 5 T/hr
2	Assembly and charging of acid lead battery / Dry cell battery (more than 10 battery per day)
3	Automobile servicing, repairing and painting (with washing)
4	Ayurvedic and Homeopathic medicine (with Boiler)
5	Bakery/ Confectionery units irrespective of capacity and using oil fired oven or boiler and Sweets production units
6	Bio Fuel (with boiler and/or using organic solvents)
7	Brickfields (excluding fly ash brick manufacturing using lime process)
8	Building and construction project ⩾ 20000 Sq. M township and area devepoment project 5 hectare and more/ dwelling units 50 and more
9	Candy Manufacturing - Large & Medium Scale
10	Cashew nut processing
11	Ceramic, Refractories
12	CFL, tube light bulb and so on
13	Coal Washeries
14	Coated electrode manufacturing
15	Coffee seed processing
16	Coke briquetting (except sun-drying)
17	Compact disc, computer floppy & cassette manufacturing
18	Cotton ginning & processing (Large and Medium Scale units)
19	Cutting, sizing and polishing of marble, granite, kota stone and other stones (Except edge cutting & Chowkhat making)
20	Dairy and dairy products (small scale)
21	DG set of capacity > 1MVA but <5 MVA) (Isolated)
22	Dismantling of rolling stocks (wagons/coaches)
23	Dry coal processing industries involving ore sintering, palletisation, grinding, pulverization.
24	Fermentation industry including manufacture of yeast, Malt, beer, distillation of alcohol (ENA) (distillery)- Small Scale
25	Fertilizer (granulation and formulation only)
26	Fish feed,poultry feed and cattle feed
27	Fish processing and packaging
28	Flakes from rejected PET bottle
29	Flour mills (with washing)
30	Food & food processing including fruits & vegetable processing, food additives
31	Footwears without leather footwears

Category: Orange

S. No.	Industry Sector
32	Forging of ferrous & non- ferrous metal (using oil or gas fired furnaces)
33	Formulation of Pesticides, agro chemicals and so on and R&D Facilities
34	Formulation/ paletization of camphor tablets, naphthalene balls from camphor/ naphthalene powders
35	Gems and jewellery (using furnace and metal finishing)
36	Glass and fiber glass moulding
37	Gravure printing, digital printing on flex, vinyl
38	Guar and guar gum
39	Gypsum board
40	Handloom/ Carpet weaving (Dry process- Large & Medium scale)
41	Heavy engineering including Ship Building (With investment on Plant & Machineries less than Rs. 10 Crores)
42	Hot mix plants
43	Hotels (Less than 3 star) and/ or Hotels having more than 20 rooms and less than 100 rooms
44	Ice cream manufacturing
45	Industry not covered in any other category and having source of Air and/or Water pollution
46	Industry or process involving foundry operations having capacity < 5MT/hr
47	Jute processing without dyeing
48	Lime manufacturing (Using Lime Kiln)
49	Liquid floor cleaner, black phenyl, liquid soap, glycerol monostearate manufacturing
50	Manufacture of mirror from sheet glass
51	Manufacture of Starch/Saggo
52	Manufacturing of Glass (Except Lead Glass)
53	Manufacturing of iodized salt from crude/ raw salt
54	Manufacturing of mosquito repellent
55	Manufacturing of Paints, Varnishes, pigments and intermediate (blending/mixing only)
56	Manufacturing of silica gel
57	Manufacturing of toothpowder, toothpaste, talcum powder and other cosmetic items
58	Marriage Gardens/ Lawns with land area more than 2500 sq.m
59	Mechanized laundry using oil fired boiler
60	Metal fabrication with painting operation
61	Mineral grinding (including hydrated lime without kiln)
62	Mineral Processing / Separation plant (crushing, screening and washing)
63	Modular wooden furniture from particle board, MDF, Swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc. & other agricultural waste using synthetic adhesive resin, wooden box making (With Boiler)
64	New highway construction projects

Category: Orange

S. No.	Industry Sector
65	Non-alcoholic beverages(soft drink) & bottling of alcohol/non alcoholic products- Small Scale
66	Oil and gas transportation pipeline (having DG set of more than 1 MVA and less than 5 MVA) and/or having gas based power plant of more than 5 MW
67	Organic chemicals manufacturing (formulation)
68	Parboiled rice mill
69	Pharmaceutical formulation and for R&D purpose (for sustained release/extended release of drugs only and not for commercial purpose)
70	Plaster of paris
71	Ply board manufacturing including veneer & laminate using boiler and thermal fluid heater
72	Potable alcohol (IMFL) by blending, bottling of alcoholic products
73	Power press
74	Printing Ink manufacturing (Formulation)
75	Printing or etching of glass sheet using hydrofluoric acid
76	Printing press
77	Producer gas plant using conventional up-drift coal gasification (linked to rolling mills, glass and ceramic industry, refractories for dedicated fuel supply)
78	Railway Stations (Outward passenger handled >1million to <10 million per year)
79	Reprocessing of waste plastic
80	Scrapping centres (for end of life of vehicles and other scraps such as plant and machineries, structural material, railway coaches and wagons etc.)
81	Spinning & weaving and yarn doubling - Large & Medium Scale
82	Spray painting, paint baking, paint stripping
83	Stone crushers
84	Surgical and medical products including prophylactics and latex
85	Synthetic detergents and soaps [excluding soap manufacturing (handmade without steam boiling) and synthetic detergents formulation] - small scale
86	Synthetic resins
87	Synthetic rubber and foam moulding
88	Synthetic Rubber, Tyre and tube manufacutring- Small Scale
89	Teflon based products
90	Thermocol manufacturing (with Boiler)
91	Thermometer making
92	Tobacco products including cigarettes and tobacco/ opium processing
93	Transformer repairing/ manufacturing
94	Tyres and tubes vulcanization/hot retreading
95	Water treatment plant

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Category: Orange

S. No.	Industry Sector
96	Wet mix macadam
97	Wire drawing & Wire netting (INCLUDING ANNEALLING) Stand alone operations
98	Dairy Farm
99	Gaushalas (effluent generation more than 100 KLD
100	Construction and Demolition Waste Processing Plants
101	Gold Assaying & Hallmarking Centres
102	MSW Processing facilities (MRF, legacy waste etc)
103	Manufactured Sand (M Sand)
104	Dredging and De-silting of dams and Reservoirs Sand
105	PET bottle recycling for flakes/staple fibre (involving wet process)
106	Green crackers manufacturing and bulk storage facilities
107	Sand / riverbed material mining from riverbed and its floodplains (excluding manual excavation) in Standalone mining lease area upto 5 Ha in area.
108	Semiconductor Assembly, Testing, Marking and Packaging Facility (ATMP)
109	Solar module non-conventional energy apparatus manufacturing unit
110	Vaccine manufacturing

Category: Green

S. No.	Industry Sector
1	All types of Commercial testing laboratories (except diagnostic centres)
2	Assembling of Acid lead battery (up to 10 batteries per day excluding lead plate casting)
3	Automobile servicing & repairing (without washing)
4	Ayurvedic and Homeopathic medicine (without Boiler)
5	Standalone Bakery/ Confectionery units irrespective of capacity and using only cleaner/ gaseous fuel
6	Bi-axially oriented PP Film along with metalising operation
7	Bio Fertilizer
8	Bio Fuel (without boiler and/or using organic solvent)
9	Bio/agro waste based briquettes by dry pressing only (sun drying) without using toxic or hazardous wastes
10	Blending of melamine resins & different power, additives by physical mixing
11	Building and construction project from 2,500 to <20,000 sq.m built up area
12	Candy Manufacturing (SSI)
13	Cardboard or corrugated box and paper products (excluding paper or pulp manufacturing and without using boiler)
14	Carpentry and wooden furniture manufacturing with the help of electrical (motorized) machines such as electric wood planner, steel saw cutting circular blade etc.
15	Cement products (without using Asbestos) like pipe, pillar, jali, well ring, block/ tiles etc.
16	Coke briquetting (sun drying)
17	Cold Rolling Mill
18	Compressed Biogas / Biogas plants except domestic biogas digester
19	Cottage Industry for manufacturing of spices (Spices Mills)
20	Cotton ginning & processing (small scale units)
21	Dal Mills
22	Decoration of ceramic cups & plates by electric furnace
23	Diesel Generator sets (<1 MVA) (isolated)
24	Distilled water (without boiler)
25	Edge cutting and Choukhat making
26	Engineering and Fabrication units (without metal treatment)
27	Facility of handling, storage and transportation of food grains in bulk
28	Fly ash export, transport and disposal facilities
29	Garment manufacturing (washing without detergent)
30	Glass, ceramic, earthen potteries and tile manufacturing using electrical kiln or not involving fossil fuel kilns
31	Glue from starch (physical mixing)

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Category: Green

S. No.	Industry Sector
32	Handicrafts Unit without furnace and surface treatment
33	Handloom/ Carpet weaving (Dry process- SSI)
34	Hotels (upto 20 rooms)
35	Insulation and other coated papers (excluding paper or pulp manufacturing) manufacturing
36	Jobbing and machining
37	Leather footwear and leather products (excluding tanning and hide processing)
38	Lubricating oils, greases or petroleum based products (only blending at normal temperature)
39	Manufacturing of optical lenses (using electrical furnace)
40	Manufacturing of pasted veneers without using boiler or Thermic Fluid Heater or by sundering
41	Marriage Gardens/ Lawns with land area ⩽ 2500 sq.m
42	Metal utensils (Dry mechanical operations only)
43	Mineral stack yards/ Railway sidings
44	Mineralized water
45	Modular wooden furniture from particle board, MDF, Swan timber etc, Ceiling tiles/ partition board from saw dust, wood chips etc. & other agricultural waste using synthetic adhesive resin, wooden box making (With Out Boiler)
46	Oil and gas transportation pipeline (having small gas based power plant up to 5 MWs and/ or upto D. G. sets of 1 MVA)
47	Oil mill ghani & extraction (no hydrogenation/refining/ solvent extraction)
48	Packing materials manufacturing from non asbestos fibre, vegetable fibre yarn
49	Phenyl/ Toilet cleaner formulation & Bottling
50	Polythene & plastic processed products manufacturing (virgin plastics)
51	Poultry, hatchery, Piggery
52	Power looms (without dyeing and bleaching)
53	Puffed rice (muri) (using oil, gas or electrical heating system)
54	Pulverisation of bamboo and scrapwood
55	Railway Stations (Outward passenger handled ⩽ 1million per year)
56	Ready mix cement concrete
57	Reel manufacturing
58	Reprocessing of waste cotton
59	Restaurant (Standalone)
60	Rice Mill (Rice hullers only)
61	Rubber goods industry (with baby boiler only)
62	Saw mill
63	Seasoning of wood in steam heated chamber
64	Soap manufacturing (Handmade without steam boiling)
65	Spinning & weaving , yarn doubling (SSI)

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Category: Green

S. No.	Industry Sector
66	Steeping and processing of grains
67	Stone carving (non-power operated tools)
68	Storage of ice-cream
69	Tea processing
70	Tyre retreading by cold process
71	Personal Protective Gears such as face masks, personnel protective equipment (PPEs) etc.
72	Gaushalas (effluent generation less than 100 KLD)
73	PET bottle recycling for flakes/staple fibre (not involving any wet process)
74	Poultry farms handling > 5000 birds
75	Standalone Bakery/confectionery units irrespective of capacity and using only cleaner/gaseous fuel
76	Sorting of Henna leaves then separation of leaves , seeds and grass and packing of leaves
77	Compostable/Bio-degradable plastic item manufacturing units
78	Chanachur and ladoo from puffed and beaten rice(muri and chira)

Category: White

S.No	Industry Sector
1	Assembly of air coolers/ conditioners, repairing and servicing
2	Assembly of bicycles, baby carriages and other small non motorizing vehicles
3	Bailing (hydraulic press) of waste papers
4	Bio fertilizer and bio-pesticides without using inorganic chemicals
5	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)
6	Blending and packing of tea
7	Block making for printing without foundry (excluding wooden block making)
8	Chalk making from plaster of Paris (only casting without boilers etc. (sun drvine/ electrical oven)
9	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)
10	Cotton and woolen hosiers making (Dry process only without any dying/ washing operation)
11	Diesel pump repairing and servicing (complete mechanical dry process)
12	Electric lamp (bulb) and CFL manufacturing by assembling only
13	Electrical and electronic item assembling (completely dry process)
14	Engineering and fabrication units (dry process without any heat treatment/ metal surface finishine operations/ painting)
15	Flavoured betel nuts production/ grinding of Spices (completely dry mechanical operations)
16	Fly ash bricks/ block manufacturing
17	Fountain pen manufacturing by assembling only
18	Glass ampules and vials making from glass tubes
19	Glass putty and sealant (by mixing with machine only)
20	Ground nut decorticating
21	Handloom/ carpet weaving (without dying and bleaching operation)
22	Leather cutting and stitching (more than 10 machine and using motor)
23	Manufacturing of coir items from coconut husks
24	Manufacturing of metal caps containers etc
25	Manufacturing of shoe brush and wire brush
26	Medical oxygen
27	Organic and inorganic nutrients (by physical mixing)
28	Organic manure (manual mixing)
29	Packing of powdered milk
30	Paper pins and uclips
31	Repairing of electric motors and generators (dry mechanical process)
32	Rope (plastic and cotton)
33	Scientific and mathematical instrument manufacturing
34	Solar module non conventional energy apparatus manufacturing unit
35	Solar power generation through solar photovoltaic cell and wind power
36	Mini hydel power (less than 25 MW)
37	Surgical and medical products assembling only (not involving effluent/ emission generating processes)

Category: White

S.No	Industry Sector
38	Flour Mill (Atta Chaki) without washing
39	Furniture making units (without mechanized paint booth, anodizine. pickline. salvanizine. furnace and boiler)
40	Wax Candles (excluding manufacturing of wax)
41	Agarbati making units
42	Blue potteries
43	General wire industries like wire drawing, Barbed wire, Chain links makins units (dry process without any heat treatment metal surface finishing operations/ painting)
44	Gems and jewelry units (without furnace and metal finishing operations)
45	Cold Storage
46	Production of earthen pots, bricks (using fly ash), kawelu etc. having maximum capacity of three lac numbers per year, manufactured through Ava-Kajawa process located within a radius of 300 kms. from any coall lignite based thermal power plant.
47	Production of earthen pots, bricks, kawelu etc. having maximum capacity of three lac numbers per year, manufactured through Ava-Kajawa process located beyond a radius of 300 kms. from any coall lignite based thermal power plant.
48	Automobile fuel outlet (Only dispensing) having adequate arrangements for vapor collection during dispensing
49	Bamboo & Cane product including Manufacturing from cane and bamboo of shopping bags, ornament boxes (only dry operations)
50	Book Binding
51	Cottage Industry for manufacturing of pickle , papad, badi, mangodi etc
52	Manufacturing of handicrafts/decorative/fancy items, only dry processes with no source of air emissions
53	Used Cooking Oil (UCO) collection centres
54	Homestays/ Paying Guest Houses registered by Department of Tourism, Govt. of Rajasthan
55	Ball pens excluding manufacturing of metallic components and ink
56	Bindi Manufacturing excluding manufacturing of glue (only SSI)
57	Units involved in sorting and grinding of spices
58	Embroidery work, zari work and ornamental trimmings carrying units (by hand)
59	Frying of dals and other cereals (involving no source of emission/effluent) (only SSI)
60	Garment/ apparel units involving only stitching process (involving no source of emission/ effluent) (only SSI)
61	Gud Manufacturing units (without boiler)
62	Household bio-digester/ gobar gas (cow dung) plants based on bio-degradable waste
63	Import and storage of edible oil only
64	Jute and natural fiber goods making units(involving no source of emission/ effluent) (only SSI)
65	Manufacturing of advertising sign-boards and displays except plastic or PVC banners less than 100 microns
66	Manufacturing of all types of doubling of threads, cordage, ,twines (only SSI)
67	Manufacturing of articles made of Assembly palm leal., serewpine leaf and khajoor leaf
68	Assembly of Auto Parts, components, ancilliaries and garage equipments (only SSI)

Category: White

S.No	Industry Sector
69	Manufacturing of blankets and shawls by hand
70	Manufacturing of boora (involving no source of Manufacturing emission/ effluent)
71	Manufacturing emission/ effluent) of broomsticks (only SSl)
72	Manufacturing of curtains, bed-covers and furnishings hand (involving no source of embroidered emission/ effluent)
73	Manufacturing of domestic flour mill (without plating, heat electroplating and treatnment) (involving no source of (only SSI)
74	Manufacturing of locks (without (only SSI) electroplating anodizing)
75	Units involved in stitching of made-up textile goods (involving no source of emission/ effluent)
76	Manufacturing of matches (manually)
77	Manufacturing of musical instruments (only SSI)
78	Manufacturing of oil stoves (pressure and non-pressure) (only SSI)
79	Manufacturing of optical frames without electroplating (only SSI)
80	Manufacturing of photo frame, mirror frame without moulding (only SSI)
81	Manufacturing of raincoats, hats, caps and school bags, tarpaulins (only SSI)
82	Assembly of toys
83	Assembly of umbrellas
84	Assembly of mechanical weighing machines
85	Manufacturing of Agriculture Implements Hand Operated tools & animal driven implements made by fabrication only without surface treatment (only SSI)
86	Assembly of Non- Electrical machine tools
87	Perfume manufacturing through mixing (formulation only scale)
88	Personal Protective Gears such as face masks, personnel protective equipments (PPEs) (involving no source of emission/ effluent) (only SSI)
89	Poultry farms handlings <= 5000 birds
90	Processing of groundnuts and other edible nuts except oil expeller (only dry process) (involving no source of emission/ effluent)
91	Re-packing of finished products (Dry products)
92	Assembly of Solar Energy Panel making
93	Stone Carving by hand tools (non-power operated tools)
94	Sun drying of fruits & vegetables (without effluent generation)
95	Warehousing of agricultural products without refrigeration
96	Weaving and finishing of cotton khadi (without effluent generation
97	Floriculture & Horticulture
98	Painting and decorating work for constructions
99	Assembly of pump and motor (involving no source of emission/ effluent)
100	Soil conservation and desalination services
101	Timber works such as fixing of doors, windows and panels
102	Units involved in making file covers, envelopes, paper bags from paper or board excluding manufacturing of glue (only SSI)
103	Standalone Diesel Generator Sets upto 1MVA based on gaseous fuel
104	Honey making units (with cleaner fuel in boiler)

For more details on these intiatives visit our website : -

https://environment.rajasthan.gov.in/content/environment/en/rajasthan-state-pollution-control-board.html

4, Institutional Area, Jhalana Doongri, Jaipur- 302004,
Phone – 0141-2716802, Email - member-secretary@rpcb.nic.in

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 795 / 2024

Badarilal & Ors. **Applicant**

Vs.

State of Rajasthan **Respondent**

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2.	**Annexure –1** A copy of National Green Tribunal PB order dated 20.08.2024	
3.	**Annexure-2** A copy of Attendance Sheet.	
4.	**Annexure-3** A copy of letter dated 08.10.2024 issued by office of Gram Panchayat Gangrar District Chittorgarh to Joint Secretary.	
5.	**Annexure-4** A copy of latest Consents and HW Authorization.	
6.	**Annexure-5** A copy of Ambient/ Fugitive Air analysis report issued by Regional Directorate, Bhopal.	
7.	**Annexure-6** A copy of Ambient/ Fugitive Air analysis report issued by Regional Directorate, Bhopal.	
8.	**Annexure-7** A copy of Source Emission Sample analysis report issued by Regional Directorate, Bhopal.	
9.	**Annexure-8** A copy of Test Report: Fresh Water (Physico chemical parameter) issued by Regional Directorate, Bhopal.	
10.	**Annexure-9** A copy of Test Report: Waste Water (Physico chemical parameter) issued by Regional Directorate, Bhopal.	
11.	**Annexure-10** A copy of data available on RSPCB OCEMS portal related to ZLD status.	
12.	**Annexure-11** A copy of DATA Sheet for Ambient Noise Monitoring issued by Central Pollution Control Board, Bhopal.	
13.	**Annexure-12** A copy of letter dated 01.07.2024 addressed to district collector, Chittorgarh.	
14.	**Annexure-13** A copy of letter dated 26.12.2022 issued by Zonal Office Rajasthan State Pollution Control Board to District Collector, Chittorgarh.	
15.	**Annexure-14** A copy of letter dated 18.03.2024 issued by Zonal Office Rajasthan State Pollution Control Board to Officer-in-charge (V.T.R.), Rajasthan State Pollution Control Board.	

Filed by Adv. Rajkumar
On behalf of Central Pollution Control Board

Place: Delhi
Dated:21.10.2024

FACTUAL REPORT OF THE JOINT COMMITTEE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

Principal Bench, New Delhi

In the Matter of

Original Application No.795/2024 (PB)

Badarilal & Ors V/s State of Rajasthan

w.r.t.

Hon`ble National Green Tribunal PB, Delhi
order dated 20.08.2024

Date of Site Inspection: **07th & 8th October, 2024**
Location: **Chittorgarh, Rajasthan**

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Glossary

APCD	Air Pollution Control Device
AAQ	Ambient Air Quality
CEMS	Continuous Emission Monitoring System
COD	Chemical Oxygen Demand
CPCB	Central Pollution Control Board
CRP	Caustic Recovery Plant
CSR	Corporate Social Responsibility
CTO	Consent To Operate
ETP	Effluent Treatment Plant
KLD	Kilo Liter Daily
MEE	Multiple Effect Evaporator
MT	Metric Ton
NAAQM	National Ambient Air Quality Monitoring
NOC	No Objection Certificate
OCMS	Online Continuous Monitoring System
PM	Particulate Matter
PTZ	Pull Tilt Zoom
RO	Reverse Osmosis
RSPCB	Rajasthan State Pollution Control Board
STP	Sewage Treatment Plant
TDS	Total Dissolved Solids
TPH	Ton Per Hours
ZLD	Zero Liquid Discharge

Factual Inspection Report of Joint Committee in the matter of Hon'ble NGT (PB) O.A. No. 795 of 2024 'Badarilal & Ors V/s State of Rajasthan'

1. Background:

The Hon'ble NGT, Principal Bench, New Delhi took cognizance of the present case based on the letter petition dated 21.10.2023 and registered in the Hon'ble NGT (PB), New Delhi as O.A. No. 795 of 2024.

In the above matter, Hon'ble NGT, Principal Bench, New Delhi vide its Order dated 20.8.2024 constituted a Joint Committee comprising of (i) Central Pollution Control Board (ii) Rajasthan State Pollution Control Board (iii) Regional Director, MoEF&CC, Jaipur and (iv) District Magistrate Chittorgarh and directed the said Committee to submit factual report within two months. In the above said Order dated 20.08.2024, Hon'ble NGT appointed the Central Pollution Control Board as nodal agency for coordination and compliance. The copy of order of the Hon'ble NGT, Principal Bench is enclosed as **Annexure-01.**

2. Constitution of Joint Committee:

In compliance to the above order of Hon'ble NGT, New Delhi and based on the nominations received from the organizations concerned, a Joint Committee has been constituted, comprising the following members:

(i). Sh. Alok Ranjan, District Magistrate, Chittorgarh.
(ii). Sh. P. Jagan, Regional Director, CPCB, RD, Bhopal.
(iii). Sh. Mahesh Dutt Purohit, Scientist-D, MoEF&CC, IRO, Jaipur.
(iv). Sh. Sharad Saksena, Regional Officer, RSPCB RO Chittorgarh.
(v). Dr. Anoop Chaturvedi, Scientist-B, CPCB, RD, Bhopal

3. Terms of reference (ToR) to the Joint Committee:

The Terms of the Reference (ToR) of the Joint Committee referred in the Order dated 20.08.2024 of Hon'ble NGT in the above matter inter-alia include the following:

(i). Committee shall visit the site, collect relevant information and submit a factual report within two months before Registrar of Principal Bench at Delhi.

(ii). To carry out the sampling and monitoring of Ambient air, Stack emissions, Ground water, Noise levels in surrounding areas.

(iii). To assess the functionality of water and air pollution control devices.

(iv). To interact with the complainants, local residents of Jojro Ka Kheda and others to discuss the issue if any.

4. Meeting and interaction of the Joint Committee:

The meeting was held at the Collector's office Chittorgarh on 7.10.2024 & 8.10.2024 with committee members for discussing the issues mentioned in the petition. For better coordination in the investigation, the committee informed to the applicants who signed on the petition well in advance regarding the proposed visit. The relevant issue also discussed with representative of M/s Manomay Tex India Ltd. Chittorgarh (further referred as 'Unit') during visit. The other officials present during the inspection are Dr. B.K.Soni, Sr. Scientific Officer, RSPCB, Sh.Vinod Malhotra, ADM, Sh.Rahul Dev Singh, GM DIC, Officers from the Revenue department and monitoring staff of CPCB and RSPCB. List of participants in the inspection/meeting is enclosed as **Annexure-02.**

The committee member interacted with the applicants Sh. Mangilal, Sh. Ghanshyam Singh, Sh. Nehru Singh on 7.10.2024 to provide opportunities for providing any other information related to the petition, the committee members also interacted with the residents and Principal of senior secondary school of Jojro Ka Kheda which is the nearest village of the unit. Committee also contacted telephonically with other applicants but due to some work they were out of station. Committee also interacted with the Sh Kan Singh Rathor who is the owner of Rajputana green farm house and all the applicants are working in his farm. It is pertinent to mention that Sh Kan Singh Rathore also sents similar type of complaints previously which were already addressed by the authorities concerned.

The committee interacted with the officials of Revenue department and asked about the land conversion status of the unit. The revenue authority informed that the unit located on Khasra no. 5,6,7,13,14,16,18 and 19 and all the Khasra number has been converted for industrial purpose long back. It is also pertinent to mention that the same matter has been challenged in Hon'ble Supreme Court but case dismissed and details given in next part of the report.

Previously, in the year 2018 a petition was filed on the same issues in Hon'ble NGT, Principal Bench, Delhi under **O.A. No. 656/2018** in the matter of 'Residents of Jojro Ka Kheda Vs State of Raj & Ors' and case was disposed on 16.04.2019. The **E.A. No. 27/2019** filed by applicants the same was also disposed by order dated 24.10.20219. The RSPCB also taking necessary action accordingly to the order.

Further, against the Tribunal judgement, **Civil Appeal Nos. 1919 of 2020**, have been filed in Hon'ble Supreme Court and challenged the land conversion and pollution caused by the unit. The applicants again filed the **Review Petition (Civil) diary no. 18664 of 2020** in Hon'ble Supreme Court but same was dismissed vide judgement dated 17.11.2020 as order does not suffer from any error apparent warranting its reconsideration.

During the visit an opportunity was given to the local residents also to submit their views before the Committee. To find out facts as well as to know the extent of problem, the committee members also visited the nearby main village which is mentioned in petition. During the committee inspection Smt. Geeta Devi, Sarpanch, Jojro Ka Kheda has submitted the letter regarding no smell observed in the village area and industry provided the employments to the villagers and does plantation and CSR activities in the village also. Copy of the letter submitted by Sarpanch is enclosed as **Annexure-03.**

5. Brief about the Unit and statutory permissions

1. M/s Manomay Tex India Ltd is located at Village-Jojro Ka Kheda, District-Chittorgarh (Raj.) and was commissioned in 2013 at that time its capacity was 1.02 Cr. Meter of Denim fabric production subsequently in 2016 unit increased its capacity upto 2.10 Cr meter and finally in 2018 unit expanded its capacity upto 4.10 Cr meter of denim production. As per RSPCB the unit comes under the red category.

2. The industry has obtained Consent to operate (CTO) under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 from RSPCB for production of 4.10 Cr meter denim fabric. Earlier unit have three CTOs for different production capacities now RSPCB merged all the CTO which is valid upto 30/09/2028. The unit also has valid authorization under Hazardous & Other Waste (Management & Transboundary Movement) Rules 2016 upto 30.06.2026. The copies of latest Consents and HW Authorization are enclosed as **Annexure-04.**

3. Source of water for industry is its own bore wells. 02 bore wells are installed. The unit has obtained NOC from CGWA no. CGWA/NOC/IND/REN/3/2023/7962 for 100 KLD ground water extraction and permission is valid up to 16.02.2025.

4. Water mainly consumed in manufacturing process, boiler feed, cooling

water, floor washing and domestic purposes. Wastewater is mainly generated from manufacturing process of dyeing. For treatment of waste water and to maintain the zero liquid discharge, the unit has provided ETP of 650 KLD followed by RO of 450 KLD and MEE of 50 KLD for total recycling of waste water. At the time of visit all the treatment units were found functional. The sludge generated from the ETP having some fibre content hence it is being co-processed in cement plants and MEE sludge is being sent to TSDF, Udaipur for further disposal. However the unit may re-incorporate the co-processing mode of disposal in authorisation.

5. The unit have two coal-based boilers of 04 and 10 TPH and 01 Thermic Fluid Heater (Thermopack) of capacity 10 Lac Kilo Cal/hr steam generation capacity having common bag filter as air pollution control device (APCD) with common stack. The fly ash and bottom ash is being sold to local brick manufacturers. Online continuous emission monitoring system has been found installed.

6. <u>The main issues raised in the petition by the applicants are as given below:</u>

1. Air and water pollution caused by M/s Manomay Tex India Ltd. at Chittorgarh and deterioration in the environmental quality.
2. The unit has increased the production capacity but in the same ratio air and water pollution control devices have not been upgraded.
3. The unit generates bad smell during its operation.
4. The State Pollution Control Board and local administration not taking action on grievances.

To verify the above issues, the committee visited the unit and nearby areas and periphery during 7th & 8th October 2024 and made the following observations: -

<u>Issue No. 01: Air and water pollution caused by the M/s Manomay Tex India Ltd. Chittorgarh and deterioration in the environmental quality.</u>

As alleged in the petition the unit emits polluting gases in the environment and discharges waste water from the unit. To verify the fact the committee performed the monitoring work inside and outside of the unit. It was observed that the unit have

two coal-based boilers of 04 and 10 TPH and 01 Thermic Fluid Heater (Thermopack) of capacity 10 Lac Kilo Cal/hr and coal is being used as fuel and the pre-heater, cyclone & bag filters (bag house contain 360 Teflon bags) has been provided as air pollution control devices. Lime blending done with coal to control the SO_2 emission. The monitoring values do not show any deviation from standard given in the consent.

(a) **Air pollution:**

Point sources are stack emissions and non-point sources are fugitive emissions and both the type of emissions cumulatively contribute to the ambient air quality. To assess the air pollution in totality, ambient air quality, fugitive emission and stack emission monitoring were conducted in the unit area. The details of air monitoring as given below:

1. **Ambient Air Quality monitoring**

To assess the ambient air quality two monitoring stations were installed at up-wind and down wind direction and monitoring carried out for 24-hour basis. The results of Ambient Air quality are as given below:

Date of monitoring: 07.10.2024 to 08.10.2024

S. No.	Location	PM_{10} (µg/m3)	SO_2 (µg/m3)	NO_2 (µg/m3)	Remarks
01.	Main gate area (Up wind)	83	09	34	To assess the AAQ around the unit, two locations have been selected and the prominent air pollutants i.e. PM_{10} SO_2 and NO_2 monitored. As the station operated on 24 Hr basis hence air quality in night time was also covered in it.
02.	Compressor building (Downwind)	94	10	39	
NAAQS (Ambient air monitoring carried out for 24 Hr basis)		100	80	80	

From the above AAQ data it can be concluded that the air pollutant i.e. $PM_{10,}$ SO_2 and NO_2 values are within the limit, it is also pertinent to mention that the unit is located near the national highway hence heavy traffic also contributed in the ambient air quality. Slightly high concentration of the pollutants in ambient air was observed in late night time as compared to the morning time due to slow dispersion of pollutants and heavy vehicle movement in night time. The concentration of primary gaseous pollutants i.e. NO_2 and SO_2 were also found within the limit. The copy of laboratory analysis report of ambient air quality is enclosed at **Annexure-5.**

From the above AAQ data it can be concluded that both the monitoring location values were found within the NAAQS limit.

2. Fugitive Emission Monitoring

To assess the fugitive emission, the monitoring was carried out for SPM at about 10m distance for 4 hours duration near Coal handling area and Bag house area. water sprinkling observed to suppress the dust. It was also observed that the unit has installed fix type of odour control system at the ETP, RO, MEE areas and admin building areas to control the odour inside the plant premises. During visit the odour control spray system was in operation automatically. The fugitive emission monitoring results are as given below:

Date of monitoring: 07.10.2024 & 08.10.2024

S. No.	Location	SPM (µg/m3)	Remarks
01.	Coal handling area	342	Coal crushing and bottom ash storage areas are the main sources of fugitive emissions, however, water sprinkling done to suppress the dust.
02.	Bag house area	294	

The copy of laboratory analysis report of fugitive emission monitoring results is enclosed at **Annexure-6.**

3. Stack Emission Monitoring

The stack emission is point source of air pollution, the unit have two coal-based boilers of 04 and 10 TPH and 01 Thermic Fluid Heater (Thermopack) of capacity 10 Lac Kilo Cal/hr and found operational at its optimum capacity and stack emission has been monitored for consented parameters i.e. PM, NOx and SO_2. The common APCDs (pre-heater, cyclone and bag filters) and stack has been provided for all the boilers. At the time of visit 4 TPH and 10 TPH boilers were in operation and same were monitored. The details of the monitored stack emission values are as given below:

S.No.	Stack emission monitoring location	Air pollution Control devices	PM (mg/Nm^3)	NOx (mg/Nm^3)	SO_2 (mg/Nm^3)

01	Boiler Stack (10TPH+4 TPH)	pre-heater, cyclone and bag filters	78	71	114
Emission standards as per consent(mg/Nm^3)			100	300	600

The stack emission monitoring values are within the limits given in consents. The copy of laboratory analysis report of source emission monitoring results is enclosed at **Annexure-7.**

The unit has provided bag filters in boiler. All the emissions of boiler pass through bag house to arrest fine particles. The unit has also provided suction chutes and de-dusting at main material transfer points to curb the fugitive emission. The Air Pollution Control Device installed seems to be adequate because the monitoring results are within the limits.

(b) **Water Pollution Monitoring**

During interaction with applicants, they also complained about the water pollution and claimed that the untreated water was discharged in nearby drains by the Unit and because of it ground water also getting polluted. To assess the present status water samples of open well and bore wells were collected from the locations suggested by the applicant in the presence of his representative Sh. Kailash Ahir resident of Jojro Ka Kheda village and analyzed in CPCB RD Bhopal Laboratory. The results of ground water analysis as given below:

Ground Water Samples Analysis Results

S. No.	Parameters	Unit	Indian Standard for Drinking Water Specification (Second Revision) IS 10500 : 2012		Bore well at High school Jojro Ka Kheda	Open well near Unit	Bore well inside the unit
			Requirement (Acceptable Limit)	Permissible limit in the Absence of Alternate Source			
1	Colour	Pt.Co.Sc.	5	15	Clear	Clear	Clear
2	Odour	--	Agreeable	Agreeable	Odourless	Odourless	Odourless
3	pH	pH Unit	6.5-8.5	No relaxation	7.26	7.12	7.22
4	Specific Conductivity	µmhos/cm.	--	--	1226	875	1980
5	Total Solids	mg/l	--	--	818	587	1616
6	Total Dissolved Solids	mg/l	500	2000	813	585	1608
7	Suspended Solids	mg/l	--	--	05	02	08
8	Chloride as Cl	mg/l	250	1000	164	60	314
9	Total Alkalinity as $CaCo_3$	mg/l	200	600	118	98	288
10	Total Hardness as $CaCo_3$	mg/l	200	600	212	190	344
11	Ca Hardness as $CaCo_3$	mg/l	75	200	154	114	272
12	Mg Hardness as $CaCo_3$	mg/l	--	--	58	76	72
13	Ammonical Nitrogen as NH_3	mg/l	0.5	No relaxation	BDL	BDL	BDL
14	Nitrate as NO_3	mg/l	45	No relaxation	0.25	0.36	0.33
15	Nitrite Nitrogen as NO_2- -N	mg/l	--	--	0.08	0.01	0.04
16	Sulphate as SO_4	mg/l	200	400	98	56	206
17	Phosphate as PO_4--P	mg/l	--	--	0.05	0.07	0.08
18	Fluoride (as F)	mg/l	1	1.5	0.13	0.19	0.25
	BDL- Below Detection Limit						

On the basis of the analysis results of the ground water it can be concluded that all the analysed parameters are found within the Permissible limits (in the absence of alternate source of Indian Standard Drinking Water Specification (Second Revision) IS 10500: 2012 but exceeding the Acceptable Limit for TDS at all the locations and chlorides, total alkalinity, Total hardness & Ca Hardness at bore well inside the unit.

It is evident from the analysis results that parameters of ground water samples located inside the industry are higher than the other two bore wells located outside the industry i.e at Higher secondary school of Jojra Ka kheda village and the other Open well near Unit. Therefore, it is suggested that the industry may conduct the ground water study in and around the area from reputed institute under supervision of Rajastha SPCB to ascertain reasons for the same and impact on ground water due to the industry activity. The study report may be submitted to RSPCB for further action, if required. The copy of Laboratory analysis results is enclosed as **Annexure-08.**

The unit has also installed 15 KLD STP to treat the domestic wastewater, the STP comprises of O&G trap, biological tank, clarifier system and clear water storage tank. During visit plant was in operation with inlet flow of 4 KLD. The treated water sample collected during visit has been analysed and result are as given below:

S. No.	Location	pH	TSS (mg/l)	COD (mg/l)	BOD (mg/l)	O&G (mg/l)
1.	STP outlet	7.41	14	88	16	BDL

The treated wastewater of STP is being used for horticulture and dust suppression inside the unit only and not found any discharge outside the industry during visit and ZLD condition also imposed in consent. The copy of STP samples laboratory analysis report is enclosed at **Annexure-9.**

The main sources of waste water in the unit are dyeing process, boiler blow down, washing and mercerizing process. The colored waste water is generated because indigo dye is used for denim cloth manufacturing. The entire waste water is collected through channel in homonization tank before sending to ETP for further treatment. For treatment and recycling of waste water the unit has installed the 650 KLD ETP and it consists of biological system, primary and econdary clarifier system and three stage RO followed by MEE.

The unit has installed the three stage RO, the capacity of RO-I is 450 KLD with recovery of 75 percent permeate and 25 percent reject. The reject of RO-I further treated in RO-II capacity of 150 KLD with recovery of 60 percent and reject of RO-II is further treated in RO-III capacity of 100 KLD with recovery of 40 percent.

The reject of RO-III i.e. 30 KLD approx. is being sent to MEE capacity of 50 KLD followed by ATFD and the MEE condensate reused in process and salt has been sent to TSDF for further disposal.

During the visit the ETP was in operation. It was observed by the committee that the treated water is being recycled in process and dust suppression inside the plant and maintaining ZLD condition at the time of visit. The unit has installed flow meter and PTZ camera at MEE section to continuously monitor the operation status of MEE remotely 24 X 7. The data available on RSPCB OCEMS portal related to ZLD status is enclosed as **Annexure-10.**

The main allegation of the petition was Air and Water pollution caused by the unit, while verifying the facts it was observed that, unit has installed ETP and STP with additional online monitoring system and PTZ camera and provided its connectivity to RSPCB for remote monitoring. The unit has made all arrangements for maintaining the zero liquid discharge as per consent condition. To control the stack emission, the unit has installed the pre-heater, cyclone and bag filters.

Hence, the facts mentioned in the letter petition are not in consonance with the factual position observed by the committee and during site visit no major violation were observed as alleged by petitioners w.r.t. air and water pollution.

(c) **Noise Pollution Monitoring**

In the letter petition the issue of noise pollution was also mentioned to assess the noise level in the vicinity of the unit noise monitoring also carried out inside the unit, at 100 m and at 500 m distance from the unit for day and night. It was observed that the National Highway is just near to unit hence its contribution may also be reason for high noise level in the area. The noise level monitoring results as given below:

S. No.	Location	Inside the unit		100 Meter		500 Meter	
		Day time in dB(A)	Night time in dB(A)	Day time in dB(A)	Night time in dB(A)	Day time in dB(A)	Night time in dB(A)
01	Main gate	62.5	60.7	59.8	57.2	67.9	65.2
02	Boiler area	70.4	65.5	64.8	61.9	62.7	61.2
03	Workshop site	61.5	58.8	59.8	56.2	58.8	57.7
Limits in dB(A)		**75**	**70**	**75**	**70**	**75**	**70**

All the measured ambient noise levels are within the limits. The copy of ambient noise levels monitoring report is enclosed at **Annexure-11.**

Issue no. 2: The unit has increased the production capacity but accordingly air and water pollution control devices not upgraded.

The unit has started its production in 2013, at that time the production capacity was 1.02 Cr meter of denim cloth and ETP capacity was 300 KLD and 100 KLD RO with 30 KLD forced evaporator to treat RO reject, then in year 2016 unit increased its production capacity additionally 1.08 Cr meter (total 2.10) and accordingly increased its treatment capacity from 300 KLD to 400 KLD and RO from 100 KLD to 200 KLD, presently the unit is having the total production capacity of 4.10 Cr meter and having 650 KLD ETP, 450 KLD RO and 50 KLD MEE so the facts indicate that the unit has upgraded its waste water treatment capacity accordingly to its production capacity. The unit also has 100 KLD Caustic soda Recovery Plant (CRP) to recover the NaOH.

To cater the water requirement through recycling the unit has replaced the forced evaporator of RO reject and installed the MEE in year 2016 and RO-III and as on date entire permeate and condensate water is being reused in the process. In forced evaporation process the water losses is more and no recovery but in MEE system approx 90 percent of water has been recovered and TDS removed in the form of salt.

The unit has installed the filter press for removal of sludge. To further upgrade the sludge thickening process the unit has installed the Volute system in the year 2018. A volute system is a mechanical device that thickens and dewaters sludge. This process removes more and more carrier water as filtrate, leaving a dry cake at the end of the screw chamber.

The unit has installed 100 KLD capacity Caustic soda Recovery Plant (CRP) in year 2018 CRP is a process that concentrates weak lye into reusable concentrated caustic soda. The process involves heating the lye to its boiling point, separating the vapor from the lye, and using the vapor to heat the weak lye again. The CRP used in the unit, as they re-concentrate dilute caustic soda solutions that comes out of mercerizing machines. The CRP is a major pollution prevention alternative in any cotton textile industry. The CRP reduces the inlet load of the ETP in terms of COD, this reduction in pollution load enhanced the treatment capacity of ETP and less quantity of chemical requirement for further treatment and also reduces the chemical sludge generation. As informed by the unit representative the gradual upgradation details are given in table below:

Year	Production capacity	ETP in KLD	RO in KLD	MEE	CRP

2013	1.02 Cr meter	300	100	#30 KLD Forced Evaporator	--
2016	2.10 Cr meter	400	250	50KLD MEE	--
2018	4.10 Cr meter	650	450	50KLD MEE	100KLD

 # Forced evaporator replaced with MEE in 2016.

In the year 2013, the unit has only one boiler of 04 TPH with dust collector was installed to control its emission, while increasing the production, the capacity of the boiler has also increased and additionally 10 TPH boiler has been installed with advanced emission control system i.e. pre-heater, cyclone and Bag filter. Earlier the unit was using pet coke as fuel in boiler but due to policy changes by the government, pet coke is banned for retail consumers, so unit changed over its fuel from pet coke to imported coal. The unit also has a thermic fluid boiler which is used as and when required basis. The unit is using lime blending with coal to control the SO2 emission.

So, the facts indicate that the unit upgraded its treatment capacity according to production as and when required and based on its commercial viability, however to further optimise the process the unit may review the aeration system of ETP and explore the possibility of further enhancement MEE capacity.

Issue no. 3: The unit generating bad smell during its operation.

During visit, the committee interacted with applicants who have complained about the bad smell released by the unit and the intensity of smell increases in winter season especially in night time. The applicants also informed to the committee that the issue of smell is mainly in winter season and remaining time generally no smell sensed. To verify the facts the committee visited the nearby village Jojro Ka Kheda and after interaction with local residents, it is concluded that the mix type views recorded but by and large w.r.t. Air & Water pollution the local residents are not having any specific complaint against the industries, however at few instances when the wind direction is towards the village, they feel smell but it is tolerable and not having any major concern.

As odour is a perception, Prevention and minimisation of odour release can be achieved by adopting odour control practices by unit. The unit may also reduce odour at the source by optimizing industrial processes especially the leakages should be arrested in dyeing section as it may be probable source of localised odour.

Odour dispersion is the process of reducing the concentration of odour, it can be influenced by several factors, including:

- Meteorological conditions: Wind speed and direction, air temperature, and the stability of the atmosphere.
- Topographic effects: Differential heating of land and water by the sun, and increased surface roughness.

The committee visited the plant premises and nearby area to sense any odour or pungent smell caused by the unit, but it was felt that beyond the factory premises no specific smell was observed. The specific anaerobic smell because of reduced sulfur compounds, such as the mercaptans and organic sulfides only sensed near the ETP area of the unit. Inside the dyeing area the specific smell of Indigo dye was observed but it was tolerable as it is typical smell generated from all dyeing house during hot washing of cloth. To assess the ambient air quality including primary air pollutants i.e. NO_2 and SO_2 two monitoring stations were installed at up-wind and down wind direction and monitoring carried out for 24-hour basis and assessed the air quality of the area but no abnormal values was observed.

It is pertinent to mention here that the unit was operational on its optimum capacity during the visit and the committee monitored it closely for two days but no such specific problem was observed as mentioned in the petition. However, if necessary, it is suggested that the unit may perform the odour study from any reputed firm or institute and implement the suggestion accordingly.

Issue no. 4: The State Pollution Control Board and local administration not taking action on grievances.

During the visit while interacting with the officials, it was found that the similar type of Original Application has been filed before the Hon'ble NGT (PB) O.A. No 656 of 2018 and decided by Hon'ble Tribunal. The Judgement of the Hon'ble NGT was also challenged in the Hon'ble Supreme Court but no relief granted by the Hon'ble Supreme Court. Complaints were received repeatedly by the local administration and RSPCB and necessary action has been taken The chronology of the recent case and complaints received and its action taken are as given below :

A. **Cases filed before Hon'ble NGT and Supreme Court :**

1. A case was registered at Hon'ble NGT (PB) under O.A. 656 of 2018 in the matter of 'Residents of Jojro Ka Kheda Vs State of Raj & Ors.' The proceedings were initiated on the basis of a letter alleging that M/s Manomaya

Tex India Limited, District Chittorgarh was creating environmental pollution. It was alleged that the process of the unit emitting toxic gases, adversely affecting the air quality and health of the inhabitants. The operative part of the final order dated 16.04.2019 passed by Hon'ble Tribunal is as below:

'We direct the RSPCB to take further appropriate action after considering the report of health survey, result of stack analysis, ambient air monitoring and ground water monitoring, in accordance with law. It will also be open to the RSPCB to consider the question whether the industry in question is as per siting criteria.

The application is disposed of.'

2. Further, Execution Application No. 27/2019 filed by applicants alleging that SPCB not taking any action in term of the above direction. In this matter Hon'ble NGT instructed the SPCB vide order dated 1.8.2019 to submit factual and action taken report. In compliance of the above RSPCB submitted its status report on 19.9.2019, Hon'ble NGT accepted the report and the operative part of the judgement dated 24.10.2019 is as below:

'Compliance report filed on 19.09.2019 is that requisite remedial action has been taken in accordance with law including installation of bag filter, odour control system, recovering of compensation, human health survey, animal husbandry department survey.'

In view of the above no further order is necessary. The application is disposed of.

3. Meanwhile, against the Tribunal judgement, Civil Appeal Nos. 1919 of 2020, Resident of village Jojro Ka Kheda vs. State of Rajasthan & Ors. have been filed in Hon'ble Supreme Court and challenged the land conversion and pollution caused by the unit. The operative part of the judgement dated 10.07.2020 is as below:

'It was urged that the conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly.'

Further the Hon'ble Supreme Court directed those periodical checks to be made by the SPCB on tri-monthly basis and report to be submitted before Hon'ble NGT for one year to monitor whether pollution is being caused or

not. Accordingly, the RSPCB submitted the monitoring report to Hon'ble NGT and by and large no specific pollution problem was reported.

4. The applicants again filed the Review Petition (Civil) diary no. 18664 of 2020 before the Hon'ble Supreme Court however it was dismissed vide judgement dated 17.11.2020 as order passed in Civil Appeal Nos. 1919 of 2020 does not suffer from any error apparent warranting its reconsideration.

B. **Action taken by RSPCB on complaints:**

1. The RSPCB received a mail regarding complaint of M/s Manomay Tex India Ltd on 26.11.2023 and on 29.06.2024 alleged that unit was established on non-diverted land and violating the consent condition. To investigate the matter the RSPCB visited the unit on 5.12.2023 and 8.1.2024 respectively and submitted the report to Collector Chittorgarh and RSPCB, Head office Jaipur. Both the investigation reports indicates that unit largely complying the consent condition and complaints are baseless and same complaint has been sent repeatedly in spite of that the matter was already heard and decided by the Hon'ble Supreme Court and NGT. The recent two investigation reports are enclosed as **Annexure-12.**

2. The Collector, Chittorgarh forward the complainants of smell and air pollution to RSPCB vide letter dated 28.10.2022 and 29.11.2022 for investigation, in compliance of that RSPCB thoroughly monitored the unit during 5th to 19th Dec. 2022 at various time intervals but no reportable violation was observed w.r.t air pollution, odour and noise and the investigation report sent to Collector vide letter dated 26.12.2022 and same is enclosed as **Annexure-13.**

3. A complaint was sent by Sh. Kan Singh, local resident vide letter dated 23.12.2023 alleged that air pollution caused by M/s Manomay Tex India Ltd. The Regional Officer RSPCB submitted its reply to Head office on 18.3.2024 and informed that same complainant forwarding the repeated complaints on same issue and this fact also mentioned in the Collector's report which was forwarded to Commissioner Udaipur vide letter dated 4.7.2023, hence no further action is required and same is enclosed as **Annexure-14.**

4. Sh. Ratan Lal Ahir filed a complaint on Rajasthan Sampark Portal on 27.6.2024 regarding pollution caused by the unit, the Regional Officer submitted that the

environmental monitoring values found within limit and closed the complaint, but applicant not satisfied with action and requested for re-investigation.

Summary note of inspection:

On the basis of above observations, it is pertinent to mention that M/s Manomay Tex India Ltd. Chittorgarh has provided all the requisite Air Pollution Control Devices (APCDs) and Effluent treatment systems as per consent conditions. No waste water was found discharging outside the plant premises at the time of visit. The unit has valid consent under Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 for production of 4.10 Cr meter denim fabric and valid upto 30/09/2028. The unit also has valid authorization under Hazardous & Other Waste (Management & Transboundary Movement) Rules 2016 upto 30.06.2026. The unit has obtained NOC from CGWA for 100 KLD ground water extraction and valid upto 16.02.2025.

Previously, in the year 2018 a petition was filed on the same issues in Hon'ble NGT, Principal Bench, Delhi in O.A. No. 656/2018 in the matter of 'Residents of Jojro Ka Kheda Vs State of Raj & Ors' and case was disposed on 16.04.2019. Further, E.A. No. 27/2019 filed by applicants alleging that SPCB not taking any action in term of above direction. Hon'ble NGT instructed the SPCB to submit factual and action taken report. In compliance of the above RSPCB submitted its status report on 19.9.2019, Hon'ble NGT accepted the report and disposed the matter, the operative part of the final order dated 24.10.2019 is as below:

'Compliance report filed on 19.09.2019 is that requisite remedial action has been taken in accordance with law including installation of bag filter, odour control system, recovering of compensation, human health survey, animal husbandry department survey.'

Meanwhile, against the Tribunal judgement, Civil Appeal Nos. 1919 of 2020, Resident of village Jojro Ka Kheda vs. State of Rajasthan & Ors. have been filed in Hon'ble Supreme Court and challenged the land conversion and pollution caused by the unit. The operative part of the judgement dated 10.07.2020 is as below:

'It was urged that the conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly.'

Further the Hon'ble Supreme Court directed those periodical checks to be made by the SPCB on tri-monthly basis. Accordingly, the RSPCB submitted the monitoring report before the Hon'ble NGT and by and large no specific pollution problem was reported.

The applicants again filed the Review Petition (Civil) diary no. 18664 of 2020 in Hon'ble Supreme Court but same was dismissed vide judgement dated 17.11.2020 as order does not suffer from any error apparent warranting its reconsideration.

During the visit the committee visited the nearby area and village Jojro Ka Kheda to verify the facts and interacted with local residents, it is concluded that the by and large w.r.t Air & Water pollution, the local residents are not having any specific complaint against the unit. The monitoring values of stack emission, ambient air, fugitive emission are also found within the limit but the ground water samples analysis results are higher than the outside bore well samples collected which needs to be addressed. The minor issue of smell was observed that can be resolved by improvement in aeration system of ETP and taking other steps.

However, for further betterment the following recommendations may be implemented.

Recommendations: -

1. The unit should be directed to upgrade the odour control system and install it above the roof of the process house to avoid stray odour and try to minimise the fugitive emissions by process optimisation.
2. The unit may explore the possibility of optimisation in aeration system of ETP and capacity enhancement of MEE system.
3. Night visualized camera should be installed particularly to cover the odour control system and proper record of the chemicals consumption for odour control along with the supporting documents and evidence should be maintained.
4. The industry should conduct the ground water study in and around the area from reputed institute under supervision of Rajastha SPCB to ascertain reasons for the same and impact on ground water due to the industry activity. The study report may be submitted to RSPCB for further action, if required.

5. The unit should appoint the nodal officer especially for the complaints redressel locally and the name & contact number of person should be displayed on the Main Gate of unit.

6. The unit should provide proper ventilation inside the STP area.

--sd--
Sh. Alok Ranjan, IAS
Collector, Chittorgarh

--sd--
Shri. P. Jagan
Regional Director,
CPCB, Bhopal

--sd--
Sh. Sharad Saksena
Regional Officer RSPCB
Chittorgarh

--sd--
Sh. Mahesh Dutt Purohit
Scientist-D MoEF&CC,
Sub-Office, Jaipur

--sd--
Dr. Anoop Chaturvedi
Scientist-B CPCB, Bhopal

5. The unit should appoint the nodal officer especially for the complaints redressed locally and the name & contact number of person should be displayed on the Main Gate of unit.

6. The unit should provide proper ventilation inside the SEP area.

18/10/2024

Sh. Alok Ranjan, IAS
Collector, Chittorgarh

Shri. P. Jagan
Regional Director,
CPCB, Bhopal

Sh. Sharad Saksena
Regional Officer RSPCB
Chittorgarh

18/10/24

Sh. Mahesh Dutt Purohit
Scientist-D MoEF&CC,
Sub-Office, Jaipur

Dr. Anoop Chaturvedi
Scientist-D/CC CPCB, Bhopal

Photograph of the Committee visit

Joint Committee meeting and site inspection.

Joint Committee at site inspection.

Committee interacted with applicants

Joint Committee collect sample from school.

Monitoring of Air, Noise and stack emission.

Joint Committee site inspection.

MEE and coal storage area.

Annexure-01

Item No. 04

Court No. 2

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 795/2024

Badarilal and Ors

Applicant

Versus

State of Rajasthan

Respondent

Date of hearing: 20.08.2024

CORAM: **HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER**
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None

Respondents: None

ORDER

1. This Original Application (hereinafter referred to as '**O.A**') has been registered under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act,2010**') in exercise of *suo-moto* jurisdiction on a letter petition dated 21.10.2023 signed by Mangilal, Badrilal, Mangul Singh Ghanshyam Singh and Nehru Singh.

2. The complaint is that there is an industry, namely Manomey Tex India Limited which has been granted expansion in its production from one crore meter per annum to four crore meter per annum. As a result thereof, it has multiplied four times air pollution level. When complaint was made to Rajasthan State Pollution Control Board (hereinafter referred to as **'RSPCB'**), they took pretexts that the pollution control instruments have been installed by the proponent, but there is nothing to show that

1

these systems are actually functioning. The fact is that the industry is causing huge air pollution resulting serious health hazards to the local residents. It is also said that the unit has been installed in violation of conforming areas in as much as Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural Purposes in rural areas) Rules, 2007 (hereinafter referred to as '**Rajasthan Land Conversion Rules, 2007**') provides that land falling within the radius of 1.5 km of outer limits of abadi of the village for the purpose of an industrial unit or lime kiln or crusher unit or an industrial area, the restriction shall not apply where conversion is sought for the brick kiln or non-polluting industry, a small or cottage industry. It also provides that the restriction shall also not apply for the establishment of any class of industry within the radius as specified in the guidelines of RSPCB and the said provisions are being violated which has also been reported by Tehsildar Gangrar district Chittorgarh vide notice dated 01.08.2021 which is on page 10 of the compliant but still the unit is operating causing huge pollution.

3. Though the validity of conversion of nature of land under Rajasthan Land Revenue Act, 1956 read with Rajasthan Land Revenue Conversion Rules, 2007 are not within the ambit of section 14 of Tribunal but the complaint of air pollution can be looked into by Tribunal particularly in view of the fact that the industry in question is a red category industry and as per the inspection report dated 12.02.2015 which is on record at page 3 it is a grossly polluting industry.

4. However, before proceeding further, we find it appropriate to obtain a factual report at the first instance. We accordingly constitute a joint committee comprising Central Pollution Control Board (hereinafter referred to as '**CPCB**'), RSPCB, District Magistrate, Chittorgarh and Regional Officer, Regional Directorate of MoEF&CC, Jaipur.

5. CPCB shall be the nodal agency for compliance and coordination.

6. The above committee shall visit the site, collect relevant information and submit a factual report within 2 months with the Registrar General of this Tribunal.

7. List on 22.10.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

August 20, 2024
Original Application No. 795/2024
AB

Annexure- 02

Attendance Sheet

315

Hon'ble NGT Case No 795 Of 2024 In The Matter Of Badrilal Vs State Of Rajasthan Order Dated 20.08.2024

M/s Manomay Tex India Pvt. Gangrar, Chittorgarh. Raj

Date..8-10-2024 **Location**.....

Sr.No	Name Of Officer & Email	Department	Signature
1	P. Jagan	Regional Director CPCB, Bhopal	
2	Alok Ranjan	Dm chittorgarh	
3	Vinod Malhotra.	ADM	
4	Rahul Dev Singh	General Manager DIC	
5	Sharad Saksena	RO RSPCB Chittorgarh	
6	Dr. B.K. SONI	SSO, RSPCB Chittorgarh	
7	Dr. Anoop Chaturvedi	Sci-B CPCB Bhopal	
8	Sh. Mahesh D. Purohit	Sci-D MoEFCC, Jaipur	
9			
10			

Annexure-03

कार्यालय ग्राम पंचायत जोजरों का खेड़ा

पंचायत समिति गंगरार, जिला- चित्तौड़गढ़

गीता देवी भील
सरपंच

निवास- भाटखेड़ा, तह- गंगरार
मो.- 7597564735

क्रमांक SP1/01

दिनांक : 9/1/2024

सेवा में,

श्रीमान कार्यपालन अधिकारी
जनपद पंचायत गंगरार के निर्देशानुसार

महोदयजी,

उपरोक्त विषयानुसार लेख है की मनोमय तेजस इंडिया लिमिटेड कंपनी हमारी ग्राम पंचायत जोजरों का खेड़ा में स्थित है कंपनी द्वारा किसी भी प्रकार से प्रदूषण नहीं किया जाता है एवं कंपनी द्वारा किसी भी प्रकार की रोक नहीं लगाई जाती है। कहीं कंपनी से किसी भी प्रकार कि समस्या नहीं है। कंपनी द्वारा हर वर्ष अधिक से अधिक ग्राम प्रशासन में उन्नयन किया जाता है एवं कंपनी द्वारा अनेक प्रकार के जन हित कार्य करवाये जाते हैं कंपनी से ग्राम पंचायत द्वारा कई लोगों को रोजगार दिया हुआ है किसी कि उनसे शिकायत का प्रश्न उपस्थित किया ना हुआ है। धन्य.

गीता
सरपंच
ग्राम पंचायत जोजरों का खेड़ा
पं. गंगरार (चित्तौड़गढ़) राज.

Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Annexure-04

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142
Order No : 2023-2024/TCD/7754 **Date:** Feb 15 2024 10:52AM

Unit Id : 33304

M/s Manomay Tex India Ltd.

Village-Jojara , Tehsil:Gangrar
District:Chittorgarh

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 12/10/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **textile plant** situated at **AN 5-7 and 18-19, Village Jojara Ka Khera Jojara Ka Khera Tehsil:Gangrar District:Chittorgarh** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **12/10/2023** to **30/09/2028**.

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
DENIM FABRIC	Product	410.00 LAC METERS / ANNUM

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature valid
Digitally signed by P[illegible]venesh Mathur
Date: 2024.02[illegible]:54:13 IST
Reason: SelfAttested
Location:

Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142
Order No : 2023-2024/TCD/7754 Date: Feb 15 2024 10:52AM

Unit Id : 33304

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	6.500	NIL	6.000 To be treated in STP and to be used in plantation and horticulture
Trade Effluent	485.000	460.000	20.000 Multieffect Evaporation

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One Coal Fired Boiler(10TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector	SO2 Particulate Matter NOx	600 mg/Nm³ at 6 percent Dry o2 100 Mg/Nm3 300 mg/Nm³ at 6 percent Dry o2
One Coal Fired Boiler(4TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector	SO2	600 mg/Nm³ at 6 percent Dry o2

Signature valid
Digitally signed by [redacted]venesh Mathur
Date: 2024.02.[redacted]:54:13 IST
Reason: SelfAttested
Location:

Head Office (TCD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004

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Order No : 2023-2024/TCD/7754 **Date:** Feb 15 2024 10:52AM

Unit Id : 33304

		Particulate Matter NOx	100 Mg/Nm3 300 mg/Nm³ at 6 percent Dry o2
One Coal Fired Thermopack(10LAC CALORIES)	ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector	SO2 Particulate Matter NOx	600 mg/Nm³ at 6 percent Dry o2 100 Mg/Nm3 300 mg/Nm³ at 6 percent Dry o2
One D.G Set(500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
One D.G Set(600KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 That after issuance of this letter, the consent to operate issued vide order no. 2021-2022/TCD/7279 dated 22/03/2022 shall become null and void.

7 That this consent to operate is valid for installation of machinery i.e. Warping machine:07, Indigo /sizing machine-01:04, Colour and Size kitchen Vessels (1500 Ltrs capacity):01, Second hand air let looms machine:114, Finishing machine:02, Fabric inspection cum cloth rolling machine:07, Warp tying machine:01, Heavy duty stitching:01, Heavy duty gas singing machine:03, Stenter :01, Merceriser:01, Peaching:01, Water softener, Rotary printing machine:01, Shrinking/finish range:02, Caustic recovery plant (100 KLD):01 Inspection folding machine:05.

8 That this consent to operate is being issued considering capital cost of project as Rs.145.57 Cr.

9 That total water consumption shall not exceed 560.00 KLD.

Signature valid

Digitally signed by [redacted]venesh Mathur
Date: 2024.02.[redacted]:54:13 IST
Reason: SelfAttested
Location:

Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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Order No : 2023-2024/TCD/7754 Date: Feb 15 2024 10:52AM

Unit Id : 33304

10 The this consent to operate is issued for complete plant. After issuance of this consent all the prior issued consent to operate will become infructuous.

11 That industry shall comply with all condition stipulated in CGWA NOC No. CGWA/NOC/IND/REN3/2023/7962 dated 20/06/2023 and set it renewed timely.

12 That the industry shall not abstract any ground water without prior permission from the Central Ground Water Authority (CGWA).

13 That water meters shall be provided at the source of fresh water and water used for different purposes and record of same shall be maintained on daily basis.

14 That total quantity of trade effluent generation shall not exceed 485.0 KLD shall be treated in the ETP of 650 KLD capacity followed by three stage R.O. plant [1st stage RO plant 450 KLD & 2nd stage RO plant 150 KLD , RO plant 3rd stage-100 KLD] and MEE 50 KLD followed by ATFD 400 KLD capacity treated effluent shall be recycled/reused in the process completely.

15 That no treated/untreated trade effluent shall be utilized for plantation and discharged within or outside the premises.

16 That no treated/untreated trade effluent shall be discharged within or outside the premises under any circumstances and zero discharge condition shall be maintained all the time.

17 That RO reject shall be treated through MEE of adequate capacity followed by ATFD, so as to dry sludge to the level having moisture content les than 10%.

18 The sludge (hazardous waste) / MEE salt generated from waste water treatment/residue from treatment of MEE shall have moisture content less than 10% at the time of storage & disposal.

19 That the Electromagnetic flow meter and PTZ cameras installed should confirm the following :-

(a) PTZ Camera(s) should cover the entire ETP area and all possible locations of outlets from the premises.

(b) The flow meter shall be installed at the point of effluent discharge from production plant/inlet of ETP and all outlets from ETP/RO/RO reject management system.

(c) If the distance between point of discharge from production plant and ETP is more than 50 m and conduit line is underground, them flow meters should be installed at both ends(discharge point and inlet of ETP).

(d)The Electromagnetic flow meter & PTZ cameras shall configure the parameters of OCMEMS with the State Board portal.

20 That unit will increase the number of flow meters and PTZ camera in consultation which RO and as per office order dated 13/08/2023 and submit action plan for same by 31/03/2024.

Signature valid
Digitally signed by [illegible]venesh Mathur
Date: 2024.02[illegible]:54:13 IST
Reason: SelfAttested
Location:

Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142
Order No : 2023-2024/TCD/7754 Date: Feb 15 2024 10:52AM

Unit Id : 33304

21 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

22 That the record of batteries purchased and sold/returned to registered dealers and/or authorized recyclers shall be maintained and made available to the officers of the Board during inspection.

23 That the industry shall maintained log book at ETP, R.O. plant & MEE and daily production of processed cloth should be recorded. Also record of periodic cleaning/change of filter media of activated carbon filter & pressure sand filter should be mentioned in log book.

24 That industry shall provide separate energy metering device for ETP, R.O. plant & MEE and record of daily energy consumption (units) shall be maintained in log book.

25 That proper maintenance of ETP, R.O. plant & MEE shall be ensured and membrane of RO plant shall be replaced as and when required.

26 That trained/skilled operators/supervisors shall be employed to operate the ETP and RO plant.

27 That power supply to the production shall be so interlocked with the pollution control equipment so that in the event of non functioning of the pollution control equipment the production process stops automatically.

28 That the industry shall not use pet coke/F.O. or any other such fuel which is banned by any Court of Law, Hon'ble NGT and Govt. of Rajasthan.

29 That the industry shall maintain adequate air pollution control equipment's as well as stack of adequate height at all the sources of air emission so as to achieve the prescribed standards and air pollution control equipment's will be kept operational effectively whenever plant is operated.

30 That unit needs to upgrade PCM on Steam Generator and Thermopack as per Govt of India Notification dated 16.05.2023 to achieve standard by 15.05.2025.

31 That stack of adequate height and acoustic enclosure as per norm shall be maintained at D.G. set.

32 That adequate measures for rain water harvesting for artificial recharge of ground water shall be taken and maintained.

Signature valid
Digitally signed by [illegible]venesh Mathur
Date: 2024.02[illegible]:54:13 IST
Reason: SelfAttested
Location:

Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142
Order No : 2023-2024/TCD/7754 **Date:** Feb 15 2024 10:52AM

Unit Id : 33304

33 **That safe and adequate infrastructure facility shall be provided and maintained as per the guidelines issued by the CPCB with the stack of air pollution sources so as to monitor stack emissions.**

34 **That the industry shall submit effluent sampling and air monitoring reports for stack emission and ambient air quality from laboratory recognized by MOEF or from RSPCB laboratory on payment basis on quarterly basis.**

35 **That provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 shall be complied and record of sludge generation and its disposal shall be maintained.**

36 **For controlling PM, SO2 & NOx specific trees to be planted in all possible space to maintain 33% green cover and industry shall submit compliance within 3 months.**

37 **The unit shall also explore the possibilities of planting Canna Plant (Keli) in their premises covering all possible spaces for absorbing accidental discharges /Leakages and industry shall submit compliance within 3 months.**

38 **Industry shall submit action plant for complying MOEF & CC dated 16/05/2023 within 30 days from issuance of consent.**

39 **That the industry shall ensure connectivity of PTZ camera and flow meter to the State Board server and acheive the desirable data transmission to the server before 15/03/2024, failing which bank guarantee submitted vide DD no. 648707 dated 14/02/2024 will be forefeited without any further notice.**

40 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act.**

41 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

42 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

Signature valid
Digitally signed by [redacted]venesh Mathur
Date: 2024.02[redacted]:54:13 IST
Reason: SelfAttested
Location:

Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142
Order No : 2023-2024/TCD/7754 **Date:** Feb 15 2024 10:52AM

Unit Id : 33304

43 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

44 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

45 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

46 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

47 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

48 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[TCD]

Signature valid
Digitally signed by [illegible]venesh Mathur
Date: 2024.02[illegible]0:54:13 IST
Reason: SelfAttested
Location:

Head Office (TCD)

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142
Order No : 2023-2024/TCD/7754 **Date:** Feb 15 2024 10:52AM

Unit Id : 33304

(A): **Copy to:-**

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh

2 Master File.

Group Incharge[TCD]

Signature valid
Digitally signed by P[illegible]venesh Mathur
Date: 2024.02[illegible]:54:13 IST
Reason: SelfAttested
Location:

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695Fax: 0141-5159697

325

Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398 **Date:-** 19/07/2021

Unit Id : 33304

M/s Manomay Tex India Ltd.
Village-Jojara , Tehsil:Gangrar
District:Chittorgarh

Sub:- Authorization for operating a facility for Disposal, Generation of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application dated : 22/02/2021 received on 22/02/2021 and subsequent corresponde

Sir

1 Number of authorization RPCB/HWM/2021-2022/TCD/HSW/16.

2 Application Number : 277505 dated : 22/02/2021 .

3 **MD of M/s Manomay Tex India Ltd. is hereby granted an authorization based on the enclosed signed inspection report for Disposal, Generation of Hazardous waste on the premises situated at Village-Jojara Tehsil: Gangrar District: Chittorgarh.**

Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Empty barrels/containers contaminated with hazardous chemicals/wastes	I	33.1	500.00 NOS./ANNUM	Send back to supplier
2	Chemical sludge from waste water treatment	I	35.3	2000.00 MTPA	CTDF Udaipur
3	Used or spent oil	I	5.1	180.00 LITER/ANNUM	Sales to Registered Recycler

4 The authorization shall be in force for period from **01/07/2021** to **30/06/2026** .

Signature valid
Digitally signed by [redacted]venesh Mathur
Date: 2021.07[redacted]:24:07 IST
Reason: SelfAttested
Location:

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695Fax: 0141-5159697

326

Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398 **Date:-** 19/07/2021

Unit Id : 33304

The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.

4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed

Signature valid
Digitally signed by [illegible]venesh Mathur
Date: 2021.07[illegible]:24:07 IST
Reason: SelfAttested
Location:

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695Fax: 0141-5159697

Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398 **Date:-** 19/07/2021

Unit Id : 33304

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

5 **That this authorization shall ceased to be valid & shall be liable to be revoked without any furthor notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.**

6 **That no recycling/re-processing of the hazardous waste covered under schedule IV shall be carried without prior valid registration with Competent Authority as recycler/ re-processor of hazardous waste under the rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**

7 **That no hazardous waste shall be utilized for co-processing as a supplementary resource or for energy recovery, or after processing without prior valid approval of Central Pollution Control Board under the rule 9 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**

8 **That in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh Authorization.**

9 **That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorised/ dedicated vehicles only and any environmental damages during Transportation shall be borne by sender/ receiver whoever arranges the transportation.**

10 **That unit will label the hazardous waste containers in Form-8 of H&OW (M&TM) Rules, 2016.**

11 **The industry shall obtain and maintain membership from CTDF, Udaipur for final disposal of hazardous waste.**

12 **The industry shall sales used or spent oil to registered recycler.**

Signature valid
Digitally signed by [redacted]venesh Mathur
Date: 2021.07[redacted]:24:07 IST
Reason: SelfAttested
Location:

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695Fax: 0141-5159697

Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398 **Date:-** 19/07/2021

Unit Id : 33304

13 **The industry shall sent empty barrels/containers contaminated with hazardous chemicals/waste back to supplier without fail.**

14 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.

15 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.

16 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.

17 The hazardous waste should not be stored for a period beyond-90 days, failing which the authorization shall deemed to be revoked.

18 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.

19 The operator of the facility shall liable to comply any other conditions as per the guidelines isssued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.

20 **That Authorization is issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other for the time-being in force,rests with the industry/unit/project proponent.**

21 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

Signature valid
Digitally signed by [illegible]venesh Mathur
Date: 2021.07[illegible]:24:07 IST
Reason: SelfAttested
Location:

41

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695Fax: 0141-5159697

Registered

File No: F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/1396-1398 **Date:-** 19/07/2021

Unit Id : 33304

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge

Copy To:-

1 Regional Officer, Regional Office, Rajasthan State Pollution Control BoardChittorgarh

2 Master File

Group Incharge

Signature valid
Digitally signed by [illegible]venesh Mathur
Date: 2021.07[illegible]:24:07 IST
Reason: SelfAttested
Location:

Annexure-5

Regional Directorate (Central)
Central Pollution Control Board

"Parivesh Bhawan", Paryavaran Parisar, E-5, Arera Colony,
Bhopal – 462016
Tel: 0755-2775385/86, Fax: 0755-2775587

EPA Recognized Lab-2015

TEST REPORT

Ambient / Fugitive Air Analysis Report

F/LAB/06/TR-03

Sample from:	**M/s. Manomay Tex. India Ltd. Jojro Ka Kheda, Chittorgarh (Raj.)**			**Req. No: 125**	**Test report No: AAQM/24-25/35**
Sample Description:	**Near Main Gate, Upwind**			**Registration No:**	**AAQM/24-25/35**
Date of collection:	07-08.10.2024	**Type of sample: grab/composite**		**Date:**	07-08.10.2024
Date of receipt :	09.10.2024	**Sample collected By**		**Dr. Anoop Chaturvedi, Sh. R. Bandewar & RSPCB Team**	
Date of analysis :	12.10.2024				

S. No.	Parameters	Unit	Result	Method
1.	Suspended Particulate Matter (SPM) / **PM10**	**µg /M³**	**83**	ISC Method No. 501, Page no. 427 – 439, 3rd ED. 1989 IS Method No. 5182, (Part -4), 1999
2.	Particulate Matter PM- 2.5	µg/M³	--	ISC Method No. 501, Page no. 427 – 439, 3rd ED. 1989
3.	**Nitrogen Dioxide (NO_2)**	**µg/M³**	**34**	IS Method No. 5182, (Part -6), 2006
4.	**Sulphur Dioxide (SO_2)**	**µg/M³**	**09**	IS Method No. 5182, (Part -2), 2001
5.	Fluoride	µg/M³		AS 3580- 13.2- 1991/ 3580.13.3 – 1993, Sodium Acetate method
6.	Ammonia	µg/M³	--	EPA -401 3rd Edition 2000 Indo -phenol method
7.	Other Specific Parameters Cd Pb Zn	µg /M³	--	USEPA- 29, 3rd Edition 1998 (AAS/ Graphite generation) APHA311B

Prepared By:

Lab Head
Authorised Signatory

डॉ.अनूप चतुर्वेदी/Dr.Anoop Chaturvedi
वैज्ञानिक–'ख' एवं सरकारी विश्लेषक
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क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board, Bhopal (M.P.)

CPCB

Regional Directorate (Central)
Central Pollution Control Board

"Parivesh Bhawan", Paryavaran Parisar, E-5, Arera Colony,
Bhopal – 462016
Tel: 0755-2775385/86, Fax: 0755-2775587

EPA Recognized Lab-2015

TEST REPORT

Ambient / Fugitive Air Analysis Report

F/LAB/06/TR-03

Sample from:	**M/s. Manomay Tex. India Ltd. Jojro Ka Kheda, Chittorgarh (Raj.)**		**Req. No: 125**	**Test report No: AAQM/24-25/36**	
Sample Description:	**Near Compressor Building (Downwind)**		**Registration No:.**	**AAQM/24-25/36**	
Date of collection:	07-08.10.2024	**Type of sample:** grab/**composite**	**Date:**	07-08.10.2024	
Date of receipt :	09.10.2024	**Sample collected By**	**Dr. Anoop Chaturvedi, Sh. R. Bandewar & RSPCB Team**		
Date of analysis :	12.10.2024				

S. No.	Parameters	Unit	Result	Method
1.	Suspended Particulate Matter (SPM) / **PM10**	**µg /M³**	**94**	ISC Method No. 501, Page no. 427 – 439, 3rd ED. 1989 IS Method No. 5182, (Part -4), 1999
2.	Particulate Matter PM- 2.5	µg/M³	--	ISC Method No. 501, Page no. 427 – 439, 3rd ED. 1989
3.	**Nitrogen Dioxide (NO_2)**	**µg/M³**	**39**	IS Method No. 5182, (Part -6), 2006
4.	**Sulphur Dioxide (SO_2)**	**µg/M³**	**10**	IS Method No. 5182, (Part -2), 2001
5.	Fluoride	µg/M³		AS 3580- 13.2- 1991/ 3580.13.3 – 1993, Sodium Acetate method
6.	Ammonia	µg/M³	--	EPA -401 3rd Edition 2000 Indo -phenol method
7.	Other Specific Parameters Cd Pb Zn	µg /M³	--	USEPA- 29, 3rd Edition 1998 (AAS/ Graphite generation) APHA311B

Prepared By:

Lab Head
Authorised Signatory

डॉ.अनूप चतुर्वेदी/Dr.Anoop Chaturvedi
वैज्ञानिक–'ख' एवं सरकारी विश्लेषक
Scientist -'B' Government Analyst
क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र)
Central Pollution Control Board,Bhopal (M.P.)

Annexure-6

CPCB

Regional Directorate (Central)
Central Pollution Control Board

"Parivesh Bhawan", Paryavaran Parisar, E-5, Arera Colony,
Bhopal - 462016
Tel: 0755-2775385/86, Fax: 0755-2775587

EPA Recognized Lab-2015

TEST REPORT

Ambient / Fugitive Air Analysis Report

F/LAB/06/TR-03

Sample from:	**M/s. Manomay Tex. India Ltd. Jojro Ka Kheda, Chittorgarh (Raj.)**			**Req. No: 125**	**Test report No: AAQM/24-25/37**
Sample Description:	**Coal Handling Area**			**Registration No:.**	**AAQM/24-25/37**
Date of collection:	07.10.2024	**Type of sample:** grab/**composite**		**Date:**	07.10.2024
Date of receipt :	09.10.2024	**Sample collected By**		**Dr. Anoop Chaturvedi, Sh. R. Bandewar & RSPCB Team**	
Date of analysis :	12.10.2024				

S. No.	Parameters	Unit	Result	Method
1.	**Suspended Particulate Matter (SPM) /** PM10	**µg /M³**	**342**	ISC Method No. 501, Page no. 427 – 439, 3rd ED. 1989 IS Method No. 5182, (Part -4), 1999
2.	Particulate Matter PM- 2.5	µg/M³	--	ISC Method No. 501, Page no. 427 – 439, 3rd ED. 1989
3.	Nitrogen Dioxide (NO_2)	µg/M³	--	IS Method No. 5182, (Part -6), 2006
4.	Sulphur Dioxide (SO_2)	µg/M³	--	IS Method No. 5182, (Part -2), 2001
5.	Fluoride	µg/M³		AS 3580- 13.2- 1991/ 3580.13.3 – 1993, Sodium Acetate method
6.	Ammonia	µg/M³	--	EPA -401 3rd Edition 2000 Indo -phenol method
7.	Other Specific Parameters Cd Pb Zn	µg /M³	--	USEPA- 29, 3rd Edition 1998 (AAS/ Graphite generation) APHA311B

Prepared By:

Lab Head
Authorised Signatory

डॉ.अनुप चतुर्वेदी/Dr.Anoop Chaturvedi
वैज्ञानिक 'ब' एवं रासायनिक विश्लेषक
Scientist-B/Government Analyst
क्षेत्रीय निदेशालय/Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board,Bhopal (M.P.)

Regional Directorate (Central)
Central Pollution Control Board
"Parivesh Bhawan", Paryavaran Parisar, E-5, Arera Colony,
Bhopal – 462016
Tel: 0755-2775385/86, Fax: 0755-2775587

EPA Recognized Lab-2015

TEST REPORT

Ambient / Fugitive Air Analysis Report

F/LAB/06/TR-03

Sample from:	**M/s. Manomay Tex. India Ltd. Jojro Ka Kheda, Chittorgarh (Raj.)**			**Req. No: 125**	**Test report No: AAQM/24-25/38**
Sample Description:	**Bag house Area**			**Registration No:.**	**AAQM/24-25/38**
Date of collection:	07.10.2024	**Type of sample:** grab/composite		**Date:**	07.10.2024
Date of receipt :	09.10.2024	**Sample collected By**		**Dr. Anoop Chaturvedi, Sh. R. Bandewar & RSPCB Team**	
Date of analysis :	12.10.2024				

S. No.	Parameters	Unit	Result	Method
1.	**Suspended Particulate Matter (SPM)** / PM10	**µg /M³**	**294**	ISC Method No. 501, Page no. 427 – 439, 3rd ED. 1989 IS Method No. 5182, (Part -4), 1999
2.	Particulate Matter PM- 2.5	µg/M³	--	ISC Method No. 501, Page no. 427 – 439, 3rd ED. 1989
3.	Nitrogen Dioxide (NO_2)	µg/M³	--	IS Method No. 5182, (Part -6), 2006
4.	Sulphur Dioxide (SO_2)	µg/M³	--	IS Method No. 5182, (Part -2), 2001
5.	Fluoride	µg/M³		AS 3580- 13.2- 1991/ 3580.13.3 – 1993, Sodium Acetate method
6.	Ammonia	µg/M³	--	EPA -401 3rd Edition 2000 Indo -phenol method
7.	Other Specific Parameters Cd Pb Zn	µg /M³	--	USEPA- 29, 3rd Edition 1998 (AAS/ Graphite generation) APHA311B

Prepared By:

Lab Head
Authorised Signatory

डॉ.अनूप चतुर्वेदी/Dr.Anoop Chaturvedi
वैज्ञानिक–'ख' एवं सरकारी विश्लेषक
Scientist -'B' Government Analyst
क्षेत्रीय निदेशालय / Regional Directorate
केन्द्रीय प्रदूषण नियंत्रण बोर्ड, भोपाल (म.प्र.)
Central Pollution Control Board,Bhopal (M.P.)

Annexure-7

334

Regional Directorate (Central)
Central Pollution Control Board

"Parivesh Bhawan" Paryawaran ParisarNagar, E-5, Arera Colony
Bhopal – 462016
Tel: 0755-2775385/86, Fax: 0755-2775587

EPA Recognized Lab-2015

TEST REPORT

Source Emission Sample Analysis Report

F/LAB/06/TR-04

Sample from :	**M/s. Manomay Tex India Ltd., Jojro Ka Kheda, Chittorgarh (Raj.)**			**Req. No.111**	**Test report No: 27/24-25**
Sample Description:	**Boiler Stack (10 + 4 TPH)**			**Registration No.**	**SE/24-25/27**
Date of collection:	08.10.2024	**Type of sample:** grab/composite		**Date:**	**08.10.2024**
Date of receipt :	09.10.2024	**Sample collected By**		**Dr. Anoop Chaturvedi, Sh. R. Bandewar & RSPCB Team**	
Date of analysis :	12.10.2024				

S. No.	Parameters	Unit	Result	Methods
1.	**Particulate Matter (PM)**	**mg/ Nm^3**	78	USEPA-17, 3rd Edition, 1998 (Gravimetric Method)
2.	**Sulphur Dioxide (SO_2)**	**mg/ Nm^3**	114	USEPA- 6, 3rd Edition 1998 (Titrimetric Method)
3.	**Nitrogen Dioxide (NO_x)**	**mg/Nm^3**	71	USEPA -7, 3rd Edition, 1998 (PDS Method)
4.	Fluoride (F)	mg/Nm^3	--	USEPA-13 A, 3rd Edition 1998 (Photometric Method)
5.	Acid Mist	mg/Nm^3	--	USEPA- 8 ,3rd Edition 1998 (Titrimetric Method)
6.	Other Specific Parameter Cd Pb Zn	mg/Nm^3	--	USEPA- 29, 3rd Edition 1998 (AAS/ Graphite generation)

*( ) OCEMS reading during monitoring period.

Prepared By:

Lab Head
Authorized Signatory

Dr. Anoop Chaturvedi

Annexure - 8

335

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MASTER COPY.....

F/LAB/06/TR-01

COPY FOR LAB I/C.....

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report : Fresh Water (Physico Chemical Parameter)

Project Name	NGT Case No.-795/2024	Test Report No.	FW/24-25/54
Sample Description	Borewell from High School, Jojro ke Kheda, Gangrar (Raj.)	Requisition No.	100
Date of sample collection	08.10.2024	Date	15.10.2024
Date of sample receipt	09.10.2024	Type of sample	Grab
Date of analysis	09.10.2024 to 14.10.2024	Sample collected by	Dr. A Chaturvedi, Sh. R Bandewar

S.No.	Parameters	Unit	Result	Method
1	Temperature	°C	-	-
2	Odour	-	-	-
3	Appearance	-	-	-
4	Colour	Pt-Co Scale	-	APHA, 2120-B
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C
7	**pH**	**pH unit**	**7.26**	**APHA, 4500H+B**
8	**Specific Conductivity**	**µmho/cm**	**1226**	**APHA 2510 B**
9	**Suspended Solids**	**mg/L**	**5**	**APHA 2540 D**
10	**Total Dissolved Solids**	**mg/L**	**813**	**APHA 2540 C**
11	Total Solids	mg/L	-	APHA 2540 B
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E
13	**COD**	**mg/L**	**6**	**APHA, 5220 B**
14	BOD (3 days, 27°C)	mg/L	-	IS 3025, 1993
15	**Chloride**	**mg/L**	**164**	**APHA, 4500-CL-B**
16	**Total Alkalinity**	**mg/L**	**118**	**APHA 2320-B**
17	**T. Hardness (as $CaCO_3$)**	**mg/L**	**212**	**APHA 2340-C**
18	**Ca Hardness (as $CaCO_3$)**	**mg/L**	**154**	**APHA 3500-Ca-B**
19	**Mg Hardness (as $CaCO_3$)**	**mg/L**	**58**	**APHA 3500-Mg-B**
20	Oil & Grease	mg/L	-	APHA 5520-D
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C
22	Turbidity	N.T.U.	-	APHA, 2130-B
23	**Phosphate (as P)**	**mg/L**	**0.051**	**APHA 4500-P-D**
24	**Sulphate (as SO_4)**	**mg/L**	**98**	**APHA 4500-SO_4-E**
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**BDL**	**APHA 4500-NH_3-F**
26	**Nitrite Nitrogen (as NO_2)**	**mg/L**	**0.0835**	**APHA 4500-NO_2-B**
27	**Nitrate Nitrogen (as NO_3)**	**mg/L**	**0.2536**	**APHA 4500-NO_3B**
28	**Fluoride (as F)**	**mg/L**	**0.13**	**APHA 4500-F-D**
29	**Sodium (as Na)**	**mg/L**	**88**	**APHA 3500-Na-B**
30	**Potassium (as K)**	**mg/L**	**0.2**	**APHA 3500-K-B**
31	Chromium (as Cr^{+6})	mg/L	-	APHA 3500-Cr B
32	Boron (as B)	mg/L	-	APHA 4500-B-C
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E
34	Total Coliform	MPN/100ml	-	APHA 9221-A,B,C
35	Bioassay Test	% Survival	-	APHA 8910 A-C
36				
37				
38				

डॉ.अनूप चतुर्वेदी/Dr.Anoop Chaturvedi
वैज्ञानिक–'ख' एवं सरकारी विश्लेषक
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केन्द्रीय प्रदूषण नियंत्रण बोर्ड भोपाल (म.प्र)
Central Pollution Control Board,Bhopal (M.P.)

Prepared by:

Laboratory Head:

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report : Fresh Water (Physico Chemical Parameter)

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Project Name	NGT Case No.-795/2024	Test Report No.	FW/24-25/55
Sample Description	Open well from near Toll Naka, Jojro ke Kheda, Gangrar (Raj.)	Requisition No.	100
Date of sample collection	08.10.2024	Date	15.10.2024
Date of sample receipt	09.10.2024	Type of sample	Grab
Date of analysis	09.10.2024 to 14.10.2024	Sample collected by	Dr. A Chaturvedi, Sh. R Bandewar

S.No.	Parameters	Unit	Result	Method
1	Temperature	°C	-	-
2	Odour	-	-	-
3	Appearance	-	-	-
4	Colour	Pt-Co Scale	-	APHA, 2120-B
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C
7	**pH**	**pH unit**	**7.12**	**APHA, 4500H+B**
8	**Specific Conductivity**	**µmho/cm**	**875**	**APHA 2510 B**
9	**Suspended Solids**	**mg/L**	**2**	**APHA 2540 D**
10	**Total Dissolved Solids**	**mg/L**	**585**	**APHA 2540 C**
11	Total Solids	mg/L	-	APHA 2540 B
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E
13	**COD**	**mg/L**	**5**	**APHA, 5220 B**
14	BOD (3 days, 27°C)	mg/L	-	IS 3025, 1993
15	**Chloride**	**mg/L**	**60**	**APHA, 4500-CL-B**
16	**Total Alkalinity**	**mg/L**	**98**	**APHA 2320-B**
17	**T. Hardness (as $CaCO_3$)**	**mg/L**	**190**	**APHA 2340-C**
18	**Ca Hardness (as $CaCO_3$)**	**mg/L**	**114**	**APHA 3500-Ca-B**
19	**Mg Hardness (as $CaCO_3$)**	**mg/L**	**76**	**APHA 3500-Mg-B**
20	Oil & Grease	mg/L	-	APHA 5520-D
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C
22	Turbidity	N.T.U.	-	APHA, 2130-B
23	**Phosphate (as P)**	**mg/L**	**0.07**	**APHA 4500-P-D**
24	**Sulphate (as SO_4)**	**mg/L**	**56**	**APHA 4500-SO_4-E**
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**BDL**	**APHA 4500-NH_3-F**
26	**Nitrite Nitrogen (as NO_2)**	**mg/L**	**0.0128**	**APHA 4500-NO_2-B**
27	**Nitrate Nitrogen (as NO_3)**	**mg/L**	**0.36**	**APHA 4500-NO_3B**
28	**Fluoride (as F)**	**mg/L**	**0.19**	**APHA 4500-F-D**
29	**Sodium (as Na)**	**mg/L**	**64**	**APHA 3500-Na-B**
30	**Potassium (as K)**	**mg/L**	**0.18**	**APHA 3500-K-B**
31	Chromium (as Cr^{+6})	mg/L	-	APHA 3500-Cr B
32	Boron (as B)	mg/L	-	APHA 4500-B-C
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E
34	Total Coliform	MPN/100ml	-	APHA 9221-A,B,C
35	Bioassay Test	% Survival	-	APHA 8910 A-C
36				
37				
38				

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Prepared by:

Laboratory Head:

Central Pollution Control Board
Regional Directorate (Central)
"Parivesh Bhawan"
Paryavaran Parisar, E-5, Arera Colony, Bhopal
EPA Recognised Lab
Test Report : Fresh Water (Physico Chemical Parameter)

Project Name	NGT Case No.-795/2024	Test Report No.	FW/24-25/56
Sample Description	Borewell from inside of unit M/s. Manomay Tax India	Requisition No.	100
Date of sample collection	08.10.2024	Date	15.10.2024
Date of sample receipt	09.10.2024	Type of sample	Grab
Date of analysis	09.10.2024 to 14.10.2024	Sample collected by	Dr. A Chaturvedi, Sh. R Bandewar

S.No.	Parameters	Unit	Result	Method
1	Temperature	°C	-	-
2	Odour	-	-	-
3	Appearance	-	-	-
4	Colour	Pt-Co Scale	-	APHA, 2120-B
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C
7	**pH**	**pH unit**	**7.22**	**APHA, 4500H+B**
8	**Specific Conductivity**	**µmho/cm**	**1980**	**APHA 2510 B**
9	**Suspended Solids**	**mg/L**	**8**	**APHA 2540 D**
10	**Total Dissolved Solids**	**mg/L**	**1680**	**APHA 2540 C**
11	Total Solids	mg/L	-	APHA 2540 B
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E
13	**COD**	**mg/L**	**7**	**APHA, 5220 B**
14	BOD (3 days, 27°C)	mg/L	-	IS 3025, 1993
15	**Chloride**	**mg/L**	**314**	**APHA, 4500-CL-B**
16	**Total Alkalinity**	**mg/L**	**288**	**APHA 2320-B**
17	**T. Hardness (as $CaCO_3$)**	**mg/L**	**344**	**APHA 2340-C**
18	**Ca Hardness (as $CaCO_3$)**	**mg/L**	**272**	**APHA 3500-Ca-B**
19	**Mg Hardness (as $CaCO_3$)**	**mg/L**	**72**	**APHA 3500-Mg-B**
20	Oil & Grease	mg/L	-	APHA 5520-D
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C
22	Turbidity	N.T.U.	-	APHA, 2130-B
23	**Phosphate (as P)**	**mg/L**	**0.0823**	**APHA 4500-P-D**
24	**Sulphate (as SO_4)**	**mg/L**	**206**	**APHA 4500-SO_4-E**
25	**Ammo. Nitrogen (as NH_3)**	**mg/L**	**BDL**	**APHA 4500-NH_3-F**
26	**Nitrite Nitrogen (as NO_2)**	**mg/L**	**0.04**	**APHA 4500-NO_2-B**
27	**Nitrate Nitrogen (as NO_3)**	**mg/L**	**0.3352**	**APHA 4500-NO_3B**
28	**Fluoride (as F)**	**mg/L**	**0.25**	**APHA 4500-F-D**
29	**Sodium (as Na)**	**mg/L**	**92**	**APHA 3500-Na-B**
30	**Potassium (as K)**	**mg/L**	**0.2**	**APHA 3500-K-B**
31	Chromium (as Cr^{+6})	mg/L	-	APHA 3500-Cr B
32	Boron (as B)	mg/L	-	APHA 4500-B-C
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E
34	Total Coliform	MPN/100ml	-	APHA 9221-A,B,C
35	Bioassay Test	% Survival	-	APHA 8910 A-C
36				
37				
38				

Dr. Anoop Chaturvedi
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EPA Recognised Lab
Test Report : Waste Water (Physico Chemical Parameter)

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Annexure - 9

Project Name	NGT Case No. 795/2024			Test Report No.	WW/24-25/171
Sample Description	STP Outlet at M/s. Manomay Tex, Chittorgarh (Raj.)			Requisition No.	156
Date of sample collection	08.10.2024			Date	15.10.2024
Date of sample receipt	09.10.2024			Type of sample	Grab
Date of analysis	09.10.2024 to 14.10.2024			Sample collected by	Dr. A Chaturvedi, Sh. R Bandewar & RSPCB team
S.No.	Parameters	Unit	Result	Method	
1	Temperature	°C	-	-	
2	Odour	-	-	-	
3	Appearance	-	-	-	
4	Colour	Pt-Co Scale	-	APHA, 2120-B	
5	Residual Chlorine	mg/L	-	APHA 4500-Cl-B	
6	Dissolved Oxygen	mg/L	-	APHA 4500-O-C	
7	**pH**	**pH unit**	**7.41**	**APHA, 4500H+B**	
8	Specific Conductivity	µmho/cm	-	APHA 2510 B	
9	**Suspended Solids**	**mg/L**	**14**	**APHA 2540 D**	
10	Total Dissolved Solids	mg/L	-	APHA 2540 C	
11	Total Solids	mg/L	-	APHA 2540 B	
12	Fixed Dissolved Solid	mg/L	-	APHA 2540 E	
13	**COD**	**mg/L**	**88**	**APHA, 5220 B**	
14	**BOD (3 days, 27°C)**	**mg/L**	**16**	**IS 3025, 1993**	
15	Chloride	mg/L	-	APHA, 4500-CL-B	
16	Total Alkalinity	mg/L	-	APHA 2320-B	
17	T. Hardness (as $CaCO_3$)	mg/L	-	APHA 2340-C	
18	Ca Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Ca-B	
19	Mg Hardness (as $CaCO_3$)	mg/L	-	APHA 3500-Mg-B	
20	**Oil & Grease**	**mg/L**	**BDL (DL=2)**	**APHA 5520-D**	
21	Total Kjehdal Nitrogen	mg/L	-	APHA 4500-Norg-C	
22	Turbidity	N.T.U.	-	APHA, 2130-B	
23	Phosphate (as P)	mg/L	-	APHA 4500-P-D	
24	Sulphate (as SO_4)	mg/L	-	APHA 4500-SO_4-E	
25	Ammo. Nitrogen (as NH_3)	mg/L	-	APHA 4500-NH_3-F	
26	Nitrite Nitrogen (as NO_2)	mg/L	-	APHA 4500-NO_2-B	
27	Nitrate Nitrogen (as NO_3)	mg/L	-	APHA 4500-NO_3B	
28	Fluoride (as F)	mg/L	-	APHA 4500-F-D	
29	Sodium (as Na)	mg/L	-	APHA 3500-Na-B	
30	Potassium (as K)	mg/L	-	APHA 3500-K-B	
31	Chromium (as Cr^{+6})	mg/L	-	APHA 3500-Cr B	
32	Boron (as B)	mg/L	-	APHA 4500-B-C	
33	Faecal Coliform	MPN/100ml	-	APHA 9221-E	
34	Total Coliform	MPN/100ml	-	APHA 9221-A,B,C	
35	Bioassay Test	% Survival	-	APHA 8910 A-C	
36					
37					
38					

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Central Pollution Control Board,Bhopal (M.P.)

Prepared by:

Laboratory Head

339

Real Time Data Acquisition And Monitoring

Annexure-10

Site Name: Manomay Tex India Private Limited

Report: Custom Report

From Date: 2024/09/01 00:00:00 To Date : 2024/10/08 17:35:09

Description	ZLD_Outlet-Flow_U	ETP_Inlet-Flow_U	ETP_Outlet-Flow_U	MEE_Feed-Flow_U
Prescribed Standards	0 -	0 -	0 -	0 -
Maximum Data	0.07	25.2	35.64	4.24
Minimum Data	0.0	11.28	25.85	1.65
Geometric Mean	0.0	19.16	28.95	2.92
Median	0.0	19.63	28.8	3.27
Standard Deviation	0.01	4.28	3.18	0.87
Maximum Value At Time	2024-09-07	2024-09-30	2024-10-02	2024-09-30
Minimum Value At Time	2024-09-01	2024-10-07	2024-09-30	2024-10-07
Valid Data Points	38	9	9	9
Total Data Points	38	38	38	38
Data Availability %	100.0%	23.68%	23.68%	23.68%

Sl No	Time	ZLD_Outlet-Flow_U	ETP_Inlet-Flow_U	ETP_Outlet-Flow_U	MEE_Feed-Flow_U
1	2024-09-01	0.00	NA	NA	NA
2	2024-09-02	0.00	NA	NA	NA
3	2024-09-03	0.00	NA	NA	NA
4	2024-09-04	0.00	NA	NA	NA
5	2024-09-05	0.00	NA	NA	NA
6	2024-09-06	0.00	NA	NA	NA
7	2024-09-07	0.07	NA	NA	NA
8	2024-09-08	0.00	NA	NA	NA
9	2024-09-09	0.00	NA	NA	NA
10	2024-09-10	0.00	NA	NA	NA
11	2024-09-11	0.00	NA	NA	NA
12	2024-09-12	0.00	NA	NA	NA
13	2024-09-13	0.00	NA	NA	NA
14	2024-09-14	0.00	NA	NA	NA
15	2024-09-15	0.00	NA	NA	NA
16	2024-09-16	0.00	NA	NA	NA
17	2024-09-17	0.00	NA	NA	NA
18	2024-09-18	0.00	NA	NA	NA
19	2024-09-19	0.00	NA	NA	NA
20	2024-09-20	0.00	NA	NA	NA
21	2024-09-21	0.00	NA	NA	NA
22	2024-09-22	0.00	NA	NA	NA
23	2024-09-23	0.00	NA	NA	NA
24	2024-09-24	0.00	NA	NA	NA
25	2024-09-25	0.00	NA	NA	NA
26	2024-09-26	0.00	NA	NA	NA
27	2024-09-27	0.00	NA	NA	NA

Sl No	Time	ZLD_Outlet-Flow_U	ETP_Inlet-Flow_U	ETP_Outlet-Flow_U	MEE_Feed-Flow_U
28	2024-09-28	0.00	NA	NA	NA
29	2024-09-29	0.00	NA	NA	NA
30	2024-09-30	0.00	25.20	25.85	4.24
31	2024-10-01	0.00	21.76	29.53	3.39
32	2024-10-02	0.00	19.63	35.64	3.27
33	2024-10-03	0.00	21.94	31.79	3.49
34	2024-10-04	0.00	14.84	28.99	3.32
35	2024-10-05	0.00	17.83	26.18	1.69
36	2024-10-06	0.00	17.53	25.97	2.28
37	2024-10-07	0.00	11.28	27.78	1.65
38	2024-10-08	0.00	22.39	28.80	2.92

Report Details: RO_LAB_Chittorgarh | 2024-10-15 17:36:02 | Custom Report

Annexure - II

CENTRAL POLLUTION CONTROL BOARD, BHOPAL
AMBIENT NOISE
DATA Sheet for Ambient Noise Monitoring

Location: M/s Manomay Tax. India Ltd. Jojro Ka Kheda, Chittorgarh						**Date: 07-08/10/2024** Time: Day Time ✓ /Night Time ✓	
Noise Level Meter : CPCB/RD/LAB/SLM/04							
Make	:	Delta					
Model	:	HD2110L					
Serial No.	:	14022833446					
Calibration Result of Noise Level Meter							
Calibration		94 dB at 1000 Hz		114 dB at 1000 Hz			
Initial (05/03/2024)							
Final (05/03/2025)							
Sampling Rate							
S.No.	**Location**	**Inside the Unit**		**100 Meter**		**500 Mater**	
		Day Time	**Night Time**	**Day Time**	**Night Time**	**Day Time**	**Night Time**
01	Main Gate	62.5	60.7	59.8	57.2	67.9	65.2
02	Boiler Area	70.4	65.5	64.8	61.9	62.7	61.2
03	Workshop Site	61.5	58.8	59.8	56.2	58.8	57.7
Limits in dB(A)		**75**	**70**	**75**	**70**	**75**	**70**

Notes: (1) The method for calculation of average L eq to convert average of dB(A), each value is to be divided by 10, followed by antilog and finally calculate asthmatic mean. The final value is converted in logarithm followed by multiplication with 10. (2) Monitoring must be carried for 75% of the prescribed day time and night time for legal compliance, (3) L_{max} and L_{min} are to reported hourly basis and (4) L_{50} and L_{90} also recorded to understand the intensity of the Noise for further course of action.

(Monitored by) (Checked by) (Authorised Signature)

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Central Pollution Control Board, Bhopal (M.P.)

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Annexure-12

क्षेत्रीय कार्यालय 342
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ.सी.आई गोदाम के पास, चन्देरिया, चित्तौडगढ़
Email :ro.chittorgarh@gmail.com Phone no : 01472-294158

क्रमांक : राप्रनिम/क्षे.का चित्तौड़/जन.– 11/2024–25/773-774 दिनांक: 01.07.24

जिला कलक्टर महोदय,
चित्तौडगढ़।

विषयः– राजस्थान जिला चित्तौडगढ़ की तहसील गंगरार के ग्राम जोजरो का खेड़ा में स्थित मनोमय टेक्स इण्डिया लिमिटेड के गैर कानूनी रूप से स्थापित पूर्ण रूप से प्रदूषित, रेडकेटेगिरी के वहद्व उद्योग के संपरिवर्तन आदेशों की शर्तो व नियमों की पालना करवाने बाबत्।

संदर्भः– इस कार्यालय में प्राप्त ई–मेल दिनांक 29 06.2024।

महोदय,

उपर्युक्त विषयान्तर्गत एवं संदर्भित पत्रों के क्रम में निवेदन है कि मैसर्स मनोमय टेक्स इण्डिया लिमिटेड, निकट ग्राम–जोजरो का खेडा, तहसील–गंगरार, जिला–चित्तौडगढ एक वृहद्व लाल श्रेणी का टेक्सटाईल्स प्रोसेंसिंग का उद्योग है, जिसमें कपडे की प्रोसेसिंग का कार्य किया जाता है। उक्त उद्योग राज्य मण्डल द्वारा वैध संचालन सम्मति प्राप्त कर संचालित है। (संचालन सम्मति की प्रति संलग्नक– अ।

संचालन सम्मति की शर्तो की अनुपालना सत्यापन के संदर्भ में उद्योग का विस्तृत निरिक्षण मण्डल अधिकारीयों द्वारा दिनांक 08.01.2024 को किया गया था। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।

निरीक्षण के दौरान उद्योग के परिवेशीय वायु, चिमनी गुणवत्ता, ध्वनि स्तर एवं भूमिगत जल के नमूने एकत्रित किये गये विशलेषण रिपोर्ट दिनांक 21.02.2024 एवं 23.02.2024 के अनुसार परिवेशीय वायु व चिमनी के वायु प्रदूषक पैरागीटर तथा ध्वनि स्तर मानकों के अनुरूप पाये गये। (प्रति संलग्नक– व) ईकाई द्वारा ऑडोर कन्ट्रोल सिस्टम स्थापित किया एवं वर्तमान में दुर्गध के मापन से सम्बधित कोई भी मानक एवं पद्वति उपलब्ध ना होने की स्थिति में दुर्गध के संदर्भ में टिप्पणी करना उचित नहीं है।

शिकायतकर्ता द्वारा पूर्व में भी कई बार इस कार्यालय एवं जिला प्रशासन को निरंतर शिकायते दर्ज करायी गई है। इस कार्यालय द्वारा समय–समय पर उद्योग का निरीक्षण कर

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राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ.सी.आई गोदाम के पास, चन्देरिया, चित्तौडगढ़
Email :ro.chittorgarh@gmail.com Phone no : 01472-294158

अनुपालना मण्डल मुख्यालय एवं जिला कलक्टर महोदय को प्रेषित की गई है। संलग्नक– स (कार्यालय पत्र क्रमांक राप्रनि/क्षे.का.चितौड/2023–24/जन.– /1570–73 दिनांक 06.12.2023)।

सदस्य सचिव, मण्डल मुख्याल, जयपुर के पत्र क्रमांक 3171, दिनांक 01.02.2022 द्वारा निदेशक एवं सयुक्त शासन सचिव पर्यावरण विभाग, राजस्थान सरकार को पत्र में यह उल्लेखित किया गया की सक्षम अधिकारी द्वारा भूमि का औद्योगिक प्रयोजनार्थ भू–रूपांतरण करने के उपरान्त राज्य मण्डल द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत स्थापना एवं संचालन की सम्मति जारी की गई है एवं भूमि सम्परिवर्तन नियमों एवं शर्तो की अनुपालना के सम्बंध में जानकारी राजस्व विभाग से प्राप्त की जानी अप्रेक्षित है। संलग्नक– द

कार्यालय जिला कलक्टर, चितौडगढ द्वारा संभागीय आयुक्त, उदयपुर को अपने पत्र क्रमांक:सर्तकता/विविध/2022/676, दिनांक 04.07.2023 द्वारा यह उल्लेखित किया गया की उद्योग के विरूद्व होने वाली शिकायतों का निराधार होना पाया जाता रहा है, जिससे ऐसा उभर कर आता है कि उद्योग के विरूद्व होने वाली शिकायते उद्यमी को हतोत्साहित किये जाने की भावना से की जा रही है, जिससे सरकारी संसाधनों का समय बर्बाद होता है एवं उपलब्ध साक्ष्य दस्तावेज/जॉच रिपोर्ट/परिपत्र के अवलोकन/परिशीलन से ऐसा कोई ठोस तथ्य उभर कर नही आता है, जिससे कि उक्त उद्योग के संचालन के संबंध में छिद्रोन्वेषण अनुसांधन की आवश्यकता हो। वर्तमान में उद्योग राजस्थान राज्य प्रदूषण नियंत्रण मण्डल की वैध संचालन सम्मति (Consent to Operate) तथा प्राधिकार (Authorization) प्राप्त कर संचालिता है। संलग्नक– य

शिकायतकर्ता द्वारा माननीय सर्वोचय न्यायालय, नई दिल्ली में भी चैलेंज किया गया था, लेकिन माननीय न्यालय द्वारा प्रकरण संख्या सिविल 2019/2022 में अपने आदेश दिनांक 10.07.2020 से निर्देशित किया कि संपरियर्तन आदेश पर इतने विलम्ब से सवाल नही उठाये जा सकते। माननीय उच्चतम न्यायालय द्वारा सिविल अपील 1919 ऑफ 2020, ग्राम जोजरो का खेडा बनाम राजस्थान राज्य में आदेश दिनांक 10.07.2020 के द्वारा यह वर्णित किया कि *"It was urged that the land conversion has been made illegally. It was made long back in the year 2005. In our opnion, conversion could not be questioned belatedly".*

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मण्डल मुख्यालय पत्र क्रमांक 2975–2978, दिनांक 29.12.2023 को भूमि संपरिवर्तन मामले में यह यस्पष्ट किया गया की (Land conversion document shall not be insisted upon even when State Board has issued sector specific guidelines stating that land conversion document were mandatory) साथ ही मण्डल मुख्यालय द्वारा जारी आदेश पत्र क्रमांक 1693–1702, दिनांक 28.08.2023 द्वारा राज्य किसी भी इकाई द्वारा द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत स्थापना एवं संचालन आवेदन करने पर इकाई द्वारा सम्बधित दस्तावेजों की सूची में भूमि संपरिवर्तन पत्र की आवश्यकता नही है। संलग्नक– र

यहाँ यह उल्लेखनीय होगा कि उद्योग द्वारा प्रदूषण नियंत्रण एवं बदबू को रोकने के उचित उपाय स्थापित किए हुए हैं तथा सही प्रकार से क्रियाशील भी है। उद्योग के द्वारा किए गए कार्यो को माननीय राष्ट्रीय हरीत अधिकरण द्वारा माना गया था तथा माननीय न्यायालय द्वारा उद्योग के विरूद्व प्रकरण संख्या 27/2019 को निस्तारीत कर दिया था। आदेश की प्रतिलिपि संलग्नक–ल से संलग्न है।

तत्पश्चात् माननीय उच्चतम न्यायालय द्वारा भी भूमि रूपान्तरण सम्बधित प्रकरण संख्या 1919/2020 में आदेश दिनांक 17.11.2020 देकर सुनवाई को खारिच कर दिया था। प्रतिलिपि संलग्नक–व से संलग्न है।

शिकायतकर्ता द्वारा बारम्बार वही शिकायत की जा रही है जो पूर्व में माननीय न्यायालय द्वारा निस्तारित की जा चुकी है जो कि नीतिसंगत प्रतीत नही हो रही है।

सूचनार्थ सादर प्रेषित है।

भवदीय

संलग्नः–उपरोक्तानुसार

(दीपक तंवर)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. प्रभारी अधिकारी (वी.टी.आर.), जयपुर को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी

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(31)

Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142
Order No : 2023-2024/TCD/7754 Date: Feb 15 2024 10:52AM

Unit Id : 33304

M/s Manomay Tex India Ltd.

Village-Jojara , Tehsil:Gangrar
District:Chittorgarh

Sub: **Consent to Operate** under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 12/10/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **textile plant** situated at **AN 5-7 and 18-19, Village -Jojara Ka Khera Jojara Ka Khera Tehsil:Gangrar District:Chittorgarh** , Rajasthan, subject to the following conditions:-

1 That this Consent to Operate is valid for a period from **12/10/2023** to **30/09/2028** .

2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
DENIM FABRIC	Product	410.00 LAC METERS / ANNUM

3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.

4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:

Signature Not Verified
Digitally signed by Bhuvenesh Mathur
Date: 2024.02.15 10:54:13 IST
Reason: SelfAttested
Location:

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Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD)and mode of disposal
Domestic Sewage	6.500	NIL	6.000 To be treated in STP and to be used in plantation and horticulture
Trade Effluent	485.000	460.000	20.000 Multieffect Evaporation

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
One Coal Fired Boiler(10TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector	SO2 Particulate Matter NOx	600 mg/Nm³ at 6 percent Dry o2 100 Mg/Nm3 300 mg/Nm³ at 6 percent Dry o2
One Coal Fired Boiler(4TPH)	ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector	SO2	600 mg/Nm³ at 6 percent Dry o2

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		Particulate Matter NOx	100 Mg/Nm3 300 mg/Nm³ at 6 percent Dry o2
One Coal Fired Thermopack(10LAC CALORIES)	ADEQUATE AIR POLLUTION CONTROL MEASURES , Bag Filter , COMMON STACK , Dust Collector	SO2 Particulate Matter NOx	600 mg/Nm³ at 6 percent Dry o2 100 Mg/Nm3 300 mg/Nm³ at 6 percent Dry o2
One D.G Set(500KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--
One D.G Set(600KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

6 That after issuance of this letter, the consent to operate issued vide order no. 2021-2022/TCD/7279 dated 22/03/2022 shall become null and void.

7 That this consent to operate is valid for installation of machinery i.e. Warping machine:07, Indigo /sizing machine-01:04, Colour and Size kitchen Vessels (1500 Ltrs capacity):01, Second hand air let looms machine:114, Finishing machine:02, Fabric inspection cum cloth rolling machine:07, Warp tying machine:01, Heavy duty stitching:01, Heavy duty gas singing machine:03, Stenter :01, Merceriser:01, Peaching:01, Water softener, Rotary printing machine:01, Shrinking/finish range:02, Caustic recovery plant (100 KLD):01 Inspection folding machine:05.

8 That this consent to operate is being issued considering capital cost of project as Rs.145.57 Cr.

9 That total water consumption shall not exceed 560.00 KLD.

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10 The this consent to operate is issued for complete plant. After issuance of this consent all the prior issued consent to operate will become infructuous.

11 That industry shall comply with all condition stipulated in CGWA NOC No. CGWA/NOC/IND/REN3/2023/7962 dated 20/06/2023 and set it renewed timely.

12 That the industry shall not abstract any ground water without prior permission from the Central Ground Water Authority (CGWA).

13 That water meters shall be provided at the source of fresh water and water used for different purposes and record of same shall be maintained on daily basis.

14 That total quantity of trade effluent generation shall not exceed 485.0 KLD shall be treated in the ETP of 650 KLD capacity followed by three stage R.O. plant [1st stage RO plant 450 KLD & 2nd stage RO plant 150 KLD , RO plant 3rd stage-100 KLD] and MEE 50 KLD followed by ATFD 400 KLD capacity treated effluent shall be recycled/reused in the process completely.

15 That no treated/untreated trade effluent shall be utilized for plantation and discharged within or outside the premises.

16 That no treated/untreated trade effluent shall be discharged within or outside the premises under any circumstances and zero discharge condition shall be maintained all the time.

17 That RO reject shall be treated through MEE of adequate capacity followed by ATFD, so as to dry sludge to the level having moisture content les than 10 %.

18 The sludge (hazardous waste) / MEE salt generated from waste water treatment/residue from treatment of MEE shall have moisture content less than 10% at the time of storage & disposal.

19 That the Electromagnetic flow meter and PTZ cameras installed should confirm the following :-

(a) PTZ Camera(s) should cover the entire ETP area and all possible locations of outlets from the premises.

(b) The flow meter shall be installed at the point of effluent discharge from production plant/inlet of ETP and all outlets from ETP/RO/RO reject management system.

(c) If the distance between point of discharge from production plant and ETP is more than 50 m and conduit line is underground, them flow meters should be installed at both ends(discharge point and inlet of ETP).

(d)The Electromagnetic flow meter & PTZ cameras shall configure the parameters of OCMEMS with the State Board portal.

20 That unit will increase the number of flow meters and PTZ camera in consultation which RO and as per office order dated 13/08/2023 and submit action plan for same by 31/03/2024.

Signature Not Verified
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Date: 2024.02.15 10:54:13 IST
Reason: SelfAttested
Location:

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21 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

22 That the record of batteries purchased and sold/returned to registered dealers and/or authorized recyclers shall be maintained and made available to the officers of the Board during inspection.

23 That the industry shall maintained log book at ETP, R.O. plant & MEE and daily production of processed cloth should be recorded. Also record of periodic cleaning/change of filter media of activated carbon filter & pressure sand filter should be mentioned in log book.

24 That industry shall provide separate energy metering device for ETP, R.O. plant & MEE and record of daily energy consumption (units) shall be maintained in log book.

25 That proper maintenance of ETP, R.O. plant & MEE shall be ensured and membrane of RO plant shall be replaced as and when required.

26 That trained/skilled operators/supervisors shall be employed to operate the ETP and RO plant.

27 That power supply to the production shall be so interlocked with the pollution control equipment so that in the event of non functioning of the pollution control equipment the production process stops automatically.

28 That the industry shall not use pet coke/F.O. or any other such fuel which is banned by any Court of Law, Hon'ble NGT and Govt. of Rajasthan.

29 That the industry shall maintain adequate air pollution control equipment's as well as stack of adequate height at all the sources of air emission so as to achieve the prescribed standards and air pollution control equipment's will be kept operational effectively whenever plant is operated.

30 That unit needs to upgrade PCM on Steam Generator and Thermopack as per Govt of India Notification dated 16.05.2023 to achieve standard by 15.05.2025.

31 That stack of adequate height and acoustic enclosure as per norm shall be maintained at D.G. set.

32 That adequate measures for rain water harvesting for artificial recharge of ground water shall be taken and maintained.

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File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142
Order No : 2023-2024/TCD/7754 Date: Feb 15 2024 10:52AM

Unit Id : 33304

33 That safe and adequate infrastructure facility shall be provided and maintained as per the guidelines issued by the CPCB with the stack of air pollution sources so as to monitor stack emissions.

34 That the industry shall submit effluent sampling and air monitoring reports for stack emission and ambient air quality from laboratory recognized by MOEF or from RSPCB laboratory on payment basis on quarterly basis.

35 That provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 shall be complied and record of sludge generation and its disposal shall be maintained.

36 For controlling PM, SO2 & NOx specific trees to be planted in all possible space to maintain 33% green cover and industry shall submit compliance within 3 months.

37 The unit shall also explore the possibilities of planting Canna Plant (Keli) in their premises covering all possible spaces for absorbing accidental discharges /Leakages and industry shall submit compliance within 3 months.

38 Industry shall submit action plant for complying MOEF & CC dated 16/05/2023 within 30 days from issuance of consent.

39 That the industry shall ensure connectivity of PTZ camera and flow meter to the State Board server and acheive the desirable data transmission to the server before 15/03/2024, failing which bank guarantee submitted vide DD no. 648707 dated 14/02/2024 will be forefeited without any further notice.

40 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.

41 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.

42 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted againt you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.

Signature Not Verified
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Unit Id : 33304

43 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.

44 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.

45 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.

46 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

47 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.

48 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[TCD]

Signature Not Verified
Digitally signed by Bhuvenesh Mathur
Date: 2024.02.15 10:54:13 IST
Reason: SelfAttested
Location:

151
63

Head Office (TCD)
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(HSW)/Chittorgarh(Gangrar)/1830(1)/2016-2017/7140-7142
Order No : 2023-2024/TCD/7754 Date: Feb 15 2024 10:52AM

Unit Id : 33304

(A): Copy to:-

1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Chittorgarh
2 Master File.

Group Incharge[TCD]

Signature Not Verified
Digitally signed by Bhuvenesh Mathur
Date: 2024.02.15 10:54:13 IST
Reason: SelfAttested
Location:

152 64

(क)

REGIONAL LABORATORY
RAJASTHAN STATE POLLUTION CONTROL BOARD
Near FCI Godown, Chanderia, Chittorgarh

RPCB/RLC/Chittorgarh /Water/Lab-0902061- 2063 Date : 23/2/24

The Group Incharge (Textile)
Rajasthan Pollution Control Board,
Jaipur

Sub.: Regarding Water Analysis report of lab sample No. 1152-1153 of M/s Manomay Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar, District-Chittorgarh

Sir,

With reference to above cited subject, please find enclosed herewith Water Analysis report of lab sample No. 1152-1153 of M/s Manomay Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar, District-Chittorgarh for perusal and further needful action

Yours Sincerely

(Dr. G. K. Songara)
Lab Incharge

Enclose- As above

Copy to

1. Regional Officer, Rajasthan Pollution Control Board, Chittorgarh
2. M/s Manomay Tex India Ltd., Village-Jojara Ka Khera, Tehsil- Gangrar, District Chittorgarh

Lab Incharge

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 1152

Report On : 23/02/2024

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 21/02/2024 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Water of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Village -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Water sample of Tube-well/Bore-well no 1 of the unit Collected on 20/02/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 23/02/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.41
2	Total Suspended Solids mg/l	5
3	Chemical Oxygen Demand (COD) mg/l	21
4	Chloride as Cl mg/l	204
5	Sulphate as SO mg/l	168
6	Hardness (Total) as CaCO mg/l	568
7	Hardness (Calcium) as CaCO mg/l	436
8	Magnesium Hardness as CaCO mg/l	132
9	Calcium (Titrimetric) as Ca mg/l	176
10	Magnesium as Mg mg/l	32
11	Fluoride as F mg/l	1.42
12	Total Dissolved Solids mg/l	980
13	Conductivity at 25° C µmho/cm	1237

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 23/02/2024

Signature valid
Digitally signed by Giriraj Kumar Songara
Date: 2024.03.23 1..28:31 IST
Reason: SelfAttested
Location:

66

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 1153

Report On : 23/02/2024

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974 received on the 21/02/2024 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Water of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Village -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Water sample of Tube-well/Bore-well no 2 of the unit Collected on 20/02/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 23/02/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.12
2	Total Suspended Solids mg/l	9
3	Chemical Oxygen Demand (COD) mg/l	32
4	Chloride as Cl mg/l	228
5	Sulphate as SO mg/l	122
6	Hardness (Total) as CaCO mg/l	656
7	Hardness (Calcium) as CaCO mg/l	572
8	Magnesium Hardness as CaCO mg/l	84
9	Calcium (Titrimetric) as Ca mg/l	224
10	Magnesium as Mg mg/l	20
11	Fluoride as F mg/l	1.37
12	Total Dissolved Solids mg/l	1234
13	Conductivity at 25° C µmho/cm	1765

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 23/02/2024

Signature valid

Digitally signed by Giriraj Kumar Songara

Date: 2024.02.23 12:26:25 IST

Reason: SelfAttested

Location:

356 Summary Report

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 21/02/2024
MONITORED BY : Surya Pratap Meena, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	7651	Manomay Tex India Ltd. , Tehsil:Gangrar District:Chittorgarh	Ambient noise level monitoring near MEE plant of the unit	20/02/2024	70	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

68

24, 2:25 PM

Summary Report

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 21/02/2024
MONITORED BY : Surya Pratap Meena, JSO, Chittorgarh

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	7652	Manomay Tex India Ltd. , Tehsil:Gangrar District:Chittorgarh	Ambient noise level monitoring near top of the roof at ADM block	20/02/2024	68.8	ND

BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 7653

Report On 23/02/2024

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 21/02/2024 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Village -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Ambient Air Quality Monitoring Near MEE Plant of the unit Collected on 20/02/2024. The Sample was in a condition fit for analysis as reported below :-
I further certify that I have analyzed the aforementioned sample on 23/02/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	28.2
2	Particulate Matter (PM10) µg/m3	87
3	Sulphur Dioxide as SO2 ug/m3	12.8

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 23/02/2024

Dr Giriraj Kumar Songara
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

Signature valid
Digitally signed by Giriraj Kumar Songara
Date: 2024.02.27 [illegible]:29:43 IST
Reason: SelfAttested
Location:

70

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 7654

Report On : 23/02/2024

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 21/02/2024 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Ambient Air Quality of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Village -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Ambient Air Quality Monitoring Top of the roof at ADM Block Collected on 20/02/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 23/02/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO2 µg/M3	32.5
2	Particulate Matter (PM10) µg/m3	91
3	Sulphur Dioxide as SO2 ug/m3	11.8

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 23/02/2024

Dr Giriraj Kumar Songara
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

Signature valid
Digitally signed by Giriraj Kumar Songara
Date 2024.02.23 16:30:44 IST
Reason Self Attested
Location

FORM - X 360

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 7655

Report On : 23/02/2024

I hereby certify that I Dr Giriraj Kumar Songara, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 21/02/2024 from Surya Pratap Meena, JSO, Chittorgarh ,RSPCB Chittorgarh a sample of Source Emission (Stack) of M/S Manomay Tex India Ltd. , Plant - textile [33304] ,AN 5-7 and 18-19, Village -Jojara Ka Khera , Tehsil- Gangrar , District- Chittorgarh Collected from Common stack of boiler (4TPH & 10TPH) attched bag filter (10TPH) & Thermopack (10 lac KCl/HR) attached with dust collector Collected on 20/02/2024. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 23/02/2024 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm	561

The condition of the seals, fastening and container on receipt was as follows : Intact

Signed This On 23/02/2024

Dr Giriraj Kumar Songara
BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Chittorgarh
Near FCI Godown, Chanderia, Chittorgarh
Phone:01472-255077

Signature valid
Digitally signed by Giriraj Kumar Songara
Date 2024 03.23 [illegible] 31 59 IST
Reason SelfAttested
Location

(स)

क्षेत्रीय कार्यालय
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ.सी.आई गोदाम के पास, चन्देरिया, चित्तौडगढ़
Email :ro.chittorgarh@gmail.comPhone no : 01472-255077

क्रमांक : राप्रनिम/क्षे.का चित्तौड़/2023–24/जन.– /1570-73 दिनांकः 06.12.23

शाखा प्रभारी (योजना)
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
जयपुर

विषयः– राजस्थान के जिला चित्तौड़गढ़ के ग्राम जोज़रों का खेड़ा में मनोमय टेक्स इण्डिया लिमिटेड डेनिम प्रोसेस हाउस उद्योग गैरकानूनी रूप से नियमों के विपरीत स्थापित होकर चला आ रहा है। जिससे निकल रही जहरीली गैसों के वायुगण्डल में फैलने से आस–पास के कई कि.मी. क्षेत्र में रह रहे ग्रामवासियों, पशुधन, वन्यप्राणियों का जीना दुर्भर हो गया है, उक्त अवैध उद्योग को स्थाई रूप से हटाये जाने एवं दोषी व्यक्तियों के विरूद्ध कानूनी कार्यवाही करने बाबत्।

संदर्भः– मण्डल मुख्यालय का ई–मेल दिनांक 26.11.2023।

महोदय,

उपर्युक्त विषयान्तर्गत एवं संदर्भित पत्रों के क्रम में निवेदन है कि मैसर्स मनोमय टेक्स इण्डिया लिमिटेड, निकट ग्राम–जोजरो का खेडा, तहसील–गंगरार, जिला–चित्तौडगढ एक वृहद्व लाल श्रेणी का टेक्सटाईल्स प्रोसेंसिंग का उद्योग है, जिसमें कपडे की प्रोसेसिंग का कार्य किया जाता है। उक्त उद्योग राज्य मण्डल द्वारा वैध संचालन सम्मति प्राप्त कर संचालित है। **(संचालन सम्मति की प्रति संलग्नक–अ)**। पूर्व में बदबू फैलाने की शिकायत के संदर्भ में उद्योग द्वारा दुर्गन्ध को नियंत्रण करने हेतु ऑडोर कन्ट्रोल सिस्टम स्थापित कर संचालन किया जा रहा है। जिसके माध्यम से उद्योग परिसर में विशेष गंध का छिड़काव किया जाता है।

उक्त शिकायत के सत्यापन हेतु इस कार्यालय द्वारा शिकायत में वर्णित उद्योग मैसर्स मनोमय टेक्स (इण्डिया) प्रा. लि., ग्राम जोजरो का खेडा, तहसील गंगरार, जिला चित्तौडगढ़ एवं आस–पास के क्षेत्र का निरीक्षण दिनांक 05.12.2023 को किया गया। निरीक्षण के दौरान उद्योग मैसर्स मनोमय टेक्स (इण्डिया) प्रा. लि., ग्राम जोजरो का खेडा, तहसील गंगरार, जिला चित्तौडगढ़ पर्याप्त प्रदूषण नियंत्रण व्यवस्था स्थापित कर संचालित पाया गया एवं आस–पास के क्षेत्र में किसी भी प्रकार की दुर्गन्ध व जहरीली गैस महसुस नही की गई। **(निरीक्षण प्रतिवेदन की प्रति संलग्नक– ब)**

हाल ही में इस कार्यालय द्वारा उद्योग की परिवेशीय वायु गुणवत्ता, चिमनी की वायु गुणवत्ता व ध्वनि के स्तर की जॉच दिनांक 04.09.2023 व 12.10.2023 को की गई थी। विशेष रूप से Flue Gas Analyser की सहायता से सल्फर डाईऑक्साइड तथा नाईट्रोजन ऑक्साइड मॉनिटरींग रिपोर्ट के अनुसार उद्योग की परिवेशीय वायु गुणवत्ता, चिमनी की वायु गुणवत्ता व ध्वनि का स्तर वायु प्रदूषक पैरामीटर व ध्वनि स्तर मानकों के अनुरूप पाये गये है। (प्रति संलग्नक– स)।

पूर्व मे भी इसी प्रकार की शिकायते उक्त उद्योग के विरूद्व इस कार्यालय में प्राप्त हुई हैं। इसी क्रम में उद्योग का समय–समय पर निरिक्षण व वायु गुणवत्ता की जॉच की जाती रही है। गत वर्ष उक्त शिकायतों के संदर्भ में जिला कलक्टर, चित्तौडगढ़ के निर्देशानुसार इस कार्यालय द्वारा जॉच की गई। जॉच के दौरान उद्योग पर्याप्त प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम संचालित पाया गया। (जिला कलक्टर, चित्तौडगढ़ को प्रेषित पत्र की प्रति संलग्नक– द)

पूर्व में प्राप्त शिकायत के क्रम में उद्योग के भू–रूपांतरण के सम्बध में मण्डल मुख्यालय पत्र दिनांक 01.02.2022 द्वारा निदेशक एवं संयुक्त शासन सचिव, राजस्थान सरकार पर्यावरण विभाग, जयपुर को स्पष्टीकरण प्रेषित किया जा चुका है। (प्रति संलग्नक– य)

उल्लेखनीय है कि पूर्व में उद्योग के सम्बध में माननीय उच्चतम न्यायालय द्वारा प्रकरण संख्या सिविल अपील 1919 ऑफ 2020, ग्रामवासी जोजरों का खेडा बनाम राजस्थान राज्य एवं अन्य में आदेश दिनांक 10.07.2020 के द्वारा यह निर्देशित किया गया है कि:–*"It was urged that the land conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly".* (आदेश की प्रतिलिपि प्रति संलग्नक– र)

सूचनार्थ सादर प्रेषित है।

भवदीय

संलग्नः–उपरोक्तानुसार

(आशीष कुमार बौरासी)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. जिला कलक्टर, चित्तौडगढ़ को सूचनार्थ सादर प्रेषित है।
2. प्रभारी अधिकारी (पी.सी.बी) राप्रनिम, जयपुर को सूचनार्थ सादर प्रेषित है।
3. प्रभारी अधिकारी (टेक्सटाईल) राप्रनिम, जयपुर को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी

74

(द)

RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional area, Jhalana Doongri, Jaipur.
Phone: 0141-5159602 EPBAX: 5159600,5159699 Fax: 5159694-97
www.rpcb.nic.in email: tcd.rpcb@gmail.com

(टेक्स–43)रा.प्र.नि.मं./टेक्सटाईल/2017 दिनांक:– 1/4/22

प्रेषक,
संयुक्त-शासन सचिव,
राजकीय पर्यावरण विभाग,

विषय:–राजस्थान जिला चित्तौडगढ की तहसील गंगरार के ग्राम जोजेरो का खेडा में स्थित मैसर्स मनोमय टेक्स इण्डिया लि. के गैर कानूनी रूप से स्थापित पूर्ण रूप से प्रदूषित रेडकैटेगरी के वृहद उद्योग के संपरिवर्तन आदेशों की शर्तों की जाँच कर कानूनी कार्यवाही कराने बाबत्।

संदर्भ:–आपका पत्र कमांक प.2(9) पर्या/2016 पार्ट–3 दिनांक 09.07.2021

उक्त पत्र के संदर्भ में लेख है कि मैसर्स मनोमय टेक्स इण्डिया लि. को राजस्व विभाग द्वारा जारी किया गया है। सक्षम अधिकारी द्वारा भूमि का औद्योगिकार्य भू–रूपान्तरण करने के उपरान्त राज्य मण्डल द्वारा जल (प्रदूषण एवं नियंत्रण) अधिनियम 1974 एंव वायु (प्रदूषण निवारण एंव नियंत्रण) अधिनियम के अन्तर्गत स्थापना एवं संचालन की सम्मति जारी की गयी है। चूंकि आपका पत्र संपरिवर्तन आदेशों की जांच कर कानूनी कार्यवाही करने के संदर्भ में प्राप्त हुआ है जो कि विभाग के क्षेत्र अधिकार में आता है। इस संबंध में कोई जानकारी चाहिए हो तो उसे विभाग से प्राप्त की जानी अपेक्षित है।

भवदीय,

-sd-
(आनन्द मोहन)
सदस्य सचिव

प्रतिलिपि:– 1. प्रमुख विशेषाधिकारी, मुख्यमंत्री कार्यालय को सूचनार्थ प्रेषित है।
2. क्षेत्रीय अधिकारी, रा.प्र.नि.मं., चितौडगढ।

वरिष्ट पर्यावरण अभियन्ता (टेक्सटाईल)

(अ)

राजस्थान सरकार
कार्यालय जिला कलक्टर, चित्तौडगढ

क्रमांकः सर्तकता/विविध/2022/676 दिनांकः–4/7/2023

प्रेषिति,

संभागीय आयुक्त,
उदयपुर संभाग
उदयपुर

विषयः– राजस्थान के जिला चित्तौड़गढ़ के ग्राम जोजरों का खेडा में मनोमय टेक्स इण्डिया लिमिटेड डेनीम प्रोसेस हाउस उद्योग गैर–कानूनी रूप से नियमों के विपरीत स्थापित होकर चल रहा है जिससे निकल रही जहरीली गैसों के वायुमण्डल में फैलने से आसपास के कई किमी0 में रह रहे ग्रामवासियों, पशुधन, वन्य प्राणियों का जीना दुर्भर हो गया है, उक्त अवैध उद्योग को स्थाई रूप से हटाए जाने एवं दोषी व्यक्तियों के विरूद्ध कानूनी कार्यवाही करने बाबत्।

प्रसंगः–आपका पत्रांक/एफ 10(9)1/राज/विविध पत्रा./2022/3401 दिनांक 17.11.2022

महोदय,

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र से प्रार्थीगण श्री मांगीलाल, श्री बद्रीलाल पिता स्व. श्री सुवा रेवारी व ग्रामवासियान ग्राम रायपुरिया तहसील गंगरार द्वारा माननीय मुख्यमंत्री महोदय को संबोधित प्रार्थना पत्र की प्रति प्रेषित कर जांच की जाकर नियमानुसार/विधि सम्मत कार्यवाही हेतु निर्देश दिये गये है।

इस पर कार्यालय हाजा के पत्रांक/विकास/प.6(2–1)2022/689 दिनांक 28.10.2022 एवं पत्रांक/सतर्कता/विविध/2022/720 दिनांक 29.11.2022 से प्रकरण जांच अधिकारी क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ को नियुक्त किया जाकर सप्ताह में किसी भी दिवस को निर्धारित समय अन्तराल पर 2 से 3 बार उद्योग का आकस्मिक निरीक्षण कर उद्योग से निकलने वाली गैसों के नमूने एकत्र कर उत्सर्जित गैसों के वायुमण्डल प्रदूषण मानकों के निर्धारित मापदण्डों के अनुरूप होने की जांच करने एवं उक्त उद्योग की स्थापना के संबंध में उद्योग प्रबंधक द्वारा उद्योग स्थापित करने हेतु नियमानुसार आवश्यक सहमति प्राप्त कर उद्योग स्थापित किया गया है अथवा नहीं? इस बाबत् रिपोर्ट प्रेषित किये जाने के निर्देश दिये गये।

मनोमय टेक्स इण्डिया लिमिटेड की ओर से विस्तृत प्रत्युत्तर मय रिकॉर्ड्स प्रस्तुत किया गया जिसे भी रिकॉर्ड पर लिया गया।

क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा पत्रांक/राप्रनिम/क्षे. का चित्तौड/जन–11/1512 दिनांक 26.12.2022 से जांच रिपोर्ट इस कार्यालय को प्रेषित की गई। क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ से प्राप्त जांच प्रतिवेदन के आधार पर प्रकरण में तथ्यात्मक प्रतिवेदन निम्नानुसार प्रेषित है।

- मैसर्स मनोमय टेक्स इण्डिया लिमिटेड, ग्राम–जोजरों का खेडा तहसील गंगरार, जिला चित्तौड़गढ एक वृहद लाल (Red) श्रेणी का टेक्सटाईल्स प्रोसेसिंग का उद्योग है, जिसमें

कपड़े की प्रोसेसिंग का कार्य किया जाता है। उक्त उद्योग राज्य मण्डल द्वारा वैध संचालन सम्मति प्राप्त कर संचालित है।

- उद्योग द्वारा क्षेत्र में बदबू फैलाने की शिकायत के संदर्भ में उद्योग दुर्गन्ध को नियंत्रण करने हेतु ऑडोर कन्ट्रोल सिस्टम स्थापित कर संचालित है, जिसके माध्यम से उद्योग परिसर में विशेष गंध का छिड़काव किया जाता है।
- क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा शिकायत प्रार्थना–पत्र के सत्यापन के संबंध में दिनांक 05.12.2022 को उद्योग का औचक निरीक्षण किया गया। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।
- शिकायत प्रार्थना–पत्र में वर्णित बदबू फैलाने संबंधित बिन्दु के सत्यापन हेतु क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा उद्योग के आस–पास के क्षेत्र का निरीक्षण दिनांक 06.12.2022 सायंकाल को किया गया। निरीक्षण के दौरान किसी भी प्रकार की बदबू क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा महसूस नहीं की गई।
- अधोहस्ताक्षरकर्ता के निर्देशानुसार शिकायत में वर्णित बिन्दुओं के सत्यापन हेतु क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा पुनः उद्योग का निरीक्षण एवं उद्योग की परिवेशीय वायु, चिमनी गुणवत्ता व ध्वनि स्तर की जांच दिनांक 08.12.2022 को की गई। मॉनिटरींग रिपोर्ट के अनुसार परिवेशीय वायु व चिमनी के वायु प्रदूषक पैरामीटर तथा ध्वनि स्तर मानकों के अनुरूप पाये गये।
- अधोहस्ताक्षरकर्ता के निर्देशानुसार शिकायत में वर्णित बिन्दुओं के सत्यापन हेतु क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा पुनः उद्योग का निरीक्षण दिनांक 12.12.2022 को किया गया। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।
- क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा शिकायत में वर्णित बिन्दुओं यथा जहरीली गैसें छोड़ने इत्यादि के सत्यापन हेतु पुनः उद्योग का निरीक्षण एवं उद्योग की चिमनी गुणवत्ता की जांच विशेष रूप से Flue Gas Analyser की सहायता से दिनांक 19.12.2022 को की गई। मॉनिटरींग रिपोर्ट के अनुसार चिमनी में सल्फर डाई ऑक्साइड तथा नाईट्रोजन ऑक्साइड के स्तर मानकों के अनुरूप पाये गये।
- क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा अवगत कराया गया कि पूर्व में प्राप्त शिकायत के क्रम में उद्योग के भू–रूपांतरण के सम्बंध में राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड के पत्रांक/एफ.5 (टेक्स–43)रा.प्र.नि.मं./टेक्सटाईल/3171 दिनांक 01.02.2022 द्वारा निदेशक एवं सयुंक्त शासन सचिव, राजस्थान सरकार पर्यावरण विभाग, जयपुर को स्पष्टीकरण प्रेषित किया गया है।
- क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड चित्तौड़गढ़ द्वारा अवगत कराया गया कि पूर्व में उद्योग के सम्बंध में माननीय उच्चतम न्यायालय द्वारा प्रकरण संख्या सिविल अपील 1919/2020 ग्रामवासियान जोजरों का खेड़ा बनाम राजस्थान राज्य एवं अन्य में आदेश दिनांक 10.07.2020 के द्वारा यह निर्देशित किया गया है कि:– "It was urged that the land conversion has been made illegally. It was made long

back in the year 2005. In our opinion, conversion could not be questioned belatedly".

शिकायत प्रार्थना–पत्र के संबंध में विशेष कथनः–

इस उद्योग के विरूद्ध आस–पास के ग्रामवासियान एवं अन्य द्वारा विगत 3 वर्षो में क्षेत्रीय कार्यालय, राजस्थान प्रदूषण नियंत्रण मण्डल चित्तौड़गढ़ को विभिन्न माध्यमों यथा राजस्थान सम्पर्क पोर्टल, जनसुनवाई, मुख्यमंत्री कार्यालय व व्यक्तिगत रूप से शिकायते प्राप्त हुई है। उक्त शिकायतों के संबंध में क्षेत्रीय कार्यालय एवं राजस्व विभाग द्वारा की गई जांच के दौरान यह पाया गया है कि उद्योग में पर्याप्त जल एवं वायु प्रदूषण नियंत्रण उपाय स्थापित किये हुये है। दुर्गन्ध के संबंध में प्रदूषण नियंत्रण मण्डल द्वारा कोई मानक निर्धारित नहीं है फिर भी उद्योग परिसर में दुर्गन्ध रोकने हेतु ऑडोर कन्ट्रोल सिस्टम भी स्थापित होकर संचालित है। समय–समय पर राजस्थान प्रदूषण नियंत्रण मण्डल द्वारा परिवेशीय वायु (Ambient air) ध्वनि स्तर (Noise level) तथा भू–जल (Ground water) नमूने प्रदूषण नियंत्रण मण्डल गाईडलाईन के अनुसार लिये जाते है। यदि इनमें कोई भी प्रदूषण नियत्रंण मण्डल की गाईडलाईन का उल्लंघन पाया जाता है तो उद्योग के विरूद्ध कार्यवाही की जाती है। इस प्रकरण में वायु एवं जल प्रदूषण के संबंध में किसी प्रकार से कोई उल्लंघन जांच उपरांत नहीं पाया गया है। इसके साथ ही जिला कलक्टर कार्यालय में भी विभिन्न माध्यमों से शिकायत प्राप्त हुई है। इन शिकायतों की विभिन्न विभागों राजस्व विभाग, स्वास्थ्य विभाग, पशु चिकित्सा विभाग एवं प्रदूषण नियंत्रण मण्डल द्वारा जांच/अनुसंधान किया गया है। इन विभागों/अधिकारियों द्वारा की गई जांच रिपोर्ट में मानव स्वास्थ्य पर कोई प्रतिकूल प्रभाव या पशुधन को कोई हानि होना जाहिर नहीं होता है। इस उद्योग के संपरिवर्तन आदेश को माननीय उच्चतम न्यायालय, नई दिल्ली में भी चैलेंज किया गया था, लेकिन माननीय न्यायालय द्वारा प्रकरण संख्या सिविल 2019/2022 में अपने आदेश दिनांक 10.07.2020 से निर्देशित किया कि संपरिवर्तन आदेश पर इतने विलम्ब से सवाल नहीं उठाये जा सकते।

अतः समय–समय पर की जा रही शिकायतों एवं जांच रिपोर्ट से शिकायतों का निराधार होना पाया जाता रहा है, जिससे ऐसा उभर कर आता है कि उद्योग के विरूद्ध होने वाली शिकायतें उद्यमी को हतोत्साहित किये जाने की भावना से की जा रही है, जिससे सरकारी संसाधनों का समय बर्बाद होता है एवं उपलब्ध साक्ष्य दस्तावेज/जांच रिपोर्ट/परिपत्र के अवलोकन/परिशीलन से ऐसा कोई ठोस तथ्य उभर कर नहीं आता है, जिससे कि उक्त उद्योग के संचालन के संबंध में छिद्रान्वेषण अनुसंधान की आवश्यकता हो। वर्तमान में उद्योग राजस्थान प्रदूषण नियंत्रण मण्डल से वैध संचालन सम्मति (Consent to Operate) तथा प्राधिकार (Authoriztion) प्राप्त कर संचालित है।

अतः उक्तानुसार तथ्यात्मक प्रतिवेदन अग्रिम कार्यवाही हेतु प्रेषित है।

संलग्नः– उक्तानुसार।

जिला कलक्टर
चित्तौडगढ़

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Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-27168049,2716800 e-mail : member-secretary@rpcb.nic.in
HelpLineNo. :0141-2716877

No.F14(5)Adm./RSPCB /Plg./V-3/Part File 2975 - 2978 Date: 29-12-23

Regional Officer,
Regional Office, RSPCB,
Alwar/Balotra/Bharatpur/Bhiwadi/Bhilwara/
Bikaner/Chittorgarh/Jaipur(South)/Jaipur(North)/
Jodhpur/Kishangarh/Kota/Pali/Sikar/Udaipur/
Bundi/Hanumangarh/Jaisalmer/Sirohi/Jhalawar
/Sawai Madhopur/Jhunjhunu/Rajsamand/
Banswara/Nagaur.

Subject:- Clarification regarding requirement of land conversion in case of sector specific guidelines issued by the State Board.
Ref.:- State Board order no. F12(5-Adm)RPCB/Gen/1693-1702 dated 28.08.2023.

Sir/ Ma'am,

The State Board vide order dated 28.08.2023 has issued checklist of documents to be submitted with the applications of Consent to Establish and Consent to Operate under Water and Air Acts (except for acknowledge cases), wherein requirement of taking land conversion documents has been done away with.

Previously, the State Board has issued sector specific guidelines such as Hotels/ Marriage Gardens/Restaurant/Banquet Halls, Stone Crushers and Mineral Grinding, etc. wherein documents related to land conversion were mandatory.

To avoid any confusion and to keep parity, it is hereby clarified that in accordance with checklist of documents issued on 28.08.2023, land conversion documents shall not be insisted upon even when State Board had issued sector specific guidelines stating that land conversion documents were mandatory.

In view of above, all Regional Officers are directed to process consent applications in accordance with checklist of documents to be submitted with the applications of Consent to Establish and Consent to Operate under Water and Air Acts (except for acknowledge cases) issued dated 28.08.2023.

(Prema Lal)
Chief Environmental Engineer
Date:

F14(5)Adm./RSPCB /Plg./
Copy forwarded to following for the information and necessary action:
1. P.S to Chairperson, RSPCB, Jaipur.
2. Sr. P.A to Member Secretary, RSPCB, Jaipur.
3. All Group In-charges, RSPCB, Jaipur.

Signature valid
Digitally signed by Prema Lal Raigar
Designation: Chief Environmental Engineer
Date: 2023.12.29 11:10:46 IST
Reason: Approved

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Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

F.12 (5-Adm) RPCB/Gen/ 1693-1702 Date: 28/8/23

Order

Checklist of Documents to be submitted with the application of Consent to Establish and Consent to Operate under the Water Act, 1974, and Air Act, 1981 (except for acknowledgment cases)

In supersession of office order no. F.12 (PSC-1) RPCB/Gen/1297-1330 dated 01/07/2021 regarding the checklist of documents, required to be uploaded/submitted while applying for Consent to Establish and/or Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981, the checklist of documents to be submitted with the application for Consent to Establish and Consent to Operate under Water Act and Air Act, except for acknowledgment cases, is revised as under:

1. General checklist of documents to be submitted/uploaded while applying for Consent to Establish under the Water (Prevention and Control of Pollution) Act, 1974 and/or Air (Prevention and Control of Pollution) Act, 1981 with the applicable fee – Annexure 'A'
2. General checklist of documents to be submitted/uploaded while applying for Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974, and/or Air (Prevention and Control of Pollution) Act, 1981 with the applicable fee – Annexure 'B'
3. Format of Self-Certificate for Consent to Establish to be submitted on the letterhead – Annexure 'C'
4. Format of Self-Certificate for Consent to Operate to be submitted on the letterhead – Annexure 'D'
5. Feasibility Report on Pollution Control Measures – Annexure 'E'
6. Format for the Certificate of Capital Investment – Annexure 'F'
7. Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels – Annexure "G (I&II)"

This bears the approval of the competent authority.

(Vijai N.)
Member Secretary

F.12 (PSC-1) RPCB/Gen/1693-1702 Date: 28/8/23

Copy to following for information and necessary action:

1. P.S. to Chairperson, RSPCB, Jaipur
2. Sr. PA to Member Secretary, RSPCB, Jaipur.
3. Chief Environmental Engineer, RSPCB, Jaipur
4. CSO / CAO / HOO, RSPCB, Jaipur

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 18:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

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Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

5. Group In-Charge, CD & PDF / E-Waste/ Hazardous Waste/ OGM / HBC/ CPP / Plastic/ ITS / Pre-Screening / Textile / Liquid Waste/ Planning / Legal / VTR /Mines & SCMG-DS/ MUID / Project & IEC / RTI/ BMW/ MSW RSPCB, Jaipur.
6. Regional Officer, Regional Office, RSPCB, Alwar/ Balotra/ Banswara/ Bharatpur/ Bhilwara/Bhiwadi/ Bikaner/ Bundi/ Chittorgarh/ Hanumangarh /Jaipur (North)/ Jaipur (South)/ Jaisalmer/ Jhalawar / Jhunjhunu/ Jodhpur/ Kishangarh/ Kota/ Nagaur/ Pali/Rajsamand/ SawaiMadhopur / Sikar/ Sirohi /Udaipur.
7. Group In-charge (ITS), RSPCB, Jaipur – to upload on the State Board's website.
8. Master File

Member Secretary

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure – A

General checklist of documents to be submitted/uploaded with the application for Consent to Establish under the Water Act, 1974 and/or Air Act, 1981 with the applicable fee

1.	Registration from Registrar of Companies/ Partnership Deed/ Undertaking affirming proprietorship
2.	Power of attorney or letter of authority in favor of the applicant.
3.	Document of land/ building ownership/ rent agreement/ authorization for intended use/ Mining Lease Deed / Short Term Permit for mining
4.	Project cost detail certified by Chartered Accountant
5.	Feasibility report on pollution control measures
6.	Environmental Clearance under EIA notification, 2006 and/ or application submitted for obtaining Environment Clearance, wherever applicable
7.	Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities Building, Construction, Group Housing/ Hotels
8.	CETP membership letter for CETP connected units

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

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Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
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Annexure – B

General checklist of documents to be submitted/uploaded with the application for Consent to Operate under the Water Act, 1974, and/or Air Act, 1981 with the applicable fee

1.	Power of attorney or letter of authority in favor of the applicant.
2.	Latest certificate of Chartered Accountant in the prescribed format.
3.	NOC from Central Ground Water Authority, if applicable
4.	Environmental Clearance under EIA notification, 2006, if applicable
5.	Membership of Common Bio-Medical Waste Treatment and Disposal Facility (CBMWTDF) / Self-declaration to the effect that no CBMWTDF exist within 150 km radius of the HCF, if applicable (Health Care Facilities)

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
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Helpline No.: 0141-2716877

Annexure -C

Performa for Certification on letter head for Consent to Establish

I ..... (name and designation) S/o ..... age .....
R/o ..... do solemnly affirm and declare on oath as under:-

1. That I am responsible for establishing/ operating* the industry/ project/ process/ Health Care Facility/ service* named M/s. ..... (name & address of facility)
2. That I ..... (name and designation) am authorized to sign the consent application form and other documents/ enclosures of the applications related with this project.
3. That the area of the premises of the industry/ project/ activity/ Health Care Facility/ service*is ..... Sq. Meters.
4. That the total number of employees in the industry/ project/ activity / Health Care Facility/ service* is .....
5. That in case of any increase or change in consented product, production capacity, addition/ modification/ alteration or change in process or raw material or project or discharge effluent/emission points in future, fresh Consent to Establish and/ or Consent to Operate shall be obtained.
6. That the quantity of trade and domestic effluent shall not exceed ..... KLD and ..... KLD respectively. The mode of disposal shall be ..... (or trade effluent) and..... (for domestic effluent).
7. That there will be no effluent discharge from the premises (applicable only in the case of dry units)*.
8. That all adequate measures for prevention, control, treatment and disposal of water/air pollution from the various processes/ activities shall be/ have been* established so as to meet the prescribed standards as per the Environment (Protection) Rules, 1986.
9. That adequate pollution control measures are taken to meet the prescribed ambient noise standards.
10. That ground water shall not be abstracted to fulfil the water requirement of the industry/ project/ activity/ Health Care Facility/ service*, therefore NOC from Central Ground Water Authority (CGWA) for abstraction of ground water is not required.
11. That being Micro/Small Enterprise drawing ground water less than 10 KLD, the project is exempted from seeking NOC for abstraction of ground water as per provisions of the latest guidelines issued by CGWA dated 24.09.2020.
12. That the proposed project/ activity/ mines is not covered under schedule of EIA Notification, 2006/ Aravali Notification, 1992.
13. ** That the proposed mines/ project is covered under EIA Notification 2006. However it does not require clearance for National Board for Wildlife. The copy of certificate obtained from concerned Deputy Conservator of Forest is attached. (only for the project/ industry/ activity/ mines covered under schedule of EIA Notification 2006)
14. That the industry/ project/ activity/ Health Care Facility/ service* is not covered under any provision of Manufacture Storage and Import of Hazardous Chemical Rules, 1989, therefore, preparation of Onsite/Offsite Emergency Plan is not required.
15. That provisions of Public Liability Insurance Act are not applicable on the industry/ project/ process/ Health Care Facility/ service*, therefore Policy under PLI Act is not required.
16. That for any issue related with our textile unit, recommendation of District Monitoring Committee is not needed.
17. That all orders and directions issued by the Board from time to time, shall be complied with.

(* Strike out, whichever is not applicable).
(** wherever applicable)

(Signature of Owner/Director/Occupier)

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
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Helpline No.: 0141-2716877

Annexure- I

Performa for Certification on letter head for Consent to Operate

I ..... (name and designation) S/o ..... age .....
R/o ..... do solemnly affirm and declare on oath as under:-

1. That I am responsible for establishing/ operating* the industry/ project/ process/ Health Care Facility/ service* named M/s. .....
2. That I ..... (name & address of facility) ..... (name and designation) am authorized to sign the consent application form and other documents/ enclosures of the applications related with this project.
3. That the area of the premises of the industry/ project/ activity/ Health Care Facility/ service*is ..... Sq. Meters.
4. That the total number of employees in the industry/ project/ activity / Health Care Facility / service* is .....
5. That in case of any increase or change in consented product, production capacity, addition/ modification/ alteration or change in process or raw material or project or discharge effluent/emission points in future, fresh Consent to Establish and/ or Consent to Operate shall be obtained.
6. That the quantity of trade and domestic effluent shall not exceed ..... KLD and ..... KLD respectively. The mode of disposal shall be ..... (or trade effluent) and..... (for domestic effluent).
7. That there will be no effluent discharge from the premises (applicable only in the case of dry units)*.
8. That all adequate measures for prevention, control, treatment and disposal of water/air pollution from the various processes/ activities shall be/ have been* established so as to meet the prescribed standards as per the Environment (Protection) Rules, 1986.
9. That adequate pollution control measures are taken to meet the prescribed ambient noise standards.
10. That the industry/ project/ activity/ Health Care Facility/ service* is not covered under any provision of Manufacture Storage and Import of Hazardous Chemical Rules, 1989, therefore, preparation of Onsite/Offsite Emergency Plan is not required.
11. That provisions of Public Liability Insurance Act are not applicable on the industry/ project/ process/ Health Care Facility/ service*, therefore Policy under PLI Act is not required.
12. That for any issue related with our textile unit, recommendation of District Monitoring Committee is not needed.
13. That all orders and directions issued by the Board from time to time, shall be complied with.

(* Strike out, whichever is not applicable).
(** wherever applicable)

(Signature of
Owner/ Director / Proprietor)

Signature valid
Digitally signed by N. Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure-E

Feasibility Report on Pollution Control Measures

1	Introduction about the project including project cost
2	Location including co-ordinates
3	Raw materials, product and by-products (if any) alongwith quantities
4	Process of Manufacture (detailed) alongwith flow sheet of manufacturing process and indicating point of generation of waste water/ air emission/ solid waste/ hazardous waste
5	Material balance study.
6	Water demand (Process wise)- a. Total water consumption b. Fresh water c. Recycled water d. Source of water
7	Water balance
8	Quantity of waste water generated (process wise) and its characteristics.
9	Details of treatment of waste water alongwith complete engineering design, characteristic of treated water, mode of disposal and point of disposal.
10	Details of treatment of sewage alongwith complete engineering design, characteristic of treated water, mode of disposal and point of disposal.
11	Quantity and quality of gaseous emissions from each stack. Pollution control measures proposed to be adopted with complete engineering design.
12	Hazardous waste generation, its characteristics, quantity, mode of storage, treatment and disposal.
13	Solid waste generation its characteristic quantity, mode of storage, treatment and disposal.
14	Time schedule for implementation of the pollution control schemes (Air & Water)
15	Total capital cost on pollution control system along with the operation and maintenance cost.

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

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Rajasthan State Pollution Control Board
Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004
Phone :0141-5159699,5159604; e-mail: member-secretary@rpcb.nic.in
Helpline No.: 0141-2716877

Annexure-F

(To be submitted in original on letter head of Chartered Accountant/ person authorized to audit & sign balance sheets/audited accounts)

Certificate of Capital Investment

This is to certify that the total capital investment (Without depreciation) made by the project proponents M/s ..... for the project ..... situated at ..... as at the end of the financial year i.e. 31st March of financial year 20.... or as on .....* is Rs. ..... The details of investment in various subheads are as follows

S. No.	Item	Investment
1.	Land	
2.	Building	
3.	Plant & Machinery	
4.	Miscellaneous Assets	
	Total	

(* Strike out, whichever is not applicable)

Signature & Seal: .....
Name: .....
Designation: .....
Name of CA Firm: .....
Registration Number: .....

Note:

(1) In case of Limited company (public/private) or partnership firm please enclose copy of latest balance sheet.
(2) In case of the project or any item of the project is taken on lease or on rent investment will include the cost of the item/project incurred by the owner/ lessor.
(3) The certificate is to be signed by the Chartered Accountant/ person authorized to audit & sign balance sheets/ audited accounts.

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

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Helpline No.: 0141-2716877

Annexure-G (I)

Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels

To be filled by the Applicant/Authorised Person

I ..... Son/Daughter of Shri ....., age ..... years, resident of .....needs consent to establish/ operate from RSPCB for .....

I hereby certify that :

i) Land on which this unit is proposed to established/operated is legally owned by the Applicant.

ii) Applicant is in possession of this land and no court case or acquisition proceeding related to this land is pending.

iii) Applicant shall construct the building on this land as per prevalent byelaws and on the basis of map approved by the registered Architect keeping due provision for set back, parking etc.

iv) Applicant while constructing the building, shall follow all byelaws and would be responsible for any violation therein.

Date:

(Signature)

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

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Helpline No.: 0141-2716877

Annexure-G (II)

Certificate/ Building plan approved by the competent authority or map certified by a registered architect, in case of Health Care Facilities/ Building, Construction, Group Housing/ Hotels

To be filled by Registered Architect

I .....son/daughter of Shri ..... having office/ residence at ..... certify that:-

1.	I am Architect duly registered with Council of Architecture and my registration no. is	:	
2.	This certificate is related to land, detail of which is given as under:		
	i) Plot No.	:	
	ii) Name of Scheme	:	
	iii) Area	:	
	iv) Dimensions	:	
	v) Road width	:	
3.	Proposed set back :		
	i) Front	:	
	ii) One side	:	
	iii) Second side	:	
	iv) Back	:	
4.	Proposed height of the building		
5.	If a building is already constructed:		
	i) Gross built-up area of all storeys excluding prescribed set back	:	
	ii) Area of construction in the set back against the byelaws, which is proposed to be removed	:	
6.	Gross built up area (of all storeys)	:	
7.	No. of storeys proposed	:	
8.	Proposed parking	:	Four wheelers..... Two wheelers.....
9.	Rainwater harvesting	:	Proposed/Not proposed
10.	Plantation	:	Proposed/Not proposed

I hereby certify that this Certificate and attached Buildings Plan has been prepared under the prevalent byelaws and nothing has been hidden/concealed while preparing this certificate and Building Plan.

Enclosed: Certified Building Plan

(Signature, Seal of Architect)

Signature valid
Digitally signed by N.Vijai
Designation: Member Secretary
Date: 2023.08.28 19:09:15 IST
Reason: Approved

RajKaj Ref No. : 4613600

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 656/2018

IN THE MATTER OF :

Residents of Village Jojro Ka Kheda
Vs.
State of Rajasthan

CORAM : HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. JUSTICE JAWAD RAHIM, JUDICIAL MEMBER
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

Application is registered based on a complaint received by post

	Date and Remarks	Orders of the Tribunal
	Item No. 06 **October 09, 2018** **R**	1. Proceedings have been initiated in this matter on a letter alleging that *M/s Manomya Tax India Ltd.* is creating pollution by its processes in Village Jojaro, Tehsil Gangrar, District Chittorgarh, Rajasthan. The processes are creating toxic gases adversely affecting the air quality and health of the inhabitants. In spite of several representations, the authorities have failed to take action. 2. In view of above, we direct a joint team of Rajasthan State Pollution Control Board and the SDM Chittorgarh to visit the site and take appropriate action in accordance with law. The joint team may also hear the inhabitants of the area. 3. A copy of this order be sent by e-mail to the State Pollution Control Board which will be the nodal agency. The Rajasthan State Pollution Control Board may in turn inform the SDM Chittorgarh. 4. A copy of the action taken report be furnished to this Tribunal within one month from the date of receipt of copy of this order by e-mail at filing.ngt@gmail.com. 5. To consider the report which may be received in pursuance of the above directions, the matter may be listed

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	Item No. 06 October 09, 2018 R	on 23.01.2019. 6. Needless to say that order of National Green Tribunal is binding as a decree of Court and non-compliance is actionable by way of punitive action including prosecution, in terms of the National Green Tribunal Act, 2010. ....., CP (Adarsh Kumar Goel) ....., JM (Dr. Jawad Rahim) .....,JM (S.P. Wangdi) .....,EM (Dr. Nagin Nanda) 09.10.2018

Item No.07 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 656/2018

Residents of Village Jojro Ka Kheda Applicant(s)

Versus

State of Rajasthan Respondent(s)

Date of hearing: 24.01.2019

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. J.K. Chaudhary, Advocate

For Respondent (s): Mr. Saurabh Rajpal, Mr. Prabhat Kumar Rai, Advocates for RSPCB and State

ORDER

The issue for consideration is the pollution caused by M/s Manomya Tax India Ltd. in District Chittorgarh, Rajasthan.

A joint team of Rajasthan State Pollution Control Board (RSPCB) and the SDM, Chittorgarh was directed to furnish a factual report in the matter vide order dated 09.10.2018.

Accordingly, a report has been forwarded by the RSPCB by e-mail dated 22.01.2019 based on interaction with the inhabitants recommending as follows:

"11. Recommendations:- In light of contents of the inspection of the unit and hearing of nearby inhabitants, it is recommended that:-

1. *Revenue Authority may address the issue related to the distance of abadi from unit in accordance with prevailing revenue laws in expeditious manner.*
2. *After receiving the report of Health survey of Villagers as well as animals of Jojro ka Kheda by authority*

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a. *That industry may be directed to upgrade pollution control measure with Stack as bag Filter and Wet Scrubber in addition to existing Dust Collector and Air Pre Heater.*
b. *That industry may be directed to install odor control system for Odour pollution and its control viz. "Nozzles, sprayers and atomizers that spray ultra-fine particles of water or chemicals can be used along the boundary lines of area sources to suppress odours."*

We do not find any reason not to accept the report. Accordingly, the same is accepted.

We direct the Revenue Authority and the industrial unit concerned to comply with the recommendations within one month. RSPCB will be at liberty to take further action on receiving the health survey report, results of stack, ambient air monitoring and ground water monitoring and furnish a further action taken report within one month by e-mail at ngt.filing@gmail.com.

The RSPCB may also examine the issue of siting of the industry in question after ascertaining the facts.

The applicant will be at liberty to put forward his case to the RSPCB which may be looked into.

The application is disposed of.

List for consideration of the report on 02.04.2019

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

Item No. 01 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 656/2018

Residents of Village Jojro Ka Kheda Applicant(s)

Versus

State of Rajasthan Respondent(s)

Date of hearing: 16.04.2019

CORAM:
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

For Applicant(s): Ms. Priyanka Swami, Mr. Rajneesh Kumar, Mr. J.K. Chaudhary, Advocates

For Respondent (s): Mr. Nishant Awana, Advocate

ORDER

1. Proceedings were initiated on the basis of a letter alleging that Ms Manomya Tax India Limited, District Chittorgarh was creating pollution. The process of the unit was creating toxic gases, adversely affecting the air quality and health of the inhabitants.

2. Vide order dated 09.10.2018, a joint team of Rajasthan State Pollution Control Board (RSPCB) and the SDM, Chittorgarh was directed to furnish a factual report in the matter.

3. Accordingly, a factual report was furnished on 22.01.2019 which was considered on 24.01.2019 by the Tribunal. The Tribunal noted the recommendations, particularly regarding receiving of report on health survey, stack analysis, ambient air monitoring and ground water monitoring. The report was accepted and RSPCB was given liberty to

take further action in the matter and also consider the issue of siting of the industry.

4. A report dated 01.04.2019 has been received from the District Collector, Chittorgarh which hardly deals with the relevant issue. No further report has been received from the RSPCB on the issues of health survey, stack analysis, ambient air monitoring and ground water monitoring.

5. In view of above, we direct the RSPCB to take further appropriate action after considering the report of health survey, result of stack analysis, ambient air monitoring and ground water monitoring, in accordance with law. It will also be open to the RSPCB to consider the question whether the industry in question is as per siting criteria.

The application is disposed of.

Adarsh Kumar Goel, CP

Dr. Satyawan Singh Garbyal, EM

April 16, 2019
Original Application No. 656/2018
DV

Item No. 11 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 27/2019
IN
O. A. No. 656/2018
(I.A. No. 441/2019)

Residents of Village Jojro Ka Kheda Applicant(s)

Versus

State of Rajasthan & Ors. Respondent(s)

Date of hearing: 01.08.2019

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Vivek R. Mohanty and Ms. Priyadarshini Patnaik, Advocates

ORDER

Proceedings were initiated on the basis of a letter alleging that M/s Manomya Tax India Limited, District Chittorgarh, Rajasthan was creating pollution. The process of the unit was creating toxic gases, adversely affecting the air quality and the health of the inhabitants.

The Tribunal considered the matter on 16.04.2019 in the light of a report received from the joint Committee of Rajasthan State PCB and SDM, Chhittorgarh. The Tribunal directed the State PCB to take further action after considering the report on health survey, results of stack analysis, ambient air monitoring and ground water monitoring.

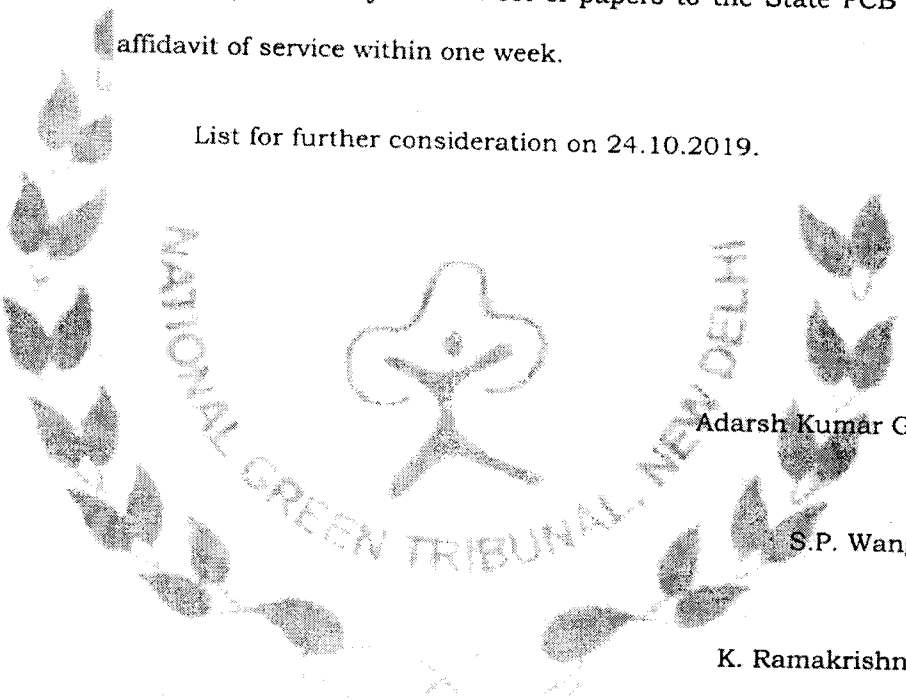
This application alleges that the State PCB has not taken further action in terms of the above direction.

Before considering the matter further, we find it necessary to require a factual and action taken report in the matter from the State PCB. The report be furnished to this Tribunal within one month by e-mail at judicial-ngt@gov.in.

A copy of this order be sent to State PCB by e-mail.

Applicant may furnish set of papers to the State PCB and file affidavit of service within one week.

List for further consideration on 24.10.2019.



Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

August 1, 2019
Execution Application No. 27/2019
IN
O. A. No. 656/2018
(I.A. No. 441/2019)
A

Item No. 05 Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No. 27/2019
IN
O. A. No. 656/2018
(I.A. No. 441/2019)

(With report dated 19.09.2019)

Residents of Village Jojro Ka Kheda Applicant(s)

Versus

State of Rajasthan & Ors. Respondent(s)

Date of hearing: 24.10.2019

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant (s): Mr. Vivek R. Mohanty, Advocate

For Respondent(s): Mr. Adhiraj Singh, Advocate for RSPCB

ORDER

Proceedings were initiated on the basis of a letter alleging that M/s Manomya Tax India Limited, District Chittorgarh, Rajasthan was creating pollution. The process of the unit was creating toxic gases, adversely affecting the air quality and the health of the inhabitants.

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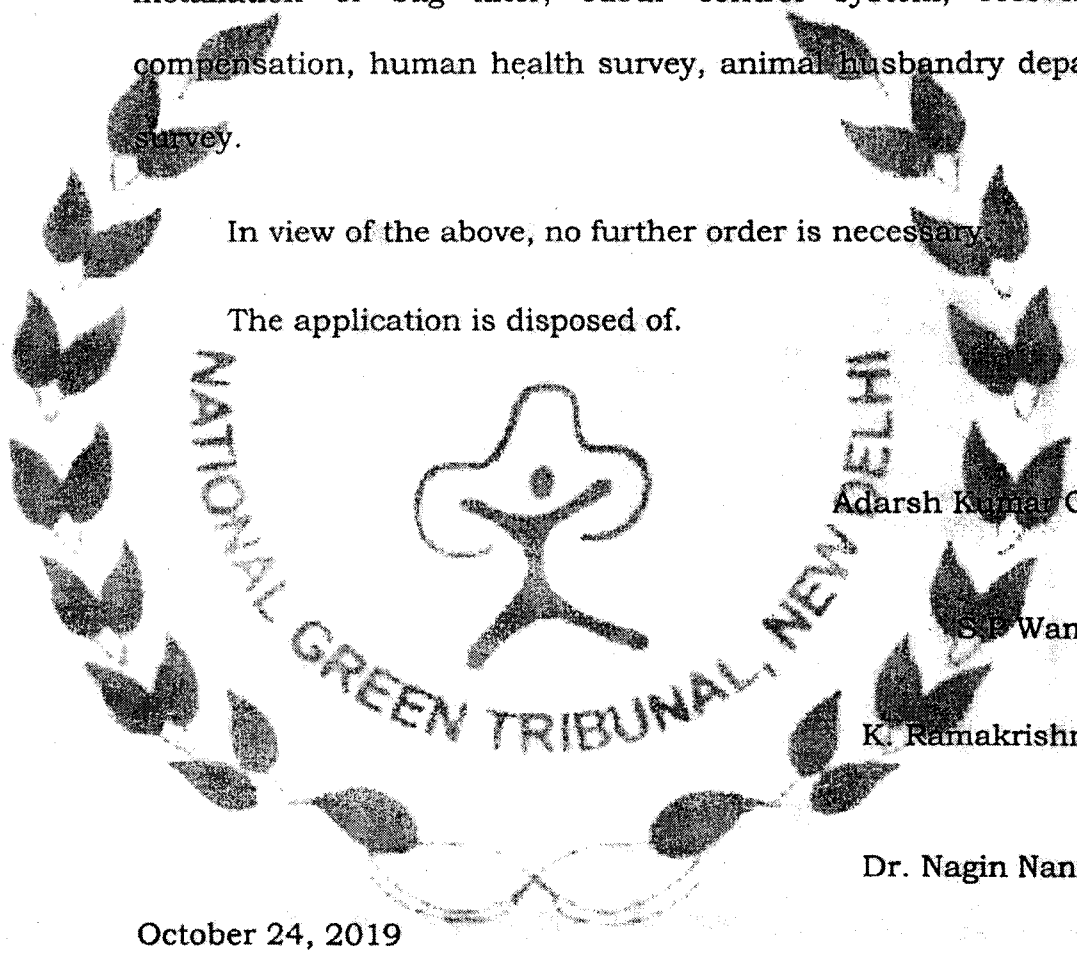
further action after considering the report on health survey, results of stack analysis, ambient air monitoring and ground water monitoring.

The matter was thereafter considered on 01.08.2019 in an Execution Application upon which a factual and action taken report was required to be furnished.

Compliance report filed on 19.09.2019 is that requisite remedial action has been taken in accordance with law including installation of bag filter, odour control system, recovering of compensation, human health survey, animal husbandry department survey.

In view of the above, no further order is necessary.

The application is disposed of.



Adarsh Kumar Goel, CP

S.P.Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

October 24, 2019
Execution Application No. 27/2019
IN O. A. No. 656/2018
(I.A. No. 441/2019)
AK

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IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 1919 OF 2020

RESIDENT OF VILLAGE JOJRO KA KHEDA Appellant(s)

VERSUS

STATE OF RAJASTHAN & ORS. Respondent(s)

O R D E R

Heard learned counsel for the parties.

It was urged that the land conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly.

Other submission raised is that RIICO has not granted NOC. However, statement has been made by learned counsel for the respondent No.4-caveator that RIICO has granted permission later on. Statement is placed on record.

In view of the aforesaid, we are not inclined to make any interference in the impugned order passed by the Tribunal. However, in future, pollution may not be caused by the functioning of the industry. As such, we direct periodical checks to be made by the Pollution Control

Board and tri-monthly report be submitted for 1 year to the National Green Tribunal to monitor whether pollution is being caused or not. The appeal is disposed of with the aforesaid direction.

Pending applications, if any, stand disposed of.

.....J
(ARUN MISHRA)

.....J
(S. ABDUL NAZEER)

.....J
(INDIRA BANERJEE)

New Delhi
July 10, 2020

ITEM NO.2 Virtual Court 3 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1919/2020

RESIDENT OF VILLAGE JOJRO KA KHEDA Appellant(s)

VERSUS

THE STATE OF RAJASTHAN & ORS. Respondent(s)

(IA No. 34585/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 34586/2020 - EXEMPTION FROM FILING O.T. AND IA No. 34584/2020 - STAY APPLICATION)

Date : 10-07-2020 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Appellant(s)
Mr. Jaideep Singh, Adv.
Mr. J.K. Chaudhary, Adv.
Mr. A. Lakshminarayanan, AOR
Mrs. L. Maheshwari, Adv.

For Respondent(s)
Mr. Azmat Hayat Amanullah, AOR
Mr. Nishant Awana, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Civil appeal is disposed of in terms of the signed order.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH) (PRADEEP KUMAR)
COURT MASTER (SH) BRANCH OFFICER

[Signed order is placed on the file]

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IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (CIVIL) NO. OF 2020
(@DIARY NO.18664 OF 2020)
IN
CIVIL APPEAL NO. 1919/2020

RESIDENT OF VILLAGE JOJRO KA KHEDA ...PETITIONER(S)

VERSUS

STATE OF RAJASTHAN & ORS. ... RESPONDENT(S)

O R D E R

Application seeking hearing of review petition in open court is rejected.

Delay condoned.

We have perused the Review Petition and record of the civil appeal and are convinced that the order of which review has been sought does not suffer from any error apparent warranting its reconsideration.

The Review Petition is, accordingly, dismissed. Pending application(s), if any, shall stand disposed of.

.....J.
(L. NAGESWARA RAO)

.....J.
(S. ABDUL NAZEER)

.....J.
(INDIRA BANERJEE)

NEW DELHI,
NOVEMBER 17, 2020

ITEM NO.1002 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

REVIEW PETITION (CIVIL) Diary No(s). 18864/2020 IN C.A. No. 1919/2020

RESIDENT OF VILLAGE JOJRO KA KHEDA

Petitioner(s)

VERSUS

STATE OF RAJASTHAN & ORS.

Respondent(s)

(IA No. 85833/2020 - APPLICATION FOR LISTING REVIEW PETITION IN OPEN COURT
IA No. 85834/2020 - CONDONATION OF DELAY IN FILING REVIEW PETITION
IA No. 85832/2020 - EX-PARTE AD-INTERIM RELIEF)

Date : 17-11-2020 This petition was circulated today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE S. ABDUL NAZEER
HON'BLE MS. JUSTICE INDIRA BANERJEE

By Circulation

UPON perusing papers the Court made the following

O R D E R

Application seeking hearing of review petition in open court is rejected.

Delay condoned.

The Review Petition is dismissed in terms of the Signed Order. Pending application(s), if any, shall stand disposed of.

(Geeta Ahuja)
Court Master

(Anand Prakash)
Court Master

(Signed Order is placed on the file)

Annexure - 13

ई मेल– ro.chittorgarh@gmail.com ☎ 01472.255077

Rajasthan

क्षेत्रीय कार्यालय
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ.सी.आई गोदाम के पास, चन्देरिया , चित्तौडगढ़

क्रमांक : राप्रनिम/क्षे.का चित्तौड़/जन–11/1512-14 दिनाँक: 26.12.22

जिला कलक्टर,
चित्तौडगढ़

विषयः– राजस्थान के जिला चित्तौड़गढ़ के ग्राम जोजरों का खेड़ा में मनोमय टेक्स इण्डिया लिमिटेड डेनिम प्रोसेस हाउस उद्योग गैरकानूनी रूप से नियमों के विपरीत स्थापित होकर चला आ रहा है। जिससे निकल रही जहरीली गैसों के वायुमण्डल में फैलने से आस–पास के कई कि.मी. क्षेत्र में रह रहे ग्रामवासियों, पशुधन, वन्यप्राणियों का जीना दुर्भर हो गया है, उक्त अवैध उद्योग को स्थाई रूप से हटाये जाने एवं दोषी व्यक्तियों के विरूद्ध कानूनी कार्यवाही करने बाबत्।

संदर्भः– 1. आपका पत्र क्रमांक/सतर्कता/विविध/2022/720 दिनांक 29.11.2022।
2. आपका पत्र क्रमांक/विकास/प.6(2–1)2022/689 दिनांक 28.10.2022।

महोदय,

उपर्युक्त विषयान्तर्गत एवं संदर्भित पत्रों के क्रम में निवेदन है कि मैसर्स मनोमय टेक्स इण्डिया लिमिटेड, निकट ग्राम–जोजरो का खेडा, तहसील–गंगरार, जिला–चित्तौडगढ एक वृहद्व लाल श्रेणी का टेक्सटाईल्स प्रोसेसिंग का उद्योग है, जिसमें कपडे की प्रोसेसिंग का कार्य किया जाता है। उक्त उद्योग राज्य मण्डल द्वारा वैध संचालन सम्मति प्राप्त कर संचालित है। (संचालन सम्मति की प्रति संलग्नक– अ (21 पृष्ठ))। पूर्व में बदबू फैलाने की शिकायत के संदर्भ में उद्योग दुर्गन्ध को नियंत्रण करने हेतु ऑडोर कन्ट्रोल सिस्टम स्थापित कर संचालित है। जिसके माध्यम से उद्योग परिसर में विशेष गंध का छिड़काव किया जाता है।

श्रीमान के संदर्भित पत्रों की अनुपालना में तथा शिकायत में वर्णित बिन्दुओं के सत्यापन हेतु उद्योग का निरिक्षण दिनांक 05.12.2022 को किया गया। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।

शिकायत में वर्णित बदबू फैलाने सम्बधित बिन्दु के सत्यापन हेतु उद्योग के आस–पास के क्षेत्र का निरिक्षण दिनांक 06.12.2022 सायं को किया गया। निरीक्षण के दौरान किसी भी प्रकार की बदबू महसूस नही की गई।

शिकायत में वर्णित बिन्दुओं के सत्यापन हेतु पुनः उद्योग का निरिक्षण एवं उद्योग की परिवेशीय वायु, चिमनी गुणवत्ता व ध्वनि स्तर की जांच दिनांक 08.12.2022 को की गई। मॉनिटरींग रिपोर्ट के अनुसार परिवेशीय वायु व चिमनी के वायु प्रदूषक पैरामीटर तथा ध्वनि स्तर मानकों के अनुरूप पाये गये। (प्रति संलग्नक– ब (06 पृष्ठ))

शिकायत में वर्णित बिन्दुओं के सत्यापन हेतु पुनः उद्योग का निरिक्षण दिनांक 12.12.2022 को किया गया। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।

शिकायत में वर्णित बिन्दुओं यथा जहरीली गैसें छोडने इत्यादि के सत्यापन हेतु पुनः उद्योग का निरिक्षण एवं उद्योग की चिमनी गुणवत्ता की जांच विशेष रूप से Flue Gas Analyser की सहायता से दिनांक 19.12.2022 को की गई। मॉनिटरींग रिपोर्ट के अनुसार चिमनी में सल्फर डाईऑक्साइड तथा नाईट्रोजन ऑक्साइड के स्तर मानकों के अनुरूप पाये गये। (प्रति संलग्नक– स (02 पृष्ठ))।

पूर्व में प्राप्त शिकायत के क्रम में उद्योग के भू–रूपांतरण के सम्बध में मण्डल मुख्यालय पत्र दिनांक 01.02.2022 द्वारा निदेशक एवं संयुक्त शासन सचिव, राजस्थान सरकार पर्यावरण विभाग, जयपुर को स्पष्टीकरण प्रेषित किया जा चुका है। (प्रति संलग्नक– द (01 पृष्ठ))

उल्लेखनीय है कि पूर्व में उद्योग के सम्बध में माननीय उच्चतम न्यायालय द्वारा प्रकरण संख्या सिविल अपील 1919 ऑफ 2020, ग्रामवासी जोजरों का खेडा बनाम राजस्थान राज्य एवं अन्य में आदेश दिनांक 10.07.2020 के द्वारा यह निर्देशित किया गया है कि:–*"It was urged that the land conversion has been made illegally. It was made long back in the year 2005. In our opinion, conversion could not be questioned belatedly"*. (आदेश की प्रतिलिपि प्रति संलग्नक– य (03 पृष्ठ))

सूचनार्थ सादर प्रेषित है।

भवदीय

संलग्नः–उपरोक्तानुसार

(आशीष कुमार बौरासी)
क्षेत्रीय अधिकारी

प्रतिलिपिः–

1. प्रभारी अधिकारी (पी.सी.वी) राप्रनिम, जयपुर को पत्र दिनांक 07.12.2022 एवं 15.12.2022 के क्रम में सूचनार्थ सादर प्रेषित है।
2. प्रभारी अधिकारी (टेक्सटाईल) राप्रनिम, जयपुर को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी

106

भीम BHIM भारत इंटरफेस मिशन

395

आज़ादी का अमृत महोत्सव

Annexure - 14

क्षेत्रीय कार्यालय
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
एफ.सी.आई गोदाम के पास, चन्देरिया, चित्तौडगढ़

Email :ro.chittorgarh@gmail.comPhone no : 01472-255077

क्रमांक : राप्रनिम/क्षे.का चित्तौड़/जन.– 11 /2023–24/2290 - 2292 दिनांक: 18/3/24

प्रभारी अधिकारी (वी.टी.आर),
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
जयपुर

विषयः– राजस्थान के जिला चित्तौड़गढ़ के ग्राम जोजरों का खेड़ा में मनोमय टेक्स इण्डिया लिमिटेड डेनिम प्रोसेस हाउस उद्योग गैरकानूनी रूप से नियमों के विपरीत स्थापित होकर चला आ रहा है। जिससे निकल रही जहरीली गैसों के वायुमण्डल में फैलने से आस–पास के कई कि.मी. में रह रहे ग्रामवासियों, पशुधन, वन्य प्राणियों का जीना दुर्भर हो गया है, उक्त अवैध उद्योग को स्थाई रूप से हटाये जाने एवं दोषी व्यक्तियों के विरूद्ध कानूनी कार्यवाही करने बाबत्।

संदर्भः– शिकायतकर्ता (श्री कान सिंह राठौड) का पत्र दिनांक 23.12.2023

महोदय,

उपर्युक्त विषयान्तर्गत एवं संदर्भित पत्रों के क्रम में निवेदन है कि मैसर्स मनोमय टेक्स इण्डिया लिमिटेड, निकट ग्राम–जोजरो का खेडा, तहसील–गंगरार, जिला–चित्तौडगढ एक वृहद्व लाल श्रेणी का टेक्सटाईल्स प्रोसेंसिंग का उद्योग है, जिसमें कपडे की प्रोसेसिंग का कार्य किया जाता है। उक्त उद्योग राज्य मण्डल द्वारा वैध संचालन सम्मति प्राप्त कर संचालित है। (संचालन सम्मति की प्रति संलग्नक– अ।

संचालन सम्मति की शर्तो की अनुपालना सत्यापन के संदर्भ में उद्योग का विस्तृत निरिक्षण मण्डल अधिकारीयों द्वारा दिनांक 08.01.2024 को किया गया था। निरीक्षण के दौरान उद्योग पर्याप्त वायु व जल प्रदूषण नियंत्रण व्यवस्था तथा ऑडोर कन्ट्रोल सिस्टम के साथ संचालित पाया गया।

निरीक्षण के दौरान उद्योग के परिवेशीय वायु, चिमनी गुणवत्ता, ध्वनि स्तर एवं भूमिगत जल के नमूने एकत्रित किये गये विशलेषण रिपोर्ट दिनांक 21.02.2024 एवं 23.02.2024 के अनुसार

परिवेशीय वायु व चिमनी के वायु प्रदूषक पैरामीटर तथा ध्वनि स्तर मानकों के अनुरूप पाये गये। (प्रति संलग्नक– ब)

शिकायतकर्ता द्वारा पूर्व में भी कई बार इस कार्यालय एवं जिला प्रशासन को निरंतर शिकायते दर्ज करायी गई है। इस कार्यालय द्वारा समय–समय पर उद्योग का निरीक्षण कर अनुपालना मण्डल मुख्यालय एवं जिला कलक्टर महोदय को प्रेंषित की गई है। संलग्नक– स (कार्यालय पत्र क्रमांक राप्रनि/क्षे.का.चितौड/2023–24/जन.– /1570–73 दिनांक 06.12.2023)।

सदस्य सचिव, मण्डल मुख्याल, जयपुर के पत्र क्रमांक 3171, दिनांक 01.02.2022 द्वारा निदेशक एवं सयुक्त शासन सचिव पर्यावरण विभाग, राजस्थान सरकार को पत्र में यह उल्लेखित किया गया की सक्षम अधिकारी द्वारा भूमि का औद्योगिक प्रयोजनार्थ भू–रूपांतरण करने के उपरान्त राज्य मण्डल द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत स्थापना एवं संचालन की सम्मति जारी की गई है एवं भूमि सम्परिवर्तन नियमों एवं शर्तो की अनुपालना के सम्बंध में जानकारी राजस्व विभाग से प्राप्त की जानी अप्रेक्षित है। संलग्नक– द

कार्यालय जिला कलक्टर, चितौडगढ द्वारा संभागीय आयुक्त, उदयपुर को अपने पत्र क्रमांकःसर्तकता/विविध/2022/676, दिनांक 04.07.2023 द्वारा यह उल्लेखित किया गया की उद्योग के विरूद्व होने वाली शिकायतों का निराधार होना पाया जाता रहा है, जिससे ऐसा उभर कर आता है कि उद्योग के विरूद्व होने वाली शिकायते उद्यमी को हतोत्साहित किये जाने की भावना से की जा रही है, जिससे सरकारी संसाधनों का समय बर्बाद होता है एवं उपलब्ध साक्ष्य दस्तावेज/जॉच रिपोर्ट/परिपत्र के अवलोकन/परिशीलन से ऐसा कोई ठोस तथ्य उभर कर नही आता है, जिससे कि उक्त उद्योग के संचालन के संबंध में छिद्रोन्वेषण अनुसांधन की आवश्यकता हो। वर्तमान में उद्योग राजस्थान राज्य प्रदूषण नियंत्रण मण्डल की वैध संचालन सम्मति (Consent to Operate) तथा प्राधिकार (Authorization) प्राप्त कर संचालिता है। संलग्नक– य

शिकायतकर्ता द्वारा माननीय सर्वोचय न्यायालय, नई दिल्ली में भी चैलेंज किया गया था, लेकिन माननीय न्यालय द्वारा प्रकरण संख्या सिविल 2019/2022 में अपने आदेश दिनांक 10.07.2020 से निर्देशित किया कि संपरिवर्तन आदेश पर इतने विलम्ब से सवाल नही उठाये जा सकते। माननीय उच्चतम न्यायालय द्वारा सिविल अपील 1919 ऑफ 2020, ग्राम जोजरो का खेडा बनाम राजस्थान राज्य में आदेश दिनांक 10.07.2020 के द्वारा यह वर्णित किया कि "*It was urged that the land conversion has been made illegally. It was made long*

back in the year 2005. In our opnion, conversion could not be questioned belatedly".

मण्डल मुख्यालय पत्र क्रमांक 2975–2978, दिनांक 29.12.2023 को भूमि संपरिवर्तन मामले में यह यस्पष्ट किया गया की (Land conversion document shall not be insisted upon even when State Board has issed sector specific guidelines stating that land conversion document were mandatory) साथ ही मण्डल मुख्यालय द्वारा जारी आदेश पत्र क्रमांक 1693–1702, दिनांक 28.08.2023 द्वारा राज्य किसी भी इकाई द्वारा द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1981 के अन्तर्गत स्थापना एवं संचालन आवेदन करने पर इकाई द्वारा सम्बधित दस्तावेजों की सूची में भूमि संपरिवर्तन पत्र की आवश्यकता नही है। संलग्नक– र

सूचनार्थ सादर प्रेषित है।

भवदीय

संलग्नः–उपरोक्तानुसार

(दीपक तंवर)
क्षेत्रीय अधिकारी
o/c

प्रतिलिपिः–

1. प्रभारी अधिकारी (Textile), राजस्थान राज्य प्रदूषण नियंत्रण मण्डल, जयपुर को सूचनार्थ सादर प्रेषित है।

क्षेत्रीय अधिकारी
o/c

Item No. 09 Court No. 2

BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 795/2024

Badarilal and Ors Applicant

Versus

State of Rajasthan Respondent(s)

Date of hearing: 22.10.2024

CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: None

Respondents: Mr. Raj Kumar Advocate for CPCB(Through VC)
Mr. Mukesh Verma, Advocate for Lucknow Development Authority

ORDER

1. This Original Application (hereinafter referred to as '**O.A'**) has been registered under Section 14 & 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act,2010'**) in exercise of *suo-moto* jurisdiction on a letter petition dated 21.10.2023 signed by Mangilal, Badrilal, Mangul Singh Ghanshyam Singh and Nehru Singh.

2. The complaint is that there is an industry, namely Manomey Tex India Limited which has been granted expansion in its production from one crore meter per annum to four crore meter per annum. As a result thereof, it has multiplied four times air pollution level. When complaint was made to Rajasthan State Pollution Control Board (hereinafter referred to as **'RSPCB'**), they took pretexts that the pollution control instruments have been installed by the proponent, but there is nothing to show that these systems are actually functioning. The fact is that the industry is

causing huge air pollution resulting serious health hazards to the local residents. It is also said that the unit has been installed in violation of conforming areas in as much as Rajasthan Land Revenue (Conversion of Agricultural Land for Non-Agricultural Purposes in rural areas) Rules, 2007 (hereinafter referred to as '**Rajasthan Land Conversion Rules, 2007'**) provides that land falling within the radius of 1.5 km of outer limits of abadi of the village for the purpose of an industrial unit or lime kiln or crusher unit or an industrial area, the restriction shall not apply where conversion is sought for the brick kiln or non-polluting industry, a small or cottage industry. It also provides that the restriction shall also not apply for the establishment of any class of industry within the radius as specified in the guidelines of RSPCB and the said provisions are being violated which has also been reported by Tehsildar Gangrar district Chittorgarh vide notice dated 01.08.2021 which is on page 10 of the compliant but still the unit is operating causing huge pollution.

3. Tribunal considered the matter on 20.08.2024 and observed that issue of conversion of nature of land under Rajasthan Land Revenue Act, 1956 read with Rajasthan Land Revenue Conversion Rules, 2007 is not within ambit of Tribunal but in respect of allegations regarding air and water pollution, since unit is in 'red' category industry, therefore that aspects required to be examined by Tribunal.

4. Consequently, we constituted a Joint Committee comprising Central Pollution Control Board (hereinafter referred to as '**CPCB**'), Rajasthan Pollution Control Board (hereinafter referred to as '**RSPCB**'), District Magistrate, Chittorgarh and Regional Officer, Regional Directorate of MoEF&CC, Jaipur.

5. The said Committee was required to submit factual report within two months.

6. Pursuant to order dated 30.08.2024, Joint Committee has submitted report vide email dated 22.10.2024 wherein substantially compliance has been found on the part of unit but certain observations and recommendations have been made which are required to be complied with by Project Proponent.

7. In these facts and circumstances, we find it appropriate to implead following as respondents:

1. State of Rajasthan through Secretary, MoEF&CC, Jaipur;
2. Rajasthan Pollution Control Board ;
3. M/s Manorney Tex India Ltd. at village Jojro ka Kheda, Tehsil Gangrar, District Chittorgadh, Rajasthan through its Managing Director and;
4. Central Pollution Control Board.

8. On behalf of respondent 4, Sh. Raj Kumar, Advocate has accepted notice hence there is no need to issue formal notice to respondent 4.

9. Let notice be issued to respondents 1, 2 and 3 enabling them to file their response within three weeks after receipt of notice.

10. List on 28.11.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

October 22, 2024
Original Application No. 795/2024
AB